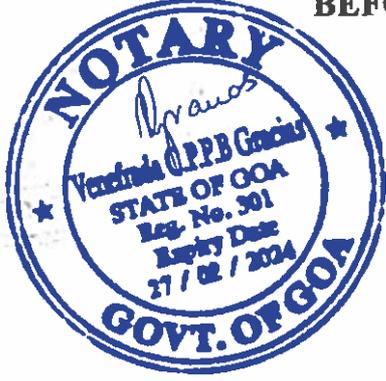


BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE AT PUNE



Appeal No. 03/2023

Suhas Prabhu

..... Appellant

v/s.

Goa Coastal Zone Management & Ors

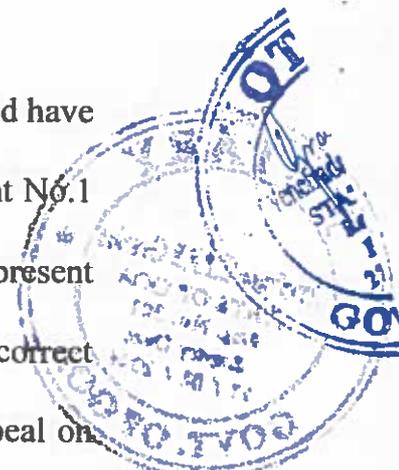
..... Respondents

AFFIDAVIT ON BEHALF OF THE GOA
COASTAL ZONE MANAGEMENT
AUTHORITY (RESPONDENT NO.1).

I, DR. GEETA S. NAGVENKAR, major in age, Indian National, the Member Secretary of the Goa Coastal Zone Management Authority (GCZMA), the Respondent No.1 herein having Office at 4th Floor, Dempo Towers, Patto Panaji, Goa most respectfully states and submits as under:-

1. I say that I am presently working as a Member Secretary of Goa Coastal Zone Management Authority (hereinafter

referred to as the "GCZMA" for the sake of brevity) and have taken charge from 22/12/2022 which is the Respondent No.1 in the present Appeal and I am authorised to file the present affidavit on behalf of the GCZMA pointing out the correct facts/position as regards the subject matter in the Appeal on behalf of the Respondent No.1. I say that the contents herein are based on the records available in my office and I am able to depose thereto.



2. I say that I have perused a copy of the captioned Appeal, and have read and understood the contents thereof. I say that the present Appeal lays a challenge therein to Order dated 06.12.2022 bearing GCZMA/ILLE-COMPL/22-23/03/2015, directing the Appellant herein to demolish structure admeasuring an area of 240 sq mts situated in NDZ area and located in survey No. 71/0 of Arambol Village, Pernem Taluka, Goa, as decided by the authority in its 326th GCZMA meeting held on 27.10.2022.

3. I say at the outset, that I deny each and every allegation in the captioned Appeal in so far as the same is inconsistent with

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the records available in this office and findings arrived yet by the respondent No.1 Authority. I say that any allegation and/or content and/or averment not specifically dealt with and/or denied by me hereinafter ought not to be construed as having been admitted for want of specific denials.

4. I say that the challenge to the Order dated 06.12.2022 is majorly premised on the allegation of violation of principles of natural justice. In this context it is most respectfully stated that the Appellant herein were afforded with more than adequate opportunity to represent his case before the Authority. It may be relevant that out of total 9 hearing conducted on four occasions, the Appellant sought time to file reply; the appellant filed reply on 07.07.2022; and most importantly on last two hearings in the proceedings the Appellant chose to remain absent for the hearings. From the aforesaid conduct of the Appellant, it is absolutely clear that the allegations of violation of principles of natural justice are nothing but an afterthought on the part of the Appellant.



5. Further, it is pertinent to note that the subject matter structures are situated in No Development Zone of CRZ Regulation, infact on the Arambol beach and the nature of violation are serious in nature (i.e. permanent constructions in ecologically sensitive NDZ area) and the same are harmful for the environment and consequently liable to be demolished. The subject matter construction is permanent construction carried out within the NDZ area and the same is without any kind approval/permission from the Goa Coastal Zone Management Authority.

6. It is also relevant to note that the documents which have been relied upon by the Appellant to suggest that the structure in question is in existence prior to year 1991 are doubtful documents and the same appears to have been produced in an attempt to mislead the Authority. The documents produced are either not relatable to the subject matter structure and/or are documents which are not in existence in the official records.





7. I say that Authority after taking into consideration all the relevant documents, which interalia included the expert member report dated 09.01.2020, the Authority arrived at the following findings, which makes an amply clear that the subject matter structure is in NDZ area of CRZ and constructed in violation of CRZ regulations. The relevant findings are as follows:-

“The Authority perused the contents of the reply and documents submitted by the Respondent, the Report of the Expert Member and the documents furnished by the intervener along with the arguments of both the parties and decided as under:-

The Authority noted that the plea taken by the Respondent regarding ‘the proceedings being closed earlier’ cannot be relied upon as the Respondent had no produced any discharge order issued by this Authority. Hence the Respondent failed to substantiate his claim of discharged/disposed off the proceedings without any material evidence placed on record.





The Authority further noted that to the issue raised by the Respondent that the process is mechanical is invalid is false. The Authority noted that the Expert members of the Authority had inspected the site bearing Sy. No.71/0 of Arambol Village upon the directions of the Hon'ble High Court vide order dated 08.01.2019 in Writ Petition No.1105 of 2019. The Authority observed that the Expert Members of the GCZMA had noted in their report that, there was CRZ violation in Sy. No.71/0 carried out by the Respondent. Further, the Respondent by filing his reply with documents to prove his case has clearly stated and justified that the Respondent had done the illegalities in Sy. No. has clearly stated and justified that the Respondent had done the illegalities in Sy. No. 71/0, thus the Respondent now cannot take a stand that the Show Cause Notice issued was mechanical.

The Authority noted that the Respondent had relied upon the following documents to prove his stand that the Structure in Sy. No.71/0 of Arambol is legal:



1. Permission for reconstruction of (restaurant) shop dated 24.12.1989 bearing Redg. No.VPA/71/9 and permit No.9/89-90 of the year 1989-90; issued by the Village Panchayat of Arambol.
2. Receipt dated 24.12.1988 issued by the Village Panchayat of Arambol in respect of Reconstruction fee.
3. Letter bearing No.3/1Per-IV/Tech/07-08/2/39 dated 29.10.2007 issued by the Assistant Engineer, Electricity Department, Sub Division IV (O & M) Pernem Goa.
4. Old Electricity Bill dated 12.02.1988 issued by the Electricity Department.
5. Recent Electricity Bill dated 05.03.2020 issued by the electricity Department.
6. Occupancy Certificate dated 31.03.1990 issued by the Village Panchayat of Arambol.
7. Certificate dated 02.02.2017 issued by Village Panchayat of Arambol that House No.622 and old House No.250/1 is one and the same.

The Authority perused the documents submitted by the Respondent and noted that:-

1. With regards to the Permission for reconstruction of (restaurant) shop dated 24.12.1989 bearing Regd No.VPA/71/9 and permit No.9/89-90 issued by the Village Panchayat of Arambol. The permission was issued to reconstruct the restaurant/shop bearing house No.250/1 at Girkarwada situated in the property baring Sy. No.71/0. However, the intervener has placed on record an information sought under RTI from the Village Panchayat of Arambol wherein they state that, "the house No.250 at Girkarwada is registered in the name of Markin Rodrigues and with regards to the House No.250/1 no such house number is registered in Panchayat Records". The Village Panchayat of Arambol has categorically stated that no such licence/permission dated 24.12.1989 bearing Regd No.VPA/71/9 and permit No.9/89-90 as per construction register maintained by them was issued.

From the above documents there is a doubt created in the authenticity of the Permission as infact the issuing Authority i.e. Village Panchayat of Arambol, has clearly stated that the



permission does not stand registered in their records as such this permission dated 24.12.1989 bearing Regd. No. VPA/71/9 and permit No.9/89-90 cannot be taken on record to prove that the structure existed prior to 1991.

The Authority noted that the date the permission issued was on the 24.12.1989, and that the 24th of December 1989 incidentally had been a Sunday and a Public Holiday and as such all the Panchayats remain closed; however, this point also gives rise to a doubt about the authenticity of the document.

2. With regards to the Receipt issued by the Village Panchayat for the reconstruction fee of Rs.500/- dated 24.12.1988, the Authority noted that the Respondent has paid the Reconstruction fees and obtained a receipt on 24.12.1988. The concerned Village Panchayat of Arambol issued Permission on 24.12.1989. Now it is noted that the Respondent has paid the fees one year prior to the issuance of the Permission towards reconstruction, there being an ambiguity the same cannot be relied upon in determining that the structure in existence was prior to 1991. Moreover, the signatures of the Secretary of



Village Panchayat of Arambol on both the documents i.e. the permission and the receipt differ.

The Authority from the document i.e. the Register of Construction License maintained by the Village Panchayat of Arambol it is record that in the year 1988-89, for the estimated cost of construction of Rs.18,000/- then, the Village Panchayat charged a fee of Rs.140/-, however, in the present case the estimated cost of the Respondent's structure was Rs.10,000/- and fees/receipt dated 24.12.1988 issued by the Panchayat is that of an amount of Rs.500/- this again is a mismatch for which the Respondent has furnished no answer. Hence there is a suspicion about the genuiness of the receipt of reconstruction fees dated 24.12.1988 submitted by the respondent.

3. With regards to the letter bearing No.3/1/Per-IV/Tech/07-08/2/39 dated 29.10.2007 issued by the Assistant Engineer, Electricity Department, Sub-Division IV (O & M) Pernem Goa and the Electricity Bill dated 5.12.2020, there seem to be major discrepancies in the same.





- This letter dated 29.10.2007 does not bear any house number nor does it state to which structure this electric installation is issued for.
- The Authority noted that the meter numbers, consumer number mentioned on all the three documents are different; on bare perusal it is observed that the bills belong to different meters.
- The documents on record also show that the Respondent is a resident of Khalchawada Arambol (Harmal) based on the residence certificate produced by the Respondent. The Respondent in order to hoodwink the Authority has produced the documents of his resident as supporting documents to this illegal structure.
- Further, in view of there being no clarity to the letter dated 29.10.2007 and the bill dated 05.12.16 and 05.03.2020 as to the house number but there is a reference to the ward as Khalchawada Harmal presumption can be raised that this house number was issued for the residence of the respondent; hence in view of the ambiguity the same cannot be relied upon for considering that the document pertains to the structure in dispute.

- The Authority noted that the intervener has produced such a tourism license issued by the Tourism Department standing in the name of Suhas S Prabhu (the Respondent) having obtained a temporary permission for erecting a temporary stall for sale of drinks at Harmal beach right from the year 1988.



4. With regards to the permission issued by the Village Panchayat of Arambol bearing No.VPP/SSP/250-/89-90 dated 31.03.1990 the same is issued to the Respondent for the house bearing No.250/1 situated at Khalchawada Arambol. The authority firstly, noted that the same Village Panchayat had in their RTI reply stated the house No.250/1 does not form part of their records.

Secondly on perusal of the permission dated 31.03.1990 it is noted that there is tampering of the document with regards to the survey number as the survey number is owner written hence the document cannot be taken on record to ascertain that the structure was standing prior to 1991.

Further from the records it is observed that the Respondent has a shack license issued by the Tourism



Department and while obtaining that shack licence/permission he had sworn an affidavit dated 22.09.2008 stating that the Respondents along with his family had no other source of income and that the temporary shack is there only source of income and further that they are not directly and indirectly engaged in any business, vocation or profession or any service in Government or private. Now claiming that he has a structure and falsely deposing on oath that he has no other source of income amounts to deliberately and willingly lying on oath. The authority concluded that since the license dated 31.03.1990 has been tempered with and in view that the Village Panchayats have stated that the house No.250/1 does not exists in the records of the Panchayat, the same cannot be considered or taken on record to establish that the structure was standing prior to 1991.

5. With regards to the Occupancy Certificate bearing Registration No.VPA/not legible/89-90 dated 31.03.1990 the same cannot be relied upon as the Village Panchayat have themselves stated that the House bearing No.250/1 does not stand registered in their records.

6. With regards to "Certificate bearing No.VPA/PER/cert/2016-17/1516 dated 02.02.2017 issued by Village Panchayat of Arambol stating that House No.622 and old house No.250/1 is one and the same" the Sarpanch has clearly stated that "..... old house No.250/1 and New House No.622 is one and the same to the best of my knowledge and belief", However, it is clear from this certificate dated 02.02.2017 that the Sarpanch has merely given his opinion to both the house numbers being the same as per his knowledge and belief and not as per documents maintained in the Panchayat records. Unfortunately for the Respondent this certificate dated 02.02.2017 contradicts itself with the RTI application bearing ref. no. VPA/PER/RTI/2018-19/76 dated 16.11.2018 from the Village Panchayat of Arambol is Sr. No.4 wherein to the query "date of allotment of House No.250/1 – the reply states, "No such House Number is registered in Panchayat records". The authority has thereby concluded that in view of the discrepancy this document also cannot be relied upon in deciding that the structure is prior to 1991.

The Authority noted that the Respondent has not produced any concrete document to prove that the structure was



standing prior to 1991. In view of the above the Authority has concluded that the structure having an area of 240 sq.mts. standing in Sy. No.71/0 as identified by the Expert members in their report has to be demolished.”

7. From the aforesaid findings it is clear that the subject matter structure having an area of 240 sq. mts. standing in survey No.71/0 Arambol Village, Pernem Taluka, Goa, is a permanent structure which has been illegally constructed within the No Development Zone of the CRZ Regulations without taking prior approval from Respondent No.1 Authority and consequently liable to be demolished. In the above circumstances there is no occasion or reason for any interference with the Order dated 06.12.2022 and the present Appeal is liable to be dismissed.

The copy of the expert member report dated 09.01.2020; copy of the intervention application alongwith all documents annexed thereto are marked and annexed hereto as Annexure R-1 Colly.

8. In respect of para 3, it is stated that the contents therein are matter of record.



9. In respect of para 4, it is denied that the Order dated 06.12.2022 is erroneous, misconceived, passed without jurisdiction and/or jurisdiction with irregularity and also passed without effective herein to the Appellant and the same therefore is in violation of principles of natural justice. It is most respectfully submitted that the Appellant was afforded adequate opportunity to represent his case before the Authority and the Appellant had duly filed his reply in the matter. Further, it is pertinent to note that the Appellant chose to remain absent for the last two hearings in the proceedings and therefore any allegations of violations of principles of natural justice are nothing but an afterthought on the part of the Appellant. It is further denied that the Order dated 06.12.2022 is based purely conjectures or surmises and by unfairly disregarding the documents placed on record by the Appellant. In this context, it is to be noted that all the documents placed on record are seriously doubtful document which either do not relate to the subject matter structure and/or are not available in the official record. It is clear that the Appellant attempted to mislead the authority by



producing such documents, of which this Hon'ble Tribunal should also take serious note. It is stated that the authority perused each and every document submitted by the Appellant and the same have been dealt in detailed in the findings of the authority.

10. In respect of para 5 & 6, the Appellant is put to strict proof.

11. In respect of para 7, it is denied that the permanent construction admeasuring 240 sq.mts. in survey No.71/0 was constructed in the year 1985-87. It is clear from the perusal of the documents on record that the aforesaid construction is a permanent construction carried out in NDZ in CRZ regulations, which has been carried out after coming into force of CRZ regulations and the Appellant had not obtained any permissions from the Respondent No.1 for the said construction and hence the same is illegal.

12. In respect of contents of para 8, while denying that the subject matter construction at loco admeasuring 240 sq.mts. is in existence prior to 1991, it is stated that all the purported





documents mentioned at para 9 have been dealt in elaborate details by the authority and the findings thereof have been reproduced at para 6 hereinabove.

13. In respect of para 9 to 11, it is stated that the respondent No.1 has only decided about the illegality of the structure standing thereupon, which has been constructed without obtaining any kind of approval/permission from the Respondent No.1 authority.

14. In respect of para 12, it is stated that the plea taken by the Appellant regarding 'the proceedings being closed earlier' cannot be relied upon as the Respondent had not produced any discharge order issued by this Authority. Hence the Respondent failed to substantiate his claim of discharged/dispensed off the proceedings without any material evidence placed on record.

15. In respect of para 13 to 15, it is submitted that it is absolutely clear from the perusal of expert member report that the subject construction falls within the 'No Development Zone'

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and same is a permanent construction constructed with cement, concrete flooring and superstructure with laterite masonry and cement and roofing with asbestos sheets on steel trusses. The said permanent structure has been constructed without obtaining prior approval from the respondent No.1 Authority.

16. In respect of para 16, it is submitted that all the documents submitted by the Appellant vide reply dated 07.07.2022 were duly considered and dealt with before arriving at the findings that the same are either not relatable to the subject matter structure and/or not in existence in official record. In respect of the subject matter structure the expert member report had clearly given details as to how the illegal structure has been illegally constructed in NDZ area and the same is permanent in nature and that the same has caused ecological degradation.

17. The contents of para 17 to 21, it is stated that the Appellant had chosen to remain absent for the last two hearings in the proceedings and now has an afterthought is attempting to





make allegations that there is a violations of principles of natural justice. It is clear that the Appellant is attempting to claim premium for his failure to attend the proceedings which should not be permitted. It is stated that since the Appellant chose to remain absent in the proceedings that the Respondent No.1 authority proceeded to decide the matter on the basis of documents which were available on record, which *interalia* included reply of Appellant with documents thereto; Expert Member Report, documents submitted by the respondent No.2 herein, which clearly stated that the subject matter structure is an illegal construction carried out in NDZ of CRZ area.

18.The contents of para 22 are denied.

19.The contents of para 23 and 24 are matter of record.

20.The contents of para 25, i.e. the grounds raised in the Appeal are without any basis and/or merits and the same are denied to the extent the same are contrary to the findings of the Respondent No.1 Authority in its order dated 06.12.2022.



21.The contents of paragaph pertaining to Jurisdiction, Limitation and Prayers do not warrant any comments.

22.I state that in view of whatever is stated hereinabove, no relief whatsoever can be granted in favour of the Appellant and the mater may be dismissed.

23.In the above circumstances, it is most respectfully submitted that the Order dated 06.12.2022 does not suffer from any infirmity and therefore calls for no interference. Further, the present Appeal is without any merits/basis and liable to be dismissed with cost.

24.I state that whatever has been stated herein above is true to my own knowledge and based on the documents/records available with the office of this Respondent to which I have access and the contests of the same which I believe to be true and correct.

Solemnly affirmed at Panaji-Goa on this 27th day of March, 2023.



27/03/2023

**DR GEETA S. NAGVENAR
MEMBER SECRETARY (GCZMA)
DEPONENT**

Identified by:



Solemnly affirmed before me
Dr Geeta S. Nagvenkar
Who is identified before me by

At Panjim - Goa

Sr. No. 061/03/2023/P

Date. 27/03/2023

Gracias
**Venefrada C.P.P.B. Gracias
Advocate & Notary Goa State**

10 January 2020.

**REPORT OF SITE INSPECTION IN MATTER OF WRIT PETITION NO. 1105
OF 2019 IN SURVEY NO. 71/0 OF VILLAGE ARAMBOL TALUKA PERNEM.**

1. As per directions of Hon'ble High Court of Bombay of Goa in order dated 08.01.2019 in Writ Petition no. 1105 of 2019, and as requested by Member Secretary GCZMA, a site inspection of the property under Sry no. 71/0 of village Arambol taluka Pernem was carried out on 09.01.2020 by us, Shri Sávio Joaquim Filipe Correia and Shri Flaviano Jose Miranda, Expert Members GCZMA, alongwith Shri Vinit Tari (Law Officer GCZMA) and Shri Yeshwant Bicholkar (field surveyor attached to GCZMA).
2. The site inspection commenced at 11.40am at which time the petitioner was represented by his advocate Shri Sufiyan Sayed and Shri Ernesto Reis Alvares. The latter produced a letter of authority from Shri Morgan Travasso, the constituted attorney of the petitioner; the same was taken on record as "Annexure A". The respondent no. 3 Shri Nitin Kudav remained present along with Shri Vineet Raut Dessai.
3. The respondent no. 3 objected to the presence of said Shri Ernesto Reis Alvares and to the letter of authority produced by him, however we overruled the same and proceeded with the inspection.

Brief observations prior to commencement of inspection:

4. The property under Sry. No. 71/0 comprises the frontal stretch of Arambol beach. The property was identified to us by the representatives of the petitioner and the respondent no. 3. The GCZMA has granted its Permission/NOC for erection of temporary seasonal structures under no. GCZMA/N/Shack-Hut-Cott-Tent/17-18/02/1624 dated 6.02.2018 to Shri Nitin Kudav (as constituted attorney of Shri Dhirubhai Tandel) for erection of 10 shacks and 98 wooden cottages in the said property. Copy of the said NOC/Permission and plan is at "Annexure B colly".
5. The approved development on the property can be divided into 10 clusters, with each cluster having a shack and a set of wooden huts, besides other

structures. Two clusters comprise only of a shack and a single room/hut. For purpose of our inspection, we identified these clusters based on alphabets shown in approved plan against the respective shack, i.e. from Shack "A" to Shack "J".

6. Shack "A" is at the northern end of the property and carries the commercial name "Acurasta" while Shack "J" is at the southern end carrying the commercial name "Hang Out". The distance between the two shacks is about 550 metres. The entire property falls within 0 – 200 m NDZ. Total area of the Sry no. 71/0 is 96,458 m² as per revenue records.

7. Inspection was commenced from the southern end i.e. Shack "J" (Hang Out), and the observations noted are as follows:

I. Shack "J" (Hang Out).

GPS Coordinates: 15°40'59" N and 73°42'15" E¹

Permissible development in cluster as per GCZMA approval:

- o 1 shack²,
- o 11 huts and
- o 1 room/hut structure.

Total permissible coverage: 480.00 m²

Position in loco:

- Shack: 11.50 x 12.50³ x 1 no. = 143 m²
- Huts: 4.30 x 6.00 x 10 nos. = 258 m²
- Setback/distance between some of the huts is less than 3 metres.
- G+1 temporary structure (Being used as 'yoga room³'): 4.80 x 7.30 = 35.04 m².
- Temporary structure with green cloth on roof: 4.5 x 8 = 36 m².

Violations:

- (a) The minimum setback/distance between huts prescribed in the permission/NOC is not maintained.
- (b) The first floor of the temporary structure at the north-eastern side of the cluster being used as "yoga room" is not permitted under the approved

¹ All coordinates were recorded using app *GPS Logger*, with average accuracy of 4 metres.

² All shacks have common dimension of 18 x 12 and area of each hut is 22 m² (2156/98) as per GCZMA approved plan. The plan of all shack and huts are shown to be identical.

³ All dimensions are in metres.

plan, though it may be noted that this structure, together with the shack, huts and other temporary structure does not exceed the approved coverage.

- (c) The kitchen attached to the shack was found to be producing food items, which is not permitted under extant Shack Policy.

While proceeding northwards to the next cluster, two shacks were observed having commercial names "My Space" and "Chandra" with 10 huts located behind/on their eastern side. It was informed by the respondent no. 3 that these are not erected by him, and that demolition orders have been issued against them. Petitioners' representatives stated that these two shacks and the huts are not part of their complaint.

II. Shack "I" (Love Temple).

GPS Coordinates: 15°41'2.50" N and 73°42'15.44" E

Permissible development in cluster as per GCZMA approval:

- o 1 shack,
- o 26 huts and
- o 1 room/hut structure.

Total permissible coverage: 810.00 m²

Position in loco:

- Shack: 10 x 18.50 x 1 no. = 185 m²
- Huts: 5 x 5 x 25 nos. = 625 m²
- 10 x 10 x 1 no. = 100 m²
- Flooring of some of the huts is of cement concrete base with IPS layer on top.
- Setbacks/distance between two huts not maintained.

Other temporary structures:

- 12 x 12 x 1 no.⁴ = 144 m²
- 17 x 17 x 1 no.⁵ = 289 m²
- 4 x 5 x 1 no.⁶ = 20 m²

⁴ With green net/carpet on roof.

⁵ The frame of this structure is of steel fabrication and asbestos roof.

- Flooring is of cement concrete base with IPS layer on top.
- One permanent structure with RCC frame and slab and laterite masonry walls having area of 16 m².

Violations:

- (a) There is one permanent structure with RCC frame and slab and laterite masonry walls having area of 16.00 m². Its approximate coordinates are 15°41'2.48" N and 73°42'17.68" E. This structure appears to correspond to photograph at page 54 of the petition.
- (b) The minimum setback/distance between huts prescribed in the NOC/approval is not maintained.
- (c) Flooring of some of the huts is of cement concrete base with IPS layer on top. Use of such permanent materials is prohibited within the eco-sensitive NDZ and in violation of conditions in the NOC/permission. The approved plan shows the huts on wooden stilts.
- (d) The total coverage of all temporary structures is 1363 m², which exceeds the approved coverage of 810 m² granted to this cluster.
- (e) The three structures under "other temporary structures" above are erected in excess of the granted permission; in addition, the dimension of one hut (having dimension 10 x 10) is in excess of the permission, and hence, these four structures are in violation.
- (f) The kitchen attached to the shack was found to be producing food items, which is not permitted under extant Shack Policy.

III. Shack "H" (Negi).

GPS Coordinates: 15°41'4.17" N and 73°42'15.05" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 10 huts and
- 1 room/hut structure.

Total permissible coverage: 458 m²

Position in loco:

* Note 4.

- There is no "shack" erected, however there is a temporary structure being used as a "yoga place" having dimensions 8 x 15 = 120 m²
- Huts: 4.5 x 6 x 9 nos.⁷ = 243 m²
- Store Room: 6 x 5 = 30 m²
- Temporary structure⁸: 6.5 x 6 = 39 m²

Violations:

No violations are noted. Though the temporary structure (Ayurveda Centre) is not shown on approved plan, the total approved/ permissible coverage in this cluster is not exceeded.

IV. Shack "G" (Basho).

GPS Coordinates: 15°41'4.95" N and 73°42'15.11" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 10 huts and
- 1 room/hut structure.

Total permissible coverage: 480.00 m²

Position in loco:

- Kitchen: 8 x 3.50 = 28 m²
- Covered Sit out 1: 5.80 x 4.80 = 27.84 m²
- Covered Sit Out 2: 3.80 x 3.80 = 14.44 m²
- Huts: 4.30 x 3.50 x 9 nos. = 135.45 m²
- Structure used as Yoga Room: 6.90 x 4.50 = 31.05 m²
- Structure used as Yoga Centre: 10 x 11 = 110 m²
- Store/Hut 1: 5.50 x 3.50 = 19.25 m²
- Store/Hut 2: 7 x 4.80 = 33.60 m²
- Setbacks/distance between two huts not maintained.
- The steps at beach entrance of the cluster are constructed using cement concrete.

⁷ Including one hut being used as a store.

⁸ Being used as an "Ayurveda Centre".

- Although the total number of temporary structures on site exceed the number permitted under the approved plan, the existing coverage (400 m²) does not exceed the permitted coverage (480 m²).

Violations:

- (a) The steps at beach entrance of the cluster are constructed using cement concrete. Use of such permanent materials is prohibited within the eco-sensitive NDZ and in violation of conditions in the NOC/permission.
- (b) The minimum setback/distance between two huts prescribed in the NOC/approval is not maintained.

V. Shack "F" (Unnamed).

GPS Coordinates: 15°41'6.08" N and 73°42'44.62" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 8 huts and
- 1 room/hut structure.

Total permissible coverage: 414.00 m²

Position in loco:

- This cluster does not appear to be operational as on date of inspection.
- No shack is erected.
- Huts: 4.70 x 4.70 x 11nos = 243.00 m²
- Temporary structure⁹: 7 x 11 = 77 m²
- Setbacks/distance between two huts not maintained.
- 4 huts have cement concrete flooring with IPS layer on top.

Violations:

- (a) The minimum setback/distance between two huts prescribed in the NOC/approval is not maintained.
- (b) Flooring of 4 huts is of cement concrete base with IPS layer on top. Use of such permanent materials is prohibited within the eco-sensitive NDZ and

⁹ This temporary structure located on south-eastern corner of the cluster appears to be an old structure and is being used for storing fishing materials.

in violation of conditions in the NOC/permission. The approved plan shows the huts erected on wooden stilts.

VI. Shack "E" (Pacha de Arambol).

GPS Coordinates: 15°41'6.85" N and 73°42'14.19" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 8 huts and
- 1 room/hut structure.

Total permissible coverage: 414.00 m²

Position in loco:

- Shack 13.80 x 8.80 = 121.44 m²
- Hut Type 1: 3.80 x 4 x 5 nos. = 76 m²
- Hut Type 2: 5 x 6 x 4 nos. = 60 m²
- Hut Type 3: 3.50 x 6.50 x 3 nos. = 68.50 m²
- Toilet and Changing Rooms: (2.40 x 5.80) + (2.20 x 2.20¹⁰) = 18.76 m²
- Flooring of toilet/changing room is of cement concrete with IPS layer on top.
- Temporary structure 1: 10.80 x 7.80 = 84.24 m²
- Temporary structure 2: 3.80 x 10.80 = 41.04 m²
- Temporary structure 3: 6.50 x 13.00¹¹ = 84.50 m²

Violations:

- (a) The covered area existing at time of inspection (467.00 m²) exceeds the covered area permissible under approved plan (414.00 m²).
- (b) The toilet/changing room and two temporary structures are not shown on plan and are in violation.
- (c) Flooring of toilet/changing room is of cement concrete base with IPS layer on top. Use of such permanent materials is prohibited within the eco-sensitive NDZ and in violation of conditions in the NOC/permission.

¹⁰ Ladies Changing Room.

¹¹ This structure appears to be an old structure being used by fishermen for storing their implements etc., hence not included to compute coverage.

- (g) The kitchen attached to the shack was found to be producing food items, which is not permitted under extant Shack Policy.

VII. Shack "D" (Unnamed).

GPS Coordinates: 15°41'9.45" N and 73°42'13.20" E.

Permissible development in cluster as per GCZMA approval:

- o 1 shack,
- o 8 huts and
- o 1 room/hut structure.

Total permissible coverage: 414.00 m²

Position in loco:

- This cluster does not appear to be operational as on date of inspection.
- No shack is erected in this cluster as on date of inspection.
- Huts: 3.50 x 5.50 x 4 nos. = 77 m²
- Temporary toilet wooden structure being used a toilet including a 3.50-metre-high platform with an FRP water tank atop¹²: 3.50 x 1.5 = 5.25 m²

Violations:

- (a) The above toilet structure is not shown on the approved plan, and is in violation. No proper sewage disposal arrangement was visible, thus making it hazardous to the coastal ecology of the locality.

VIII. Shack "C" (Horizon).

GPS Coordinates: 15°41'13.91" N and 73°42'12.45" E.

Permissible development in cluster as per GCZMA approval:

- o 1 shack,
- o 15 huts and
- o 1 room/hut structure.

Total permissible coverage: 568.00 m²

Position in loco:

- Shack: 17 x 12 x 1 no. = 204 m²
- Huts: 3.60 x 6.50 x 15 = 351 m²
- Store room/hut 1: 6 x 10 = 60 m²

¹² This structure is on the north-western corner of the cluster near the lifeguard watch tower.

- Kitchen¹³: 6 x 12 = 72 m²
- Store room¹⁴ 2: 7 x 3 = 21 m²
- Hut¹⁵: 3.5 x 4 = 14 m²
- Toilet: 8 x 2 = 16 m²

Violations:

- (a) The covered area existing at time of inspection (738.00 m²) exceeds the covered area permissible under approved plan (568.00 m²).
- (b) The store room/hut; kitchen; store room and toilet *supra* are not shown on approved plan, and are in violation.
- (c) The kitchen attached to the shack was found to be producing food items, which is not permitted under extant Shack Policy.

IX. Shack "B" (Happiness).

GPS Coordinates: 15°41'14.23" N and 73°42'12.49" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 1 room/hut.

Total permissible coverage: 238.00 m²

Position in loco:

- Shack: 10.50 x 11 x 1 no. = 115.50 m²
- Kitchen: 10.50 x 10 x 1 no. = 105 m²
- Passage to the kitchen (dimensions 6 x 0.5) is constructed with laterite stones and cement.
- The tandoor oven base is of laterite masonry.
- Utensil washing place partly has base of cement concrete.

Violations:

- (a) The kitchen in the cluster was found to be producing food items, which is not permitted under extant Shack Policy.
- (b) The passage to the kitchen is of laterite stones and cement, and base of tandoor oven base and utensil washing place is of cement concrete.

¹³ Attached to the shack.

¹⁴ Id.

¹⁵ This appears to be an old structure at the eastern end of the cluster and being used to store fishing implements.

Besides these areas not being shown on approved plan, the use of such permanent materials is prohibited within the eco-sensitive NDZ and in violation of conditions in the NOC/permission.

X. Shack "A" (Acuresta)

GPS Coordinates: 15°41'16.13" N and 73°42'12.43" E.

Permissible development in cluster as per GCZMA approval:

- 1 shack,
- 1 room/hut.

Total permissible coverage: 238.00 m²

Position in loco:

- Shack: 10 x 17 x 1 no. = 170 m²
- Kitchen: 10 x 11 x 1 no. = 110 m²
- Store: 4 x 6 = 24 m²
- Toilet: 4 x 3 = 12 m²
- The toilet flooring has cement concrete flooring.

Violations:

- (a) The covered area existing at time of inspection (316.00 m²) exceeds the covered area permissible under approved plan (238.00 m²).
- (b) The kitchen that ought to be within the shack as per the approved plan, and the toilet are not shown on the approved plan, and are in violation.
- (c) The toilet has flooring of cement concrete. Use of such permanent materials is prohibited within the eco-sensitive NDZ and in violation of conditions in the NOC/permission.
- (d) The kitchen within the cluster was found to be producing food items, which is not permitted under extant Shack Policy.

The inspection concluded at 5.45pm. It may be noted that the petitioner's attorneys representative remained absent during inspections done post-lunch, at which time only his advocate was present.

Regarding photographs attached to the petition.

8. The photographs attached to the petition were perused. The petitioner's advocate and his representative present were asked to identify the structures in

the photographs on site, however, they were unable to do so and expressed their inability to us. However, in course of the inspection, it was found that the four photographs at page 54 of the petition pertain to the permanent structure within cluster under "Shack I" (Love Temple). It was also found that the second photograph¹⁶ at page 58 of the petition is of ongoing erection of structures under cluster "Shack A" (Acuresta). With exception of photograph i.e. the permanent structure in cluster "Shack I" (Love Temple), the petitioners' representatives were unable to identify the sites of any of the other photographs, and further stated that they had instruction only regarding the said structure.

Other observations.

9. In course of inspection, major and serious violations were observed with respect to a shack bearing commercial name "Coco Loco". The coordinates are 15°41'15.23" N and 73°42'12.11" E, and is located between "Acuresta" and "Happiness" shacks. The area of the structure is about 240 m². The flooring of structure is constructed with cement concrete flooring and superstructure with laterite masonry and cement and roofing with asbestos sheets on steel trusses. In our opinion, the structure poses a serious threat to the coastal ecology of the area.

Both the petitioner and the respondent no. 3 denied having any link with this restaurant structure.

10. Upon inquiries with the occupant, it was found that the structure is constructed by one Shri Suhas Prabhu, and that proceedings for its demolition have been initiated by Deputy Collector Pernem under ref no. DyColl/PER/CRZ/36/2017. It was informed that the matter has been recently been forwarded to GCZMA for further action.

Preparation of this report.

11. The two expert members of GCZMA met on 10.01.2020 to prepare the report. On perusal of the file, Expert Member Shri Sávio Joaquim Filipe Correia noted that the petitioner Shri Miguel Caetano do Rosario Vaz is his close relative i.e. his wife's paternal uncle. He was unaware of this fact earlier, and desired to

¹⁶ With tipper truck with white and blue body.

distance himself from the matter forthwith. Therefore, I, Flaviano Jose Miranda, Expert Member GCZMA, proceeded to write this report and make my recommendations, and have signed at the end.

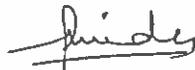
Recommendations:

12. The violations under each cluster have been listed out in the report. Being committed within the eco-sensitive NDZ area within 200 metres from the HTL, they pose a serious threat to the coastal ecology of Arambol beach. Authority must take action to demolish or alter the structures, as the case may be, coupled with imposition of heavy fines under "polluter pays principle" after hearing the transgressor and as per law.

13. The proceedings for demolition of the restaurant "Coco Loco" deliberated under paras 9 and 10 above ought to be expedited and taken to their logical conclusion.

14. Legality of the two shacks having commercial names "My Space" and "Chandra" and the 10 huts, located between Shack J (Hang Out) and Shack I (Love Temple), must also be ascertained and appropriate action initiated if necessary.

Submitted.



Flaviano Jose Miranda
Expert Member, GCZMA.

Morgan Travasso

C/o Royal Phoenix Inn, Below Maruti Temple, Mala Panjim Goa 403001

To

The CRZ Authority

(The Goa State Coastal Zone Management Authority)

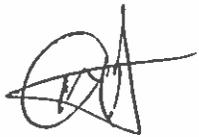
Porvorim Goa

Date :- 09/01/2019

Sub:- Authority letter – For inspection along with The Goa State Coastal Zone Management Authority .

I refer hereby authorize Mr Ernesto Reise Alvares whose signature is attested here below

To be present during inspection of illegal shacks & huts and other RCC structure, iron shade in surey no 71/0 ,72/1 and 65/0 of Arambol in writ petition number: 1105 of 2019 before hounrable high court of Bombay at Goa



(Morgan Travasso)



(Ernesto Reise Alvares)

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)
1st Floor, Pandit Deendayal Upadhyay Bhavan, Pundalik Nagar, Porvorim-Goa.
Email: dir-ste.goa@nic.in, goacoastal zone @ gmail.com.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/17-18/02/1624

Dated: 6/02/2018

To,
Mr. Nitin G. Kudav
H.No. 479-B,
Arambol, Pernem-Goa.

Sub: Permission/NOC for erection of temporary seasonal structure i.e. a temporary shack and huts in Survey No. 71/0 Arambol Village, Pernem Taluka.
Ref: Your application no. nil dated 16/10/2017.

Sir,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 160 GCZMA Meeting held on 17/10/2017 and subsequently the 167th Meeting held on 09/01/2018 in accordance with the provisions of the Para 8 (v) (3).CRZ (iii) of Goa of CRZ Notification 2011 as amended issued by the Ministry of Environment, Forests & Climate Change, Government of India. Accordingly, after detailed deliberation and discussion, the authority decided to grant approval for erection of shack made of wood and /or natural/biodegradable material only in the property bearing Sy. No. 71/0 of Arambol Village, Pernem Taluka, Goa. 10 shack s having an total area of 2160.00 sq.mtrs and 98 huts having an area of 2156 is approved as per plan annexed subject to the conditions as specified in the Beach Carrying Capacity Report and further compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, as amended, should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The project proponent / Applicant shall ensure that during the erection of temporary seasonal structures, no sand dunes ,if any, shall be altered under any circumstances. An adequate setback of at least 3 meters shall be maintained between the dune line and base of the shacks. The sand dune, if any, on the site should not be disturbed in any way.
3. The beach vegetation (ipomoea creeper) has to be protected by maintaining a buffer of at least 3 meters between the vegetation line and the base of the shack / structure, so that vegetation can evolve and rejuvenate itself in space and time. The mangroves if any, on the site should not be disturbed in any way.



-1-

to be issued.

-2-

4. No ground water shall be tapped at the proposed site.

The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.

5. The traditional access, right of way, easement shall not be blocked by the applicant / project proponent.

7. The project proponent / applicant should not exceed the dimensions of the temporary seasonal structure Shack as approved.

8. The proposed temporary seasonal structure should be made of wooden or environment friendly material only and no stone/bricks/ concrete material / cement / iron rods / steel should be used for the same. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.

9. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.

10. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.

11. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation for non compliance of any one or more of the aforesaid conditions.

12. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.

-3-

13. Surprise site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesaid condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
14. Any appeal against this provisional permission shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
15. The said structures should be one meter above the ground on stilts of wooden poles wherever possible.
16. Adequate number of bio-toilets/washrooms/waterless urinals of DRDO approved technology or of equivalent technology to be provided for the visitors/occupants of shacks/huts/tents etc.
17. The applicant shall submit a copy of his GST registration /company/ firm etc within 2 months from the date of this permission.
18. The applicant will not transfer by any mode his premises to any other person.
19. This permission stands automatically revoked in case of any illegal/unlawful/immoral acts done by the applicant/proponent and or agent, lawful power of attorney holder , authorized person, any person acting for on behalf of the applicant/proponent in the said structures.
20. Further this permission also shall stand automatically revoked in case of any standing order of court of law/tribunal, arbitrator, quasi-Judicial authority etc. in force and suppressed by the applicant/proponent or otherwise.
21. All temporary structures shall maintain a standard buffer of a minimum of 3 m from huts/tents/cottages.
22. Appropriate use of renewable energy such as solar and wind energy to be used wherever possible.
23. Portable water requirement for domestic and tourist population has to be made available. The quality of water to be supplied should be meet the national standard. Measures like rain water harvesting should also be encouraged to have access to clean and portable water.
24. Separate bins for different types of solid wastes(source segregation of solid wastes biodegradable and non bio-degradable) shall be provided by the operator. It will be the responsibility of the plot owner to dispose the waste generated from their plots to the respective bins. The Municipality/Village Panchayat or the contractor appointed by the Department of Tourism, as the case may be, shall collect waste from time to time and hand over the non- biodegradable waste to the Goa Waste Management Corporation. Solid waste to be transported to the solid Waste Management Facility at Calangute by the Village Panchayats in North Goa whereas in South Goa it will be responsibility of the owner/authorized person.

25. Collect the sewage at his own cost from time to time and dispose it to the nearest STP.
 26. Water demand toilet (5 litres per flush), Low volume showers and wash basins
 nozzles 1/3rd the conventional) and utilization of grey water for gardening to be
 implemented.

27. In case the property on which these structures are permitted to be erected has several title holders any dispute/objection to this permission by any such title holder/holders, this permission shall stand revoked.

28. You will within 3 months from the grant of this permission, submit the survey plan of the property showing your structures therein.

29. The validity of this permission is for 5 years from the date of issue. This permission should abide by the Notification dated 3rd May 2017 S.O-4393(E) issued by Ministry of Environment, Forests and Climate Change.

30. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc. or documents not submitted as called for in this application.

Yours faithfully,


 (Parag M. Nagarcenkar)
 Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Principal Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Chairman, District Level Committee, Collectorate building, Panaji-Goa for kind information
3. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
4. The Member Secretary, Goa State Pollution Control Board, 1st floor, Dempo Tower, Patto Panaji Goa..... for information and necessary action.
5. The Commissioner of Commercial Taxes, Vikrikar Bldg. M.G. Road, Panaji-Goa.... for information and necessary action.
6. The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information
7. The Secretary, Village Panchayat of Arambol, Pernem Talukafor information and necessary action.

**BEFORE THE GOA COASTAL ZONE MANAGEMENT
AUTHORITY, PORVORIM, BARDEZ-GOA**

In the matter of Suhas Prabhu/
Satish Prabhu WP.No. 1105/2019.

APPLICATION FOR INTERVENTION

MAY IT PLEASE YOUR HONOUR

The undersigned states and submits that, he is the Power of Attorney of Dhirubhai J. Tandel, r/o Nani Daman who owns and posses the property bearing survey No.71/0 of Village Arambol, Taluka Pernem.

1. It is stated that this authority has passed necessary order for demolition of structure erected by Satish Prabhu in the year 2016, where the permission was granted vide No. GCZMA/N/shack-Hut-Cott-Tent/15-16/872307 dated 7/1/2016 and having its validity upto 30.05.2016.
2. It is stated that subsequent to the order of Hon'ble National Green Tribunal, the above stated NOC was revoked by this authority. But the structures were not removed by Satish Prabhu.
3. It is stated that undersigned has filed an Application before this authority vide letter dated 28.01.2022 requesting the action against the above structures erected in the survey No. 71/0.

It is therefore prayed that the undersigned may be allowed to intervene in the matter in order to plead his case before this authority.

Place : Panaji

Dated: ~~27/09~~ 24/09/2022



Dhirubhai J. Tandel
(Through his power of Attorney
Nitin Kudav)



गोवा GOA

Serial No. 3636 Place of Vendor, Date: 21/11/16
 Value of Stamp Paper: _____
 Name of Purchaser: Nitin Kudav
 Residence: _____ Name of Father: _____
 Purpose: _____ Transacting Parties: _____

307061



Sign of Stamp Vendor _____
 Mangal N. S. 'upkar'
 License No AC/S/P/EN/747/99

Sign of Purchaser _____

POWER OF ATTORNEY

KNOW ALL MEN, BY THESE PRESENT, that I, Shri. DHIRUBHAI JIVAN TANDEL, son of Shri. JIVAN C. TANDEL, aged 58 years, married, businessman, Indian National, residing at H.NO 14/86, Naran Park Kathiria Nani Daman. Pin Code 396210, do hereby, appoint, nominate, and constitute, Shri. NITIN KUDAV, aged 49 years, son of late Shri. Ganpat Kudav, married, service, Indian National residing at H.No 479B Arambol Tal. Pernem Goa, as my true and lawful attorney.

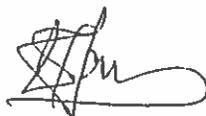
 

AND WHEREAS, vide Power of Attorney dated 10.9.1996, I am appointed as the attorney of (1) Mannekben S. Tandel, (2) Dharmesh S. Tandel, (3) Meena R. Tandel, (4) Jyotshna P. Tandel, (5) Kanchan D. Tandel, (6) Manisha S. Tandel, who are the legal heirs of late Sukar Naran Tandel, alias Sukur Narn Bhakia.

AND WHEREAS, in the said Power of Attorney, I am authorized to from time to time to grant sub-delegation of Powers, and therefore, in view of the above, execute the present Power of Attorney.

Now, therefore, by this Presents, I, Shri. DHIRUBHAI JIVAN TANDEL , son of Shri. JIVAN C. TANDEL, aged 59 years, married, businessman, Indian National, residing at H.NO 14/86, Naran Park Kathiria Nani Daman. Pin Code 396210, do hereby, appoint, nominate, and constitute, Shri. NITIN KUDAV, aged 49 years, son of late Shri. Ganpat Kudav, married, service, Indian National residing at H.No 479B Arambol Tal. Pernem Goa , as my true and lawful attorney to do following acts or things that is to say:

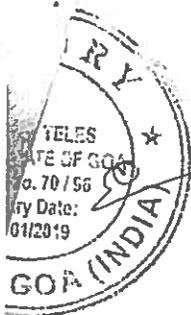
1. To present, file, institute, prosecute, defend or contest all suits, actions, complaints or other legal proceedings before any court, whether civil or criminal, Consumer Forum, State Commission, High Courts, or any Tribunal under any statute, or any Revenue Courts viz. Collector, Dy Collector, Mamlatdar, Awal Karkun, Mutation Authority etc. constituted, and whether it be in its original, appellate, revisional, or other jurisdiction under the law in force in Goa, including writ jurisdiction under the constitution of India, and to sign and verify plaints, complainants, written statements, applications, affidavits, replies, affidavit in evidence etc.





2. To accept service of notices and summonses, to depose, or give statement on oath, to execute any judgment, decree or order before the appropriate Court/Forum/ Commission and file appropriate applications under the statute and to take all such steps required to be taken in order to effectively execute the judgment/decrees/orders; and to seek attachment of properties, issuance of warrant, seek demolition, removal of obstruction/encroachment and enforce all the things directed to be done by the Court/Forum/Tribunal/authority etc.
3. To apply for Police protection in an appropriate case in order to enforce rights on properties.
4. To appoint or engage any legal counsel, advocate or pleader, and to sign the vakalatnama on behalf.
5. To apply for certified copies of any documents, applications, plaint, complaint, written statement, reply, applications, order, judgment, and decree on my behalf.
6. To apply on behalf, appear for and represent me and give NOC before all Corporation, Municipality or Panchayat bodies, Collector, Treasury, Revenue Officer, Mamlatdar office including joint Mamlatdar before any Magistrate, any Tribunal or Government or Minister or any department, Director Talathi, Survey authorities, Awal Karkun, Deputy Collector, Sub Divisional Officer, Addl collector, and any other Central Government Authority such as Authority constituted under the CRZ law, Administrative Tribunal, Minister, Corporation, Town & Country Authority, Planning & Development Authority etc. and file affidavits, fill forms, give undertakings, and pay the fees in respect thereto.

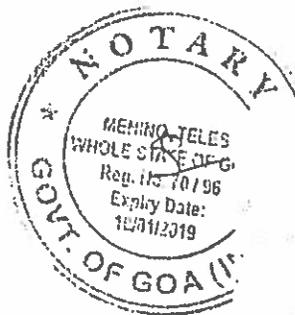
Two handwritten signatures in black ink, one on the left and one on the right, positioned below the text of the sixth item in the list.



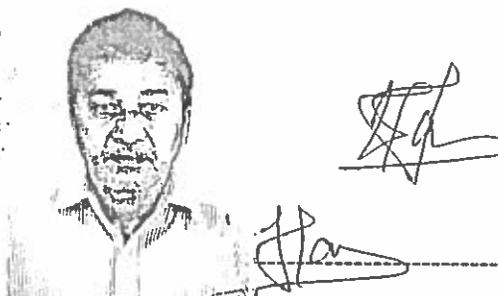
- 7. To file and conduct proceedings under the Land Revenue Code or any other act in force.
- 8. To be in possession of any immovable the properties.

AND I HEREBY AGREE THAT all acts, deeds, and things lawfully done by the said attorney in above terms shall lawfully done or caused to be done which me and my principals undertake to ratify and confirm all or whatever that the said attorney shall lawfully do or cause to be done for, by nature of the powers hereby given.

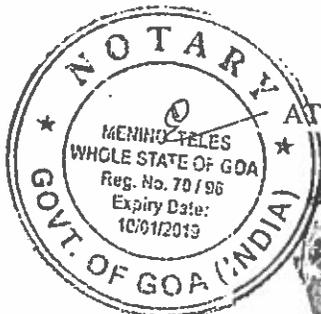
IN WITNESS WHEREOF I, do hereby su-delegate the powers and declare that I have signed this Power of Attorney at PANAJI on this 21st October 2016 (21.10.2016).



EXECUTANTS:



Shri. DHIRUBHAI JIVAN TANDEL



ATTORNEY



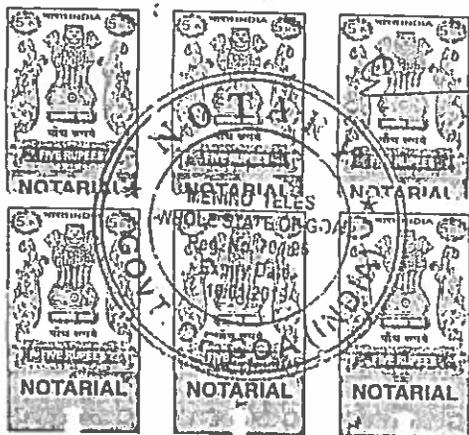
Shri. NITIN KUDAV

I hereby attest the signature of Shri. Dhirubhai Jivan Tandel, r/o Kathinda, Nani Daman who has executed the present document before me.

I hereby also attest the signature of Shri. Nitin Kudav, r/o Arambol, Pernem, Goa, who has signed the present document before me.

REG. No. 5384/16 DATE 21/10/2016

9



MENINO TELES
NOTARY
(Entire State of Goa)
PANAJI



VILLAGE PANCHAYAT ARAMBOL

Taluka – Pernem – Goa 403524

Ph.No.(0832)2242966

Email ID: vparambol@gmail.com

No.VPA/PER/RTI/2018-19/76

Date:- 16/11/2018,

To,

Dhirubhi J. Tandel,

H. No. 14/86, Naran Park,

NAni-Daman (UT).

Sub: - Submission of Information under RTI Act 2005.

Sir,

With reference to the above and your application dated 17/10/2018 information is as follows:-

Sr. No.	Particulars	Remarks
1	Certified copy of audited construction Licence issued registered maintain by the Village Panchayat Arambol for the period 1 st April 1984 to 31 st March 1992	Copy enclosed Annexure A Pages 1 to 15
2	Whether there exists H. No. 250 and whose name does it reflect	Yes as per Form No. VIII Varchawada in the name of Sweta M. Sawant Madhalawada in the name of Mery Simon Dsouza Girkarwada in the name of Markin Rodrigues Khalchawada in the name of Pedro Anton Fernandes
3	Date of allotment of H. No.250	Not traceable
4	Date of allotment of H. No.(Sub Div) 250/1	No such House no. is register in Panchayat record
5	Copy of audited cash book maintain by this office for the period 24-12-1988 to 31-12-1988 and 24-12-1989 to 31-12-1989	Copy enclosed Annexure B Pages 1 to 5
6	Whether this office has issued the permission/reconstruction/re-erection license vide: a. Ref.No. VPP/SSP/250/1 89-90 dated 31-3-1990 b. Ref.No.VPA/71/9 Permit No. 9/89-90 dated 24-12-1989, if yes issue certified copy for the same.	As per construction Licence registered maintain by V. P. Arambol no such licence has been issued
7	Issued audited copy of tax assessment register for the House Number 250/1 for the period of April 1988-March 1991	Copy enclosed Annexure C Year 1988-89, 89-90, 90-91

Thanking you,

Yours faithfully,

 PIO cum Secretary

Name of the V. P. ARABAI

1985-86

Register of

No.	Name of the appl. & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept.	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
1	Shripad A Pai	Const of Me in 1 shop					
2	Collety Carla Sister	Com. net					
3	Ladu Pandu Naik						
4	Babu Sitaram Maggi						
5	Isabel F. Mascarenhas						
6	Dattaram P. Naik						
7	Sakharam Vastai	Reconst of cow shed					
8	Babusol L. Vaigankar						
9	Pascal D'Souza	Company wall					
10	Sitaram G. Parsekar						
11	Asik A. Rodrigues	Reconst	28.8.85				
12	Gopal A. Khajje						
13	Ganpat B. Kuelar						
14	Sebastiyan Fernandez	Shop B. Rep	14.11.85				
15	Nhanu G. Redkar		3.3.86				
16	Yesvant S. Thakur		27.1.86				

Mb
SECRETARY
M. P. ARABAI

Construction Licence Issued

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on	13	14	15	16	17	18	19
					10755	30000-00	200-00	24/14		
								10785		
							150-00	29/49		
								145-85		
	24/85			22/85	22/85	9000-00	90-00	29/50		
								22-885		
							250-00	29/100		
								27-1085		
							200-00	30/85		
								257-85		
							100-00	30/64		
								1812-85		
3-5-85					2-186		275-00	30/70		
								2-186		
							225-00	30/83		
								13186		
							80-00	40/4		
								5-2-86		
							475-00	40/15		
								13-2-80		
	3-2-86					80000-00	450-00	40/24		
								13-2-84		
	23-86				17-2-86	32000-00	250-00	40/31		
								17-7-2		
	24/85					35000-00	250-00	40/32		
						32000-00	250-00	40/33		
					3-3-86	31386	40000-00	250	31/30	
				3	3/3-286	40000-00	250	31/31		
3-3-86										


V. P. SECRETARY
 1, RAMBOI
 PERSEM GOV

Name of the V. P. Perambalur.

1986-87

Register of

Construction Licence Issued

B. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for M. O. O.		Electricity Dept		Plans submitted to Technical				Approval in V.P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension (e.g. 4.5.87 to 1.5.88)	Remarks
				Health	Other	Sent on	Received on	Sent on	Received on	P. W. D.	B. D. O. or Town planning				Approval	Amount		
1	Ganpat S. ✓ Perambalur	Recult of Sawmill	3.2.86	-	-	-	-	-	-	-	-	-	11.8.87	1.3000-00	700-00	33124	16.6.87	7-1388 PANCHAY VILLAGE - PERNER - G
2	Frankis A. D. Sanga ✓ Farmlhouse.	Farmlhouse.	2.1.86	-	-	-	-	-	-	-	-	-	21.8.87	16000-00	550-00	33190	23.9.87	24-1388 PANCHAY VILLAGE - PERNER - G
3	Subbaji H. N. N. N. ✓ Perambalur	Perambalur	24.11.86	9.5.86	-	-	-	-	-	-	-	-	17.5.86	50000-00	300-00	34130	17.11.86	24-1388 PANCHAY VILLAGE - PERNER - G
4	Cosme A. Fernando ✓ Compound	Compound	-	-	-	-	-	-	-	-	-	-	-	15000-00	125-00	34179	15.12.86	14-4-87.
5	Mashia S. D. Sanga ✓ Perambalur	Perambalur	21.8.86	-	-	-	-	-	-	-	-	-	-	40000-00	250-00	34198	8.1.87	SARP PANCHAY VILLAGE - PERNER - G
6	Fluorina Alex ✓ Mendonsa Madhu Perambalur	Perambalur	23.10.86	29.12.86	-	-	-	-	-	-	-	-	-	40000-00	250-00	34199	8.1.87	SARP PANCHAY VILLAGE - PERNER - G
7	Collect C. S. ✓ Cannasa Society. Perambalur	Perambalur	6.11.86	20.8.87	-	-	-	-	-	-	-	-	-	42150-00	200-00	35168	16.2.87	SARP PANCHAY VILLAGE - PERNER - G
8	Sudhaji Z. Thakur ✓ Perambalur	Perambalur	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

V.P. SECRETARY
PERAMBALUR
PERNER - G

V.P. SECRETARY
PERAMBALUR
PERNER - G

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SARP PANCHAY
VILLAGE - PERNER - G

S. No.	Name of the applicant & Address	Particulars of license	Applications & Plans received on	Plan submitted for N. O. O.					
				Health Officer		Electricity Dept.			
				Sent on	Received on	Sent on	Received on		
1	2	3	4	5	6	7	8		
1	Ravaji A. Naik	Reconst of Rec House	✓	-	-	-	-	-	
2	Nalsiva P. Naik	Pumpshed	34 ✓	-	-	-	-	-	
3	Dattaram P. Naik	Pumpshed	✓	-	-	-	-	-	
4	Margelin Fernandes	Const. of Resi. House	27.4.87 ✓	22 ⁵ / ₈₇	29 ⁶ / ₈₇	22 ⁵ / ₈₇	1 ⁶ / ₈₇	2	
5	Pascal Fernandes	Re-const. of Multi Purpos Building	25.6.87 ✓	7.7.87	25 ⁷ / ₈₇	7 ⁷ / ₈₇	27 ⁷ / ₈₇	36	
6	Raghuvir Shankar Naik	Farm house	25.9.86 ✓	-	-	-	-	15.	
7	Pundalik Korkankar	Proposed Const. of Poultry shed	15.5.87 ✓	-	-	-	-	17.	
8	Salvador D'mello	Farm house	✓	-	-	-	-	25.	
9	Gangaram D'jun Gadekar	Farm house	✓	-	-	-	-	23.1	
10	Shankar V. Methar	Pump house	18/8/87 ✓	-	-	-	-	13.0 30.4	
11	Antonio Fernandes	Farm house	✓	-	-	-	-	28.8	

SECRETARY
M. P. ARAMPAL
V. P. ARAMPAL
M. P. ARAMPAL

De

Construction Licence Issued

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on							
9	10	11	12	13	14	15	16	17	18	19
	30/5/87			30/10/86	11/5/87	9000000	4500000	37/75	6th month.	
	23/5/87			27/1/87		1200000	1100000	37/98		
	28/5/87			27/1/87		1200000	1100000	37/99		
37	29.4.87	12/5/87		27.6.87	3.8.87	1,5000000	8000000	39/4	One year	
7/87	30.6.87	18/7/87		27.6.87	13.8.87	2,4500000	12750000	39/11	1 year	
	15.12.86	13/12/86		30.10.86	13.8.87	8300000	4650000	39/14	1 year	
	13.7.87	9/9/87		30.9.87	3.10.87	15000000	15000000	39/65	1 year	
	25.7.85	6/8/85		30.9.87	6/10/87	20000000	15000000	39/67		
	23.11.87	2.12.87		30.11.87	1/2/87	51,8400000	31000000	2/14	One year	
	13.8.88	3.11.87		30.1.88	9.2.88	20000000	20000000	2/33		
	28.8.85	14.11.85		31.3.88	3.3.88	35000000	25000000	4/40		

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V.P. SECRETARY
 I. RAMBOU
 P. RAMBOU

Name of the V. P. Arambol 316 1988-89 Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept.	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
1	Rastoli Shetkari Sahakari Society	Pump house	1/1/87	-	-	-	-
2	Magdalena Fernandes Machhalawada	Re-construct	12.10.87	-	-	-	-
3	Narayan Mangesh Dabholkar Girkarwada	compound wall.	26/8/88	-	-	-	-
4	Govind Kashinath Ibrampurkar Vachawada.	Re-constructio of residential house.	25/9/88	-	-	10/10/88	9/11/88
5	Ramakant S. Tari & Ramchandra Tari Khalekawada. Bhole.	Reconst of house	23/3/88	-	-	12/11/88	23/12/88
6	Rundolit Naik, Dada P. Naik & Prakash Naik, Khalekawada.	Reconstructio of proposed building.	26/9/88	3/10/88	16/12/88	3/10/88	16/11/88
7	Shantabai S. Thakur Deulwada Arambol.	Const. of Boundary wall	11/11/88	-	-	15/11/88	29/11/88
8	Narayan Mangesh Dabholkar, Girkarwada.	Const. of Residential house	17/10/88	7/12/88	3/1/89	7/12/88	23/12/88
9	Arjun Ankush Vast Khalekawada.	Re-Const. of house.	2/1/89	21/1/89	16/2/89	21/1/89	23/2/89

V.P. SECRETARY

of

Construction Licence Issued

Sl. No.	Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
	P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
	Sent on	Received on	Sent on	Received on							
8	9	10	11	12	13	14	15	16	17	18	19
	1/1/87	8/1/87			R. No. 9 30.1.88	25.488	2500 00	25=00	4/89 25/4/88		
	12/10/87	18/2/88			6 30.3.88	2.	80000 00	450=00	5/10 25/4/88.		
	3/10/88	12/10/88			8 10/11/88	3	10.000=00	100=00	7/62 15/11/88		
	9/11/88	11/10/88	1/11/88		10/11/88 8.	26/11/88	30000=00	200=00	7/66 16/11/88		
	2/11/88	11/9/88	25/10/88		5 30/12/88	2/1/89	20,000=00	150=00	3/26		
	7/11/88	3/10/88	5/11/88		5 30/12/88	3/1/89	12000=00	450=00	8/33		
	29/11/88	15/11/88	28/11/88		5 30/12/88	23/1/89	10,000=00	100=00	8/91		
	29/12/88	15/11/88	1/12/89		13 30/12/88	9/3/89	70,958=00	405=00	10/42		
	23/1/89	7/1/89	20/1/89		13/2/89	9/3/89	60,000=00	350=00	10/03		

RESERVED
10/03 TRAM
PLANNING

Name of the V. P. _____ sued

(3)

S. No.	Name of the applicant & Address	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
			Amount	Receipt No. Date		
1	2	15	16	17	18	19
10	Harischandra D. Thakur Deulwada Arambol	10000 -	100 -	11/7	1 year.	

S. No.
BRANCH
ARAMBOL
Panaji - Goa

been in audit
4/10/84

S. No.
V.P. SECRETARY
ARAMBOL
PANAJI GOA

S. No.
V.P. SECRETARY
ARAMBOL
PANAJI GOA

Name of the V. P. Arambol.1989-90 ✓

Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.				
				Health Officer		Electricity Dept.		
				Sent on	Received on	Sent on	Received on	
1	2	3	4	5	6	7	8	
1	Jaideo S. Gokarnkar Khalchawada, Arambol	Re-Const. of residential house.	29/2/88	30/4/88	16/1/89	30/11/88	12/12/88	15
2	Monika J. Fernandes Madhalawada.	Residential house.	16/1/89	27/2/89	11/4/89	27/2/89	3/6/89	16
3	Tukaram S. Naik. at Khalchawada	Agriculture Equipments farm house.	18/4/89	2/5/89	17/5/89	19/5/89	6/6/89	18
4	Pascal Fernandes. Madhalawada.	Construction of Compound wall at Madhalawada -	3/10/88	-	-	-	-	13
5	Ladu S. Bandhakar Madhalawada.	Regularisation of constructed house at Madhalawada	23/5/89	26/6/89	21/7/89	26/8/89	12/7/89	14
6	Vishnu P. Naik. Khalchawada Arambol, Pernem Dist.	Construction of farm-house at Khalchawada	-	-	-	-	-	-
7	Francis S. Fernandes & Philip Lemos. Madhalawada.	Re const. of residential house	23/2/89	4/4/89	25/4/89	27/3/89	31/3/89	30
8	Philip Lobo Khalchawada Arambol.	Construction of Cow-Shed.	23/5/89	-	-	-	-	-
9	Yeshavant Keshav Vasnyankar	Construction of Toilet Block and Compound wall	18/7/89	19/9/90	5/3/90	2/9/90	18/9/90	-

SECRETARY
ARAMBOL

Construction Licence Issued

12

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on							
9	10	11	12	13	14	15	16	17	18	19
15/4/88	28/11/88	-	-	7 31/5/89	1/89-90 6/6/89	50000 -	300	12/8	one year	
16/1/89	17/2/89	-	-	16 30/6/89	2/89-90 3/7/89	98000 -	540	12/37	1 year	
18/4/89	22/4/89	-	-	17 30/6/89	3/89-90 9/8/89	40000 -	250	12/58	1 year	
13/6/89	22/8/89	-	-	5 30/8/89	4/89-90 12/9/89	15000 -	125	12/91	1 year	
14/6/89	24/6/89	-	-	4 30/8/89	5/89-90 12/9/89	81870 -	460	12/94	-	
-	-	2/8/89	30/8/89	12 30/9/89	11/11/89 6/8/90	7500 -	75	13/25	1 year	
30/8/89	19/10/89	-	-	4 31/10/89	7/89-90 7/11/89	50000 -	300	13/52	1 year	
-	-	1/6/89	7/6/89	17 30/6/89	27/11/89 8/89-90	22000 -	160	13/57	-	
-	-	-	-	9 29/12/89	9-3-90	18000 -	14000	25/5	six months	

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RAMBI
PLANNING

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Name of the V. P. ARAMBOL 1990-91 ✓ ✓

Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
1	Damodar Ranganekar Madhalawada Arambol Perner.	Re. Const. of House at Madhalawada	20/1/90	21/3/90	9/3/90	16/2/90	21/2/90
2	Sattaram Pandurang Naik. Khalchawada.	Const. of Farm house at Khalchawada.	24/7/90				
3	Vishnu Pandurang Naik	Re-const. of residen- tial house at Khalchawada	24/7/90	25/7/90 21/8/90	9/8/90 31/8/90	21/8/90	31/8/90
4	Sebastian Fernandes Girkarwada.	Girkarwada. Reconst. of Residential house	30/4/90			18/6/90	1/8/90
5	Panchatreshi High School. Arambol.	Madhalawada Const. of 1 st & 2 nd floor at school building	17/8/90	17/8/90	19/9/90	17/8/90	22/8/90
6	Cruz Luciano D'souza. Girkarwada.	Const. of Residential house	1/8/90.	9/8/90	21/8/90	21/8/90	5/9/90
7	Sharyu J. Naik. Madhalawada.	Const. of Res. House	27/12/90	5/1/91	10/1/91	5/1/91	14/1/91
8	Bhikaji S. Patil Madhalawada	re. Const. of House	28/12/90	19/1/91	29/1/91	14/1/91	22/1/91

SECRETARY

Construction Licence Issued

2

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on							
9	10	11	12	13	14	15	16	17	18	19
23/1/90	8/2/90			8 30/4/90	1-90-91 14/5/90	400000	2050	34/1 14/5/90	1 year	
		24/7/90	1/8/90	6 30/8/90	2/90-91 6/9/90	24900	175	61/2 6/9/90	1 year	
25/2/90	30/2/90			6 30/8/90	3/90-91 6/9/90	75000	425	62/2 6/9/90	1 year	
30/4/90	8/7/90			6 30/8/90	4/90-91 10/9/90	20000	150	65/2 10/9/90	1 year	
17/8/90	21/8/90				5/90-91 1/10/90				1 year	
1/8/90	4/8/90			5 30/8/90	6/90-90 4/10/90	98000	540	85/2 4/10/90	1 year	
29/12/90	3/1/91			4 30/1/91	7-90-91 31/1/91	70000	400	5/4	1 year	
3/1/91	10/1/91			4 30/1/91	8/90-91 31/1/91	80000	450	4/4	1 year	



Register of Conservation Licence Issued

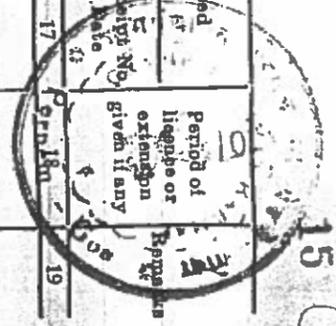
S. No.	Name of the applicant & Address	Particulars of license	Applications & Plans received on	Plan submitted for N. O. O.				Plans submitted for P. W. D.		Plans submitted for Technical Approval		Approval V. P. Issued on/ under No./ and Date	License Issued on/ under No./	Estimated Cost of work	Fees collected		Period of license or extension given if any
				Health Officer	Electricity Dept	P. W. D.	B. D. O. or Town planning	Amount	Rebate								
9	Madhukar Pundalik Bhramputkar	Farm House (Vardhawaad)	15/1/91							21/1/91	30/1/91	No. 19/1/91 19/90/91	16000-00	130-	42/4	1 Yrs.	

Seen in Audit for 1990 and found the Annual certificate is in i-quoted. The same may be done and shown to next Audit.

A. A. O Inspn.
13/9/91

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13/9/91
PLANNING OFFICE

RECEIVED
13/9/91
PLANNING OFFICE



Name of the V. P. _____
 Register of Construction Licence Issued

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plans submitted for N. O. O.				Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
				Health Officer Sent on	Health Officer Received on	Electricity Dept Sent on	Electricity Dept Received on	P. W. D. Sent on	P. W. D. Received on	B. D. O. or Town planning Sent on	B. D. O. or Town planning Received on				Amount	Receipt No. Date		
1	Mri Baluro Vaigantur	Cont of Comp wall	11/2/91					11-2-91	26/2/91					1550-00	130-00	57/5 12-4-91		
2	Mri Ramk. M. Karamatna	puhal pump	2/1/14/91					11-2-91	5-7/91					110,000-00	250-00	1215 29/4-91		
3	Mri Reddytem Reddytem	Comp wall	12-11-91					12-4-91 3-5-91						15,000-00	150-00	55/5 3-5-91		
4	Mri Ballevaram Narasim Nallu	Kalaka farm Krae	11-2-91					12-2-91						90,000-00	150-00	82/5 9-5-91		
5	amb. Vidya. Ramaraj Endel	Rendhal Krae												80,000-00	150-00	109/9 10-10-91		
6	Mri Behaliam N. Kernady.	Caline.												5200-00	50-00	69/9 24-2-92		

V.P. SECRETARY
 P. W. D. RANIBOI
 PLANING CO.

V.P. SECRETARY
 P. W. D. RANIBOI
 PLANING CO.

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 10/10/91
 10/10/91

Name of the V. P. _____ Register of _____ Cons _____ Licence Issued _____

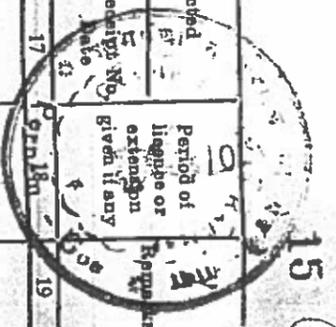
S. No.	Name of the applicant & Address	Particulars of license	Applications & Plans received on	Plan submitted for A. O. O.				Plans submitted for P. W. D.		Plans submitted to Technical Approval		Approval by V. P. Issued on/ under No./ Date	License Issued on/ under No./	Estimated Cost of work	Fees collected		Period of license or extension given if any
				Health Officer sent on	Received on	Electricity Dept sent on	Received on	P. W. D. sent on	Received on	B. D. O. or Town planning sent on	Received on				Amount	Revenue No. given if any	
9	Madhukar Pundalik Bhamburkar	Farm House (Wardhawaad)	15/1/91	—	—	—	—	—	—	21/1/91	30/1/91	No. 19/191 19/9/91	16000-00	130-	42/4	1 Yrs.	

Seen in Audit for 1990 and 1991 Annual certificate is not quoted. It may be done and shown in next Audit.

A. A. Inspn.
13/9/91

RECEIVED
15/1/91
PLANING
OFFICE

RECEIVED
15/1/91
PLANING
OFFICE



Name of the V. P. _____

10001-21

Register of

Construction Licence Issued

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plans submitted for M. O. O.				Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks	
				Health Officer sent on	Health Officer Received on	Electricity Dept sent on	Electricity Dept Received on	P. W. D. sent on	P. W. D. Received on	B. D. O. or Town planning sent on	B. D. O. or Town planning Received on				Amount	Receipt No. Date			
1																			
1	M. Baluro Vaigantur	Cost of Emped wall	11/2/91					11-2-91	26/2/91					1550-00	130-00	57/5 12-4-91			
2	M. Ramk. M. Harantalur	petral pump	2/11/90					11-2-90	5-7/90					110,000-00	250-00	1215 29-4-91			
3	M. Reddytem Reddytem	Emped wall.	12-2-91					12-4-91	5/5-91 3-5-91					15,000-00	150-00	53/5 3-5-91			
4	M. Sathyanam Narasara Mah	Kabela form Krae	11-2-91					12-2-91						90,000-00	150-00	82/5 9-5-91			
5	M. Vidya. Ramaraj Sathel	Rundhal Krae												80,000-00	150-00	109/7 10-10-91			
6	M. Subhakar Kernaly.	Caline.												5200-00	50-00	69/9 21-2-92			

SECRETARY
P. W. D.
RANBOI
PILAVEM (CO)

SECRETARY
P. W. D.
RANBOI
PILAVEM (CO)

Handwritten signature and notes at the bottom of the page.

Name of the V. P. Bambol

1992-93.

Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept.	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
1	Port Ursula D'Souza	Cont of house	15/3/92	18 ³ / ₉₂	5 ⁵ / ₉₂	18 ³ / ₉₂	30 ⁴ / ₉₂
2	Mr. Leonard G. De Souza	Cont of Residential house	15 ⁴ / ₉₂	5 ⁴ / ₉₂	25 ⁴ / ₉₂	15 ⁴ / ₉₂	30 ⁴ / ₉₂
3	Shri Shivaji Jiloo Thakur	KATCHA FARM house	14 ² / ₉₂				
4	DR. Rajendra S Prabhu Desai	Cont of Compound wall	1 ⁴ / ₉₂				
5	Shri mahadeu Kushna Kerkar	Cont. of farm house	2-11-92				
6	Shri mahadeu Kushna Kerkar	Cont of farm house					
6D	Shri Reekmini Lady Naik	Regularisation of masonry house under sub 6 Rule, 1985	19 ¹ / ₉₃				
7	Shri minguel Baptista Fernandes	— do —	19 ¹ / ₉₃				

V.P. SECRETARY
V.P. TRAINING
DEPARTMENT

Construction Licence Issued

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on							
9	10	11	12	13	14	15	16	17	18	19
153 4/2	304 9/2			304 7/2		290400-00	1600-00	70/10 30-11-92		
154 4/2	254 9/2			304 9/2		85000-00	465-00	72/10 2-5-92		
		142 7/2		212 4/2		15000-00	175-00	87/10 13-5-92		
115 9/2	155 9/2					18450-00	143-00	11/95 10-7-92		
2-11-92						95000-00	525-00	15/59 2-12-92		
: 993 - 1994										
						60,000-00	525-00	27/32 27-10-93		See page 25
						50,000-00	450-00	27/31 27-10-93		See page 24

SECRETARY

Name of the V. P. Asembol.

Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept.	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
8	Shri. Pascoal R. Fernandes Khalachewade	Regulatorator under seal 6 of 300 Rs at Anup Raj of Bantolys amounts Rs. 1985	19/1/93				
9	Shri. Fulimona, Joaquim Fernndz Khalachewade	— de —	19/1/93				
10	Shri. Somnia ^{Somina} And. D-Saula Varhawaade	— de —	19/1/93				
11	Shri. Rukmini Sitaram Naik Varhawaade Ambal	— d —	19/1/93				
12	Shri. Shabi Ganesh Varh. Khalachewade	— d —	19/1/93				
13	Shri. Ramesh West Khalachewade Asembol	— d —	20/1/93				
14	Shri. Gurunakar K. Naik at Shri Genu R. Naik	— d —	20/1/93				

RY
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Construction Licence Issued

18

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks	
P. W. D.		B. O. or Town	O. or Planning				Amount	Receipt No. Date			
Sent on	Received on	Sent on	Received on								
9	10	11	12	13	14	15	16	17	18	19	
						70,000-00					
						50,000-00					
						90,000-00	220	750-00	23/45	See page 15	
						95,000-00					
						75,000-00					
						1,000-00					
						70,000-00					

S
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SECRETARY
FRAMBOI
EM GO

Name of the V. P. Azambol.

Register of

S. No.	Name of the applicant & Address	Particulars of license	Applications & Plans received on	Plan submitted for N. O. C.			
				Health Officer		Electricity Dept	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
15	Shri Pedro A. Fernandes Khalechawada Azambol	permission under sub 6 of Goa Daman and Diu Regulation of Building Amendment Rules 1985	20/1/1993				
16	Shri Navso pendalik var Khalechawada Azambol	do	20/1/1993				
17	Shri Vaikali D. Redkar Khalechawada Azambol	do	20/1/1993				
18	Shri Calvane A Fernandes Khalechawada Azambol.	do	20/1/93				
19	Shri Zayen Remach Var. Khalechawada Azambol	do	20/1/93				
20	Shri Desaiy fernandes Khalechawada Azambol	do	20/1/93				
21	Shri Sade Shiv. G. Var Khalechawada Azambol	do	20/1/93				

SECRETARY
T. P. TRAMP
MEM. GO.

Construction Licence Issued

19

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on	13	14	15	16	17	18	19
						40,000-00				
						90,000-00				
						50,000-00				
						1,05,000-00				
						50,000-00				
						60,000-00				
						75,000-00				

(Signature)

SECRETARY
P. RAMBOI
PUNJEM GO.

S. No.	Name of the applicant Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
22	Shri Pedro A Fernandes, Khalechawade Mumbai	permission under sec 6 of Govt Order and Sui v. P. Ryndal of Buildings Amendment Rules 1955	20/1 1993				
23	Shri Nalavade Anton Fernandes, Khalechawade Mumbai	— do —	20/1 1993				
24	Shri Rukmini Ladu Naik, Khalechawade Mumbai	— do —	20/1 1993				
25	Shri Assis Rosario Fernandes, Khalechawade Mumbai.	— do —	20/1 1993				
26	Shri Sebastian A Fernandes, Khalechawade Mumbai	— do —	20/1 1993				
27	Shri Radhakrishnan Anandaram Thakur Madhalawade Mumbai.	— do —	20/1 1993				
28	Mr. Leonard Garcia D. Souza. Madhalawade Mumbai.	permission for bore of Drinking water Well	2/2 1993				

SECRETARY
01

Construction Licence Issued

(18)

Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on	13	14	15	16	17	18	19
						20,000-00				
						1,00,000-00				
						60,000-00	525-00	27/33	27-10-83	
						60,000-00				
						40,000-00				
						1,60,000-00				
						23,200-00				

[Signature]
V. P. SECRETARY
I. P. RAMBOI
PERNEM GO.

Name of the V. P. ARROMOL

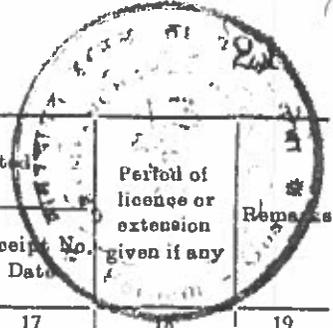
Register of

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.			
				Health Officer		Electricity Dept	
				Sent on	Received on	Sent on	Received on
1	2	3	4	5	6	7	8
29	Shri Vishram Mandu Teri Khalahwade.	plans of ent of house					
30	Shri Inacio Daniel A. Sora. Khalahwade Arambol	Repairs of ent of house.	16-2-93				
31	Smt. Albina Caelho. Vardewade Arambol	plans of ent of house at Vardewade Arambol.	16-2-93				
32	Shri Joseimo Victor Lemos Khalahwade, Arambol	plans of ent of house of Shri	16-2-1993				
33	Shri Dayadas R. Vart. Khalahwade Arambol	plans of ent of house of Khalahwade	16-2-93				
34	Shri Shankaram. A. Vart. Khalahwade Arambol.	plans of ent of house of Khalahwade Arambol.	16-2-93				
35	Shri Darganath. G. Vart. Khalahwade Arambol.	plans of ent of house of Khalahwade Arambol	16-2-93				

SECRETARY

Ph

Construction Licence Issued



Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks
P. W. D.		B. D. O. or Town planning					Amount	Receipt No. Date		
Sent on	Received on	Sent on	Received on							
9	10	11	12	13	14	15	16	17	18	19
						10,000-00	100-00	73/14	22-6-64	See page 100-25
						62,000-00	540-00	23/20		See page 100-75
						90,000-00				See page 100-25
						15,000-00				
						60,000-00				
						32,000-00				


V. P. SECRETARY
I. P. GRAMBOI
PLANNING CO.

Name of the V. P. _____

Register of

Construction Licence Issued

S. No.	Name of the applicant & Address	Particulars of licence	Applications & Plans received on	Plan submitted for N. O. O.				Plans submitted to Technical Sanction Approval				Approval in V. P. Meeting Res. No. and Date	Licence Issued on/ under No./	Estimated Cost of work	Fees collected		Period of licence or extension given if any	Remarks	
				Health Officer sent on	Received on	Electricity Dept sent on	Received on	P. W. D. sent on	Received on	B. D. O. or Town planning sent on	Received on				Amount	Receipt No. Date			
35	Shri Baburao Wajankar	Plans of roads, house	15-2-23																
37	Shri Luis Filso Rodrigues	Plans for Rooms of and, house	15 ³ 1993																
38	Shri manohar Tukemon panchole	Plans of and 1 room for Regd. house	15-3-23																
39	Shri. Subie N. Saun alesh Subie Kany		15 ³ 1993																
40	Shri padmao Kishor Kulkarni		15 ³ 23																
41	Shri manul N. Saun		15 ³ 23																

SECRETARY
MUNICIPALITY
P. W. D.
P. S. V. N. G. D.

SECRETARY
MUNICIPALITY
P. W. D.
P. S. V. N. G. D.

(/ Receipt) For the year

(/ Expenditure)

दिनांक Date	पत्राकी सं. Receipt No.	जमेका तपशील (संदर्भात संपूर्ण तपशील) Particulars (full details with reference to etc. any receipt).	रक्कम Amount	एकूण Total	वर्गीकरण Classification	कोषीय Ledger Folio
1	2	3	4	5	6	7

दिनांक Date	वृत्त नं. Voucher No.	जमेका तपशील (संदर्भात संपूर्ण तपशील) Particulars (full details of claims scheme)	रक्कम Amount	एकूण Total	वर्गीकरण Classification	कोषीय Ledger Folio
8	9	10	11	12	13	14

31/12		By Opening Balance -		15036-85		
31/21		By Ranelandra S. Nairale	2-50		R.B.D. SC	
31/22		By Rita D'Souza	7-80		H.T. 11	
		By Do.	3-80		L.I. 27	
		<u>G. Total.</u>		<u>15049-85</u>		
		Total Collection	13-60	13-60		

72.		By Goa Limestone day's Refreshments (foods etc)		46-00		
		Balance.		15003-85		
		<u>Details of cash</u>				
		Balance:				
		Cash in hand	96-34			
		Cash in Co-op. Bank	8099-36			
		Cash in State Bank.	6308-15			
		<u>G. Total.</u>		<u>15049-85</u>		

SECRETARY
V. P. VAYALIL
PEDN-LCA.

SECRETARY
V. P. VAYALIL
PEDN-LCA.

SABRANICH
VILLAGE PANCHAYAT
PERUM-GUVA

For the year

19

Expenditure

क्र.सं.	वृत्त सं. (वृत्त सं. वृत्त सं.)	विवरण (विवरण के साथ विवरण)	आवृत्ति (Receipt)			व्यय (Expenditure)		
			क्र.सं.	राशि	कुल	क्र.सं.	राशि	कुल
1		Opening Balance		15008.85				
2		By Shareholder	3	3.00				
3		By Shareholder	4	2.00				
4		Total Collection	5	5.00				
5			6		15008.85			
6			7					
7			8					
8			9					
9			10					
10			11					
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99			100					

SECRETARY
V. P. ANAYIBOL
P. D. NE- COA.

SECRETARY
P. D. ANAYIBOL
P. D. NE- COA.

SECRETARY
VILLAGE PANCHAYAT
P. D. NE- COA.

For the year

Receipts		Expenditure			
Sl. No.	Particulars (for details with reference to etc. any receipt)	Amount	Sl. No.	Particulars (for details of claims scheme)	Amount
1	Opening Balance	15004.35	1	Balance	15004.35
2	By Bho Vasant D Kumbh	8.00	2	Balance	8099.36
3	do	4.00	3	Balance	15004.35
4	By Mahadev B. Bhallekar	9.00	4	Balance	8099.36
5	do	4.50	5	Balance	15004.35
6	Total Collection	25.50	6	Balance	8099.36
7			7	Balance	15004.35
8			8	Balance	8099.36
9			9	Balance	15004.35
10			10	Balance	8099.36
11			11	Balance	15004.35
12			12	Balance	8099.36
13			13	Balance	15004.35
14			14	Balance	8099.36
15			15	Balance	15004.35
16			16	Balance	8099.36
17			17	Balance	15004.35
18			18	Balance	8099.36
19			19	Balance	15004.35
20			20	Balance	8099.36
21			21	Balance	15004.35
22			22	Balance	8099.36
23			23	Balance	15004.35
24			24	Balance	8099.36
25			25	Balance	15004.35
26			26	Balance	8099.36
27			27	Balance	15004.35
28			28	Balance	8099.36
29			29	Balance	15004.35
30			30	Balance	8099.36

SECRETARY
V. P. ARAMBOL
PUNE-COY.

Certify here
This is to certify that the Cash balance
of the V.P. for the end of the month of Dec. 31
RS - 15004.35 details as above

V. P. ARAMBOL
SECRETARY
PUNE-COY.

SECRETARY
V. P. ARAMBOL
PUNE-COY.

(/ Receipt)							Expenditure						
Date	Receipt No.	Particulars [full details with reference to etc. any receipt]	Amount	Total	Classification	Ledger Folio	Date	Voucher No.	Particulars [full details of claims scheme]	Amount	Total	Classification	Ledger Folio
12/26/89	76	By V. V. Veininger	200.00	63811.55	Cash	70	12/26/89	59	Stationery purchased	100.00	63715.55	Cash	70
	77	By V. V. Veininger NY State	200.00	63811.55	Cash	70			Total Expenditures	100.00	63715.55	Cash	70
	78	Total Collections	400.00	63811.55	Cash	70			Balance	63715.55	63715.55	Cash	70
	79	General Total		63811.55					General Total	63715.55	63715.55		
Opening Balance							Details of Cash Balance						
									Cash in Hand	91.20			
									Cash in State Bank	13967.90			
									Cash in State Bank	13967.90			
										63715.55	63715.55		

SECRETARY
V. P. ARANJOL
PEDINE-GOA.

SECRETARY
V. P. ARANJOL
PEDINE-GOA.

Date	Receipt No.	Particulars [full details with reference to etc. any receipt]	Amount	Total	Classification	Ledger Folio
12/12/82		Opening Balance		63715 55		
	28	By Sharmar L. Nair	6 00		H.T.	10
	29	By Sharmar D. Nair	3 00		L.T.	28
	80	By Pulicoid Vasudev Ammal	7 20		H.T.	10
	81	By Mukund V. Hemadri	4 60		L.T.	28
	82	By Gurusdas D. Harwad	2 00		Cash	70
	83	By Anandhar, Dhanraj Goldharan	6 00		H.T.	10
	84	By Anandhar D. Goldharan	4 00		L.T.	28
		Total Collections	32 80	32 80		
		Grand Total		63748 35		

SECRETARY
V. P. ANANDHOL
PEDNE-COA.

Date	Voucher No.	Particulars [full details of claims scheme]	Amount	Total	Classification	Ledger Folio
12/12/82	80	Office sweeping charges for Dec 82	30 00			
		Total Expenditure	30 00			
		Balance		63718 35		
		Grand Total		63748 35		
		Details of Cash Balance				
		Cash in Hand	94 00			
		Cash in Co-op Bank	49656 36			
		Cash in State Bank	13967 99			
				63718 35		

SECRETARY
V. P. ANANDHOL
PEDNE-COA.

ADN
108

Name of tax payer	Ref. Sr. No. in the Register of Assessment	Arrear Demand	Current Demand	Remission/Suspension if any	Total Amt. due (Col 4-5-6)	Receipt R. No.	Date	Arrears	To
1	2	4	5	6	7	8	9	10	
335	आमोदा चण्डू कर्मोदय	242-10	2-00	-	2-00	19/27	25/2/85	-	-
336	अमृतल चण्डू कर्मोदय	243	15-00	-	60-00	9/20	7/2/89	45	-
337	अमृतल चण्डू कर्मोदय	244	2-00	-	2-00	2			
338	आमोदा चण्डू कर्मोदय	245	16-00	16-00	15-00	15/30			
339	आमोदा चण्डू कर्मोदय	246	2-00	2-00	2-66				
340	आमोदा चण्डू कर्मोदय	247	12-00	12-00	24-00	5/24	9/5/1985	12-00	
341	आमोदा चण्डू कर्मोदय	248	6-00	6-00	6-00	10/63	21/3/89	-	
342	आमोदा चण्डू कर्मोदय	249	9-00	10-00	19-00	6/22	20.6.88	-	
343	आमोदा चण्डू कर्मोदय	250	180-00	12-00	192-00	192-00	9-02	10	
344	आमोदा चण्डू कर्मोदय	251	161-00	6-00	167-00	167-00			

338	Manuel Paulo Fernandes	243	-	15-00	-	15-00	24	19-1-90	-
339	Ramchandraradhakrishna ^{tenge} Vaid	244	2-00	2-00	-	4-00	41	30-1-90	2
340	Santan Philip Montez	245	18-80	2-00	-	20-80	92	12-9-89	18
341	Krishna Zilu Gosavi	246	2-60	2-00	-	4-60	-	-	-
342	Luis Luineacio Fernandes	247	12-00	12-00	-	24-00	85	25/89	15
343	Salvador Dimello.	248	-	6-00	-	6-00	-	-	-
344	Pascal Fernandes	249	-	10-00	-	10-00	99	20-2-90	-
345	Shreepad Ganesh Pai & Bros.	250	148-00	12-00	-	204-00	1261	10/8/89	21
346	Babuso Sitaran Vast.	251	-	6-00	-	6-00	13/5	81/9/89	16

11
25715
60-00

206-40

79



Government of Goa
Department of Tourism
Paryatan Bhawan, 1st floor,
Patto, Panaji Goa.

Tel No. 0832-2494200/216 Fax: 0832-2494207

Email: deptgoatourism@gmail.com website: www.goatourism.gov.in

No. 1/14(141-2674)/21-22/DT/

04.01.2022

To,
Mr Nitin G. Kudav
H. No 479 Arambol,
Pernem Goa.

Sub: - Application under Right to Information Act, 2005.

Sir,

This has reference to your letter dated 12.10.2021, on the above cited subject.

In the above context, the information furnished based on the information provided by concern Section is as under:-

Reply to point No. 1) copy of application form along with the affidavit produced at the time of applying for beach shack as available as per office records, is as per Annexure 'A'.

Reply to point No. 2) copy of permission/license of allotment of shack issued to applicant as available as per office records, is as per Annexure 'B'.

Yours faithfully,

(Dhiraj Vagle)

Asstt. Director of Tourism &
Public Information Officer (N)



2517
 Date: 132 09/11/07 (133)

No. :
 Receipt No. : 01478 / 32
 Date : 7.11.07

Handwritten signature
 9/11/07
 (110) ATOBY

Government of Goa
 DEPARTMENT OF TOURISM
 Patta, Panaji, Goa



**APPLICATION FOR PUTTING UP A TEMPORARY SHACK
 AT THE BEACHES DURING THE TOURIST SEASON
 2007 TO 2008**

1. Name (In Block Letters) : **SUHAS SHANKAR PRABHU**
2. Name & Style of Shack : **COCO-LOCO SHACK**
3. (a) Address
 (b) Telephone / Cell Phone No: **H-No-172, Khatchawada,
 Harmul, Pernem, Goa.**
4. Nationality : **INDIAN - T.No. 2242791**
5. Whether employed/unemployed. : **Unemployed.**
6. Present Occupation, if any. : **Nil -**
7. Location for proposed temporary Shack/Name of the Beach (Refer Sr.No.1 of Terms and Conditions). : **ARAMIZOL BEACH**
8. Experience; (Enclose any one copy of permissions/ licences issued by the Department of Tourism in the previous years, if any.) : **19 years -**
9. Are there any criminal proceedings pending against the applicant? If yes, details thereof. : **No -**
10. Has the applicant been convicted by the Court of Law at any time? If so, details thereof. : **No -**
11. Any other information, the applicant desires to furnish. :

Signature
 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

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2

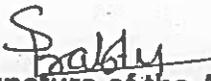
ENCLOSURES:

12. (a) Residence certificate issued by Village Panchayat/Municipality. : yes
- (b) Attested copy of ration card : yes
- (c) Recent Passport size photographs (three copies) with the name written on the back, excluding one attached to this application. : yes
- (d) Attested Xerox copy of birth certificate. : yes
- (e) Details of ~~Bank~~ Deposit at Call towards permission fee. : yes - State Bank of India
Aranbol Branch
D. Call NO. L 572570

DECLARATION

I hereby declare that I have read the "Terms and Conditions" governing allotment of Temporary Shack on the beach during the year 2007-08 and I agree to abide by the same. I also declare that no other member of my family is employed or engaged, directly or indirectly, in any business like toddy tapping, fishing, sale of handicrafts, souvenirs, travel agencies, tourist transport, etc. or in Government/Semi Government Bodies/Corporations or in private employment etc. or any form of business not so defined and an Affidavit to this effect is enclosed.


Public Information Officer (N)
Department of Tourism
Panaji-Goa


(Signature of the Applicant)

NOTE :

- (i) The application for putting up a Temporary Shack shall be received from the applicant in person only.
- (ii) The Form received incomplete in any respect such as proper documents, permission fees in the form of "Deposit at Call drawn on any Nationalized Bank in favour of Director of Tourism, payable at Panaji" etc. are liable to be rejected.



FORM IV

VILLAGE PANCHAYAT Arambol

Residence Certificate

V.P.P./PER/07-08/663

Certificate No. _____

This is to certify that Shri/Smt. Suhas S. Prabhu._____ unmarried / married / aged 39 yearSon / Daughter / Wife of Shankar Prabhu.is residing at H. No. 172 situated in ward Khalechowada
of village Arambol Taluka Pernem, Goa since birthThis certificate is issued at the request of Shri. / Kum. Suhas S.
Prabhu for the purpose of To obtain shack
permission from Tourism Department.Date 07/11/2007.

Sarpanch

Village Panchayat _____

SARPANCH
V. P. ARAMBOL
PERNEM - GOA

Public Information Officer (N)
Department of Tourism
Panaji-Goa

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h/c

CERTIFICATE OF BIRTH issued under section 12 of the Registration Act, 1969
of Births and Deaths issued under section 17 Act, 1969

This is to certify that the following information has been taken from the original record of birth which is in the register for Asambel Taluka panaji District Goa of State of Goa (local area)

Name Sukhas Shankar Prabhu

Sex male

Date of Birth 2-1-1964

Registration No. 37/93

Place of Birth Asambel

Date of Registration 30-7-1993

Name of Father Shankar Prabhu

Permanent address of Father/Mother Khalehauwa

Name of Mother Shri. Shantika Prabhu

Asambel

Nationality Indian

Nationality of Father Indian

Name of Grandfather (father's side) Sahadeo Shankar Prabhu

Name of Grandmother (father's side) Satyanath Prabhu



Chief Registrar
(Facsimile signature)

30-7-1993

HEAD MASTER
Harmal Panchakroshi High School
Harmal - Goa - 403524

Govt. Printing Press, Panaji, Goa. Tel: 48-459, 460-8/92

Public Information Officer (N)
Department of Tourism
Panaji-Goa

312

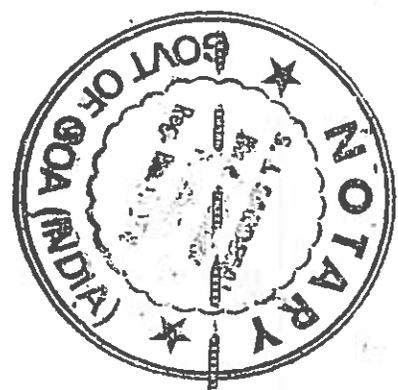
353

भारतीय गैर न्यायिक



गोंय गोवा GOA

01AA 001468



Sr. No. 13850 Place of Vend MAPUSA Date 7/11/07
 Value 20
 Name S. Borge
 Residing Miraj Son of D. Borge
 Signature of the Vendor [Signature] Signature of Public Officer

AFFIDAVIT FOR THE BEACH STRETCHES OTHER THAN MORJIM BEACH

AFFIDAVIT

I, SUHAS SHANKAR PRABHU, son of Shankar Sahadev Prabhu,
 residing at House No.172, Khalchawada, Arambol, Pernem -
 Goa, do solemnly affirm and state as under:-

[Signature]
 Public Information Officer (N)
 Department of Tourism
 Panaji

...2/-

- 2 -

1. That I have submitted application to the Department of Tourism, Patto, Panaji, for the grant of permission for putting up a Temporary Shack at Arambol Beach from November 2007 to 31st May, 2008 in the prescribed form.
2. That neither I nor any member of my family is employed or engaged directly or indirectly, in any trade, business, occupation and profession such as Shacks, Hotels, Bars, Restaurants nor any other type of business like toddy tapping, fishing, sale of handicrafts, Souvenirs, Travel Agencies or Tourist transport, etc. or any Government/Semi Government bodies, Corporations or in private employment or any form of business not so defined.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

...3/-



3. That I shall abide by the "Terms and Conditions" governing the grant of permission for erection of Temporary Shack.
4. That in the event I am successful in securing permission for erection of Temporary Shack, I undertake to abide by the local laws including that of the Village Panchayat/Municipality/Health Department/Food & Drugs Administration/Fire Services/Excise Department and shall obtain requisite license for erection and carrying out of business of serving food and beverages.
5. That I will procure and maintain a mobile toilet adjacent to my shack for the convenience of customer/tourist. I am aware that in case of failure to do so, the permission granted to me shall be cancelled.
6. That I shall supply drinking water to the customer/tourist obtained from certified sources only.
7. That I am aware that in case any information submitted by me as above is found to be incorrect, the permission granted to me shall be cancelled and the permission fee paid shall be forfeited to the Government Treasury.
8. That in the event of allotment of shack in my favour, no foreigner shall be permitted to work in shack and that in case of violation of the terms and conditions, the permission shall be cancelled.

...4/-

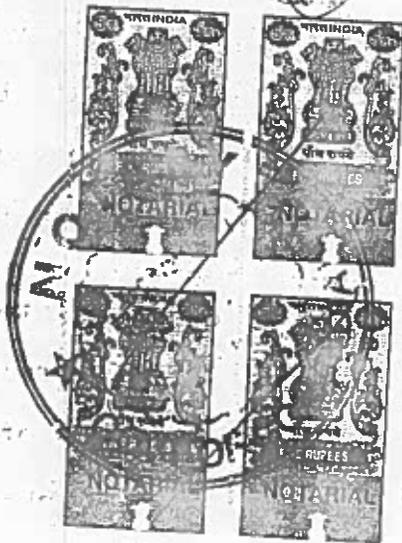

Public Information Officer (N)
Department of Tourism
Panaji-Goa

9. That I agree to accept the location that will be allotted to me by Department of Tourism based on the site plan and/or as per the site condition and shall erect the shack at the allotted/demarcated site only. I am aware that in case of violation of the "Terms & Conditions", the permission shall be cancelled and the fee paid shall be forfeited to Government Treasury and the shack shall be demolished at my risk and cost.

S. Bablu
DEPONENT

BEFORE ME
MAPUSA-GO A ON 7 NOV 2007

S.J.
S. J. SAPDESAL
B.A. (HONS) LL.B.
Advocate & Notary Public
Mapusa-Goa.



H
Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
DEPARTMENT OF TOURISM
 Palto, Panaji, Goa



No.7/7(13)(Shacks)/2006-07/DT/ d&d

Permission is granted to Shri/Smt. Suhas S. Pra
 resident of H- No 618, Khulcharada, Arambol, Pernem - Goa
 for the purpose of setting up temporary shack of size 14 x 7 mts. at
 Sr. No. 06 at ARAMBOL beach for the tourist season
 from October 2006 to June 15, 2007 subject to the following conditions:

1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained prior to commencement of the activity.
3. The activity in the shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Goa Value Added Tax Act, 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her shack.
6. Waste water should not be disposed off in the sand.
7. The failure on the part of the allottee to properly dispose off the waste generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet for their respective shack.
9. The allottee shall not sublet the shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No sign board displaying the Menu shall be permitted outside the shack.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

... 2


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

-- 2 --

11. No foreigner shall be permitted to work in any shack.
12. The allottee is permitted to place only five (5) pairs of deckbeds & 5 umbrellas in front of their respective shack. Name of the shack may be painted on the side of the deckbeds along with serial number 1 to 10.
13. The allottee shall prominently display the permission letter at the shack.
14. In addition, the Shack allottee shall also display the identification plate prominently on top of the shack, indicating the shack number and Tourism Department's logo, which will be provided by the Department to identify the shack allotted by the Department of Tourism.
15. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

Jacques
(Sandip Jacques)
Director of Tourism

To

*Shri. Suresh S. Prabhu,
H. No 618, Khalekavada,
Arambol, Pernem - Goa*

Copy to:

1. The Sarpanch, Village Panchayat of Arambol, C.O. Municipal Council
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa
4. The Additional Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa
5. The Chief Electrical Engineer, Panaji-Goa
6. The Director, Food & Drugs Administration, Panaji-Goa
7. The Superintendent of Police, North Goa/South Goa, Panaji-Goa
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. The Director, Police, Panaji-Goa
11. Guard file 12. O/C.

AT
Public Information Officer (N)
Department of Tourism
Panaji-Goa

Form No
Receipt
Date

CHECK LIST FOR SHACKS

C/23

No.	Particulars	Remarks
1.	Application submitted in person	✓
2.	Affidavit submitted is as per the Proforma	✓
3.	Resident Certificate submitted	✓
4.	Attested copy of Ration Card submitted figuring name of the applicant.	✓
5.	Attached three copies of recent coloured photographs with name behind and one attached to the form.	✓
6.	Document of Birth to verify age i.e. Birth Certificate / Passport / PAN Card etc.	✓
7.	Payment by Demand Draft only	✓
8.	Whether location for erection of Shack/Beach is as per Clause No.1 of Terms and Conditions ?	✓
9.	Experience Nos. of years	16 yrs ✓
10.	Residence Telephone 9 823556508	✓

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Signature



3

Form No. 138
Receipt No. 1568/08
& Date 20/9/08

Shack No. 6
Department of Tourism
Mapusa Branch
Inward No. 2460
Date 22/9/08
Government of Goa
Department of Tourism
Patto, Panaji - Goa



c/22



APPLICATION FOR ERECTION OF A TEMPORARY SHACK AT THE BEACHES OF GOA DURING THE TOURIST SEASON 2008-2009 (upto 31/05/2009)

- 1. Name (In Block Letters) : SUHAS S. PRABHU.
- 2. Name of the Shack : " COCO - LOCO "
- 3. (a) Address : H. NO, 172, KHALCHA WADA
ARAMBOL - GOA.
- (b) Telephone No. Res./Mobile : 9823556508
- 4. Nationality : INDIAN
- 5. Location for proposed temporary Shack/ Name of the Beach Stretch : ARAMBOL BEACH
- 6. Experience no. of years; (Enclose all copies of permissions/Licences issued by the Dept. of Tourism in the past years, if any) (fee receipts shall not be considered) : 16 years ✓
 1988/1989/1990/1991/1992 ✓
 1993/2000 ✓
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DECLARATION

I hereby declare that I have read the **"Terms and Conditions"** governing allotment of Temporary Shacks for the season **October 2008 to 31st May 2009** and **Beach Shack Policy 2008-09** approved by the Cabinet. I further state that I am **aware of the directions** of the Hon'ble High Court at Goa in the **Writ Petition No.167/2007** and **all other orders** relating to erection of Shacks etc., and I agree to **abide by the same**. I further declare that no other members of my 'family' as defined in the **Beach Shack Policy** is **employed or engaged** in any other business. I also agree to assist the **Tourism Department and Police Department** as and when called upon to do so to prevent any **crime and violation of any law along the Beach**.


(**Signature of the Applicant**)

NOTE:-

- (i) The application for putting up a Temporary Shack shall be received from the applicant in person only.
- (ii) The Forms received incomplete in any respect such as **improper documents, permission fees other than by "Demand Draft" are liable to be rejected.**
- (iii) Separate Affidavit if applicant is for Morjim Beach.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

भारतीय न्यायिक

बीस रुपये

रु. 20

Rs. 20

TWENTY RUPEES

सत्यमेव जयते INDIA

INDIA NON JUDICIAL

गोंय गोंवा GOA

01AA 419603

20/9/08



12277
 Place of Vendor MAPUSA Dada
 Value of Rs. 20/-
 Name Mrs. M. M. M. M.
 Residing Mrs. M. M. M. M.
 Signature of the Vendor Mrs. M. M. M. M.
 Signature of Purchaser Mrs. M. M. M. M.
 No. 22/R. R. P. Dassa

AFFIDAVIT

I, MR. SUHAS SHANKAR PRABHU, son of Shankar Sahadev Prabhu, residing at House No.172, Khalchawada, Arambol, Pernem - Goa, do solemnly affirm and state as under:-

(1) That I have submitted application to the Department of Tourism, Patto, Panaji, for the grant of permission for putting up a Temporary Shack at Arambol Beach from October 2008 to 31st May, 2009 in the prescribed form.

...2/-

Public Information Officer (N)
Department of Tourism
Panaji-Goa

the beaches such as pedophilia, peddlers in various



- 2 -

(2) Neither I nor my 'family' is directly or indirectly engaged in any business, vocation or profession or any service in Government or Private.

(3) That I shall abide by the "Terms and Conditions" governing the grant of permission for erection of Temporary Shack, read with Beach Shack Policy 2008-09 and Hon'ble High Court Orders in Writ Petition No.167/2007 and all other Orders relating to the erection of Shacks, Dec-Beds and Umbrellas passed from time to time.

(4) That in the event I am successful in securing permission for erection of Temporary Shack, I undertake to abide by the local laws including that of the Village Panchayat/Municipality, Health Department, Food

...3/-


Public Information Officer (N)
Department of Tourism
Panaji-Goa

& Drugs Administration (FDA), Fire Services, Excise Department, Electricity Department, Police Department, Commercial Taxes Department, etc. and shall obtain requisite license for erection and carrying out of business of serving food and beverages.

- (5) That I will procure and maintain a mobile toilet adjacent to my shack for the convenience of customers/tourists.
- (6) That I shall supply drinking water to the customers/tourists meeting FDA standards.
- (7) That in the event of allotment of shack in my favour, no foreigner shall be permitted to work in shack without work visa and that in case of violation of the terms and conditions, the permission shall be cancelled.
- (8) That I agree to accept the location that will be allotted to me by Department of Tourism based on the site plan and/or as per the site condition and shall erect the shack at the allotted/demarcated site only. I am aware that in case of violation of the "Terms & Conditions", the permission shall be cancelled and the fee paid shall be forfeited to Government Treasury and the shack shall be demolished at my risk and cost.
- (9) That I agree to assist the lifeguards on duty for safety of lives as and when required.
- (10) That I agree to assist Department of Tourism and the Police or NCB in reporting suspicious activities along the beaches such as pedophilia, peddlers in banned substances.


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Department of Tourism
Panaji-Goa

...4/-

- 4 -

- (11) That I agree to prevent activities such as of the lamenis, beggars, masseurs, touts, hawkers, etc. from and around the shack, if allotted.
- (12) That I am fully aware of my responsibilities towards keeping the environment clean and hygienic and free from all kinds of pollution.
- (13) That I am aware of the Anti Smoking and Spitting law inforce in Goa.
- (14) That I am aware that in case any information submitted by me as above is found to be incorrect, the permission granted to me shall be cancelled and the permission fee paid shall be forfeited to the Government Treasury.

Sashy

DEPONENT



BEFORE ME
 MAPUSA-GOIA ON 22/09/08
S. J. Sardesai
 S. J. SARDESAI
 B.A. (HONS) LL.B.
 Advocate & Notary Public
 Mapusa-Goa

[Signature]
 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

FORM IV

VILLAGE PANCHAYAT ARAMBOL

c/119 ✓

Residence Certificate

Certificate No 17/08-09/935

This is to certify that Shri/Smt. Sukhas S. Prabhu
Unmarried, / married / aged 43 year

Son / Daughter / Wife of Channor Prabhu

is residing at H. no. 172 situated in ward Khalchawane

Of village Arambol Taluka pernem Goa since last 15 years.

This certificate is issued at the request of Shri. / kumr. Sukhas S. Prabhu.

for the purpose of to produce it in
the tourism department.

Date: 18-09-2008

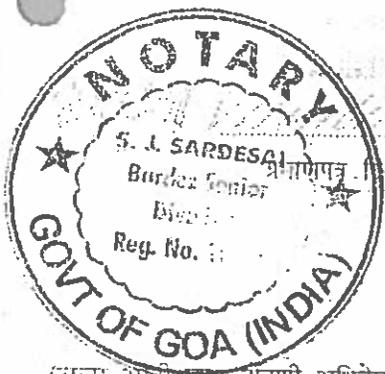


Pyekar
Sarpanch
SARPANCH
Village Panchayat
ARAMBOL
PERNEM - GOA

A
Public Information Officer (N)
Department of Tourism
Panaji-Goa

along
banni





जल्म प्रमाणपत्र
BIRTH CERTIFICATE

(जातम आनी मृत्यू नोंदणी अधिनियम, १९६९ च्या कलम १२/१७ आनी गोय जातम आनी मृत्यू नोंदणी (दुरुस्ती) नेम, २००७ च्या नेम ८/१३ खाली जारी केला)

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8/13 of the Goa Registration of Births and Deaths (Amendment) Rules, 2007
(Name of State) (Year of notifying the revised rules)

असे प्रमाणित करता की सकयल दिल्ली माहिती ही जल्माच्या मुळ लेखातल्यान घेतल्या जी गोय राज्याच्या जिल्हातल्या तहसील/तालुक्याच्या (थळाच्या वाठार/ थळाच्या संस्थेत) रजिस्ट्रात नोंद आसा.

This is to certify that the following information has been taken from the original record of birth which is the register for (local area/local body) V.P. ARAMBOL of tahsil/block PERNEM of District PERNEM of State Goa.

नांव / Name: SHIVAS SHANKAR PRABHU लिंग / Sex: MALE

जल्म तारीख / Date of Birth: 19-01-1984 जल्म सुवात / Place of Birth: ARAMBOL

आमाचे नांव / Name of Mother: SHILPA SHANKAR PRABHU

बापाचे नांव / Name of Father: SHANKAR SAHADEV PRABHU

आज्याचे नांव (बापायबंदेतल्यान) / Name of grandfather (father's side): SAHADEV SHANKAR PRABHU

आज्याचे नांव (मापायबंदेतल्यान) / Name of grandmother (mother's side): SATYAWATI PRABHU

भुरग्याच्या जल्मावेळार पालकांचो पत्तो
Address of the parents at the time of birth of the child

पालकांचो कायमचो पत्ता
Permanent address of parents

KHARICHAWADA, ARAMBOL

KHARICHAWADA, ARAMBOL

नोंदणी क्रमांक / Registration No. 37/93 नोंदणी तारीख / Date of Registration 30-07-1995

टिपणे (जर लागू आसल्यार) / Remarks (if any)

जल्म प्रमाणपत्र जारी / Date of issue 18-09-2008

Secretary of Births & Deaths
Signature of the issuing authority



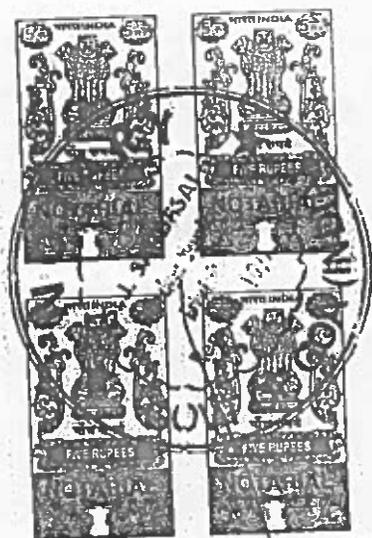
मुख्य नियंतक / Chief Registrar

प्रतिलिपि चिन्ह / Facsimile Signature

Public Information Officer
Department of Tourism
Panaji-Goa

All the entries should be in ENGLISH only / संपुर्ण नोंदणी प्रमाणपत्रां हीं इंग्लिश भाशेन करावचीं.

Permanent Address and Present Address collected above were not recorded prior to 30.05.2008



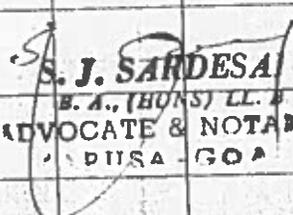
verified that this is a true copy
 'epusa on 22/09/08

S. J. Sardesai
S. J. SARDESAI
 B. A., (HONS) LL. B.
 ADVOCATE & NOTARY
 VADISA - GOA

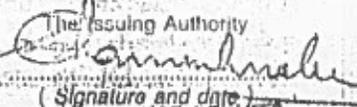
A
 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

Alteration of No. of Family Member

✓
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 S. ... 38
 S. ... 29
 S. ... 24

No. of Adults	No. of Children	Date of Alteration	Initials
Certified that this is a true Copy of the original of the Depose on <u>22/10/2008</u>			
 S. J. SARDESAI B. A., (HONS) LL. B. ADVOCATE & NOTARY PANAJI - GOA			
			
			

I hereby certify that all members of the family are
 present and of legal age.
 No. of family members: Adults 05 (Five)
 Children 00

The Issuing Authority

 (Signature and date)
 MAMLATDAR OF PANAJI


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

373

GOVERNMENT OF GOA

DEPARTMENT OF TOURISM

Patto, Panaji - Goa



e/16

No.7/7(56)(Shacks)/2007-08/DT/ 2322

Date: 20/11/07

Permission is granted to Shri/Smt. Suhas Shankar Prabhu resident of St. No. 172, Khalchawada, Harmal for the purpose of setting up Temporary Shack of size 14 mts. x 7 mts. at Location No. 04 at Arambol Beach for the tourist season from November 2007 to 31st May, 2008 subject to the following conditions:

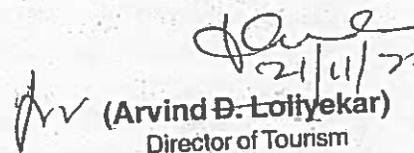
1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
3. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Value Added Tax of 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
6. Waste water should not be disposed off in the sand.
7. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
9. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators.
10. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allotted outside the Shack.
11. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

P.T.O.

12. No foreigner shall be permitted to work in any Shack.
13. The allottee is permitted to place only five (5) pairs of deck-beds & 5 umbrellas in front of their respective shack. Name of the Shack may be painted on the side of the deck-beds along with serial number 1 to 10.
14. The allottee shall prominently display the permission letter at the Shack.
15. All the terms and conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.


21/11/2007
(Arvind D. Loityekar)
Director of Tourism

To

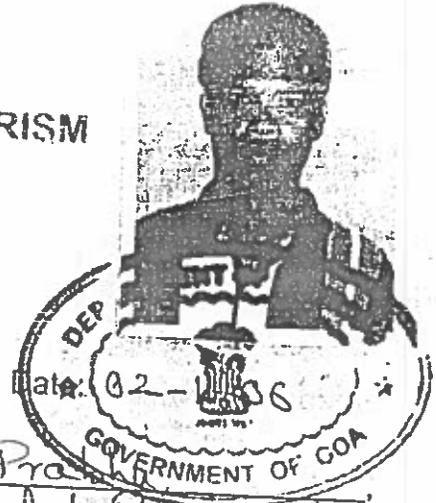
Suhas Shankar Prabhu
H.No: 172, Khalchawada,
Harmal, Pernem - Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol / e.o. Municipal Council.
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa.
4. The Chief Electrical Engineer, Panaji-Goa.
5. The Director, Food & Drugs Administration, Panaji-Goa.
6. The Superintendent of Police, North Goa/South-Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. The P.I., Tourist Police Cell, Panaji-Goa.
11. Guard file.
12. O/c.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
DEPARTMENT OF TOURISM
 Patto, Panaji, Goa



No.7/7(13)(Shacks)/2006-07/DT/ (a&a)

Permission is granted to Shri/Smt. Sahas S. Pralhad resident of H. No 618, Khajelawada, Arambol, Pernem - Goa for the purpose of setting up temporary shack of size 14 x 7 mts. at Sr. No. 06 at ARAMBOL beach for the tourist season from October 2006 to June 15, 2007 subject to the following conditions:

1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained prior to commencement of the activity.
3. The activity in the shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Goa Value Added Tax Act, 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her shack.
6. Waste water should not be disposed off in the sand.
7. The failure on the part of the allottee to properly dispose off the waste generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet for their respective shack.
9. The allottee shall not sublet the shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No sign board displaying the Menu shall be permitted outside the shack.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

A
 Public Information Officer (N) ... 2
 Department of Tourism
 Panaji-Goa

-- 2 --

11. No foreigner shall be permitted to work in any shack.
12. The allottee is permitted to place only five (5) pairs of deckbeds & 5 umbrellas in front of their respective shack. Name of the shack may be painted on the side of the deckbeds along with serial number 1 to 10.
13. The allottee shall prominently display the permission letter at the shack.
14. In addition, the Shack allottee shall also display the identification plate prominently on top of the shack, indicating the shack number and Tourism Department's logo, which will be provided by the Department to identify the shack allotted by the Department of Tourism.
15. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

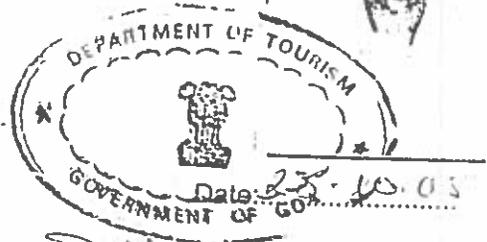
Jacques
(Sandip Jacques)
Director of Tourism

To
Shri. Suresh S. Prabhu,
11, Hn. G.S. Khalekavada,
Arundhat, Pernem Area

Copy to

1. The Sarpanch, Village Panchayat of Arundhat P.C.O. _____ Municipal Council
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa
4. The Additional Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa
5. The Chief Electrical Engineer, Panaji-Goa
6. The Director, Food & Drugs Administration, Panaji-Goa
7. The Superintendent of Police, North Goa/South Goa, Panaji-Goa
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. Dy S.P., Tourist Police, Panaji-Goa.
11. Guard file 12. O/c.

A
Public Information Officer (N)
Department of Tourism
Panaji-Goa



No. 6/REV/70(1)/2005-DT/ 2320

Permission is granted to Shri/Smt: Suhas S. Prabhu
Resident of Arambol for the purpose of setting up temporary shack of
size 14 x 10 mts. at Sr. No. 06 at Arambol beach for the tourist season from
October 2005 to 31st May, 2006 subject to the following conditions:

1. License of the concerned Village Panchayat shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration shall be obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. The activity in the shack shall be restricted to sale of food items and cold drinks and not for any other purpose. For sale of any alcoholic beverages, necessary licence shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. Licenses from Health Department and Fire Services shall be obtained.
5. The allottee should be registered under the Goa Value Added Tax Act 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the garbage generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in hygienic condition will result in the permission being revoked.
9. The shack shall not be sublet. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.
11. That no foreigners without working visa/business visa shall be permitted to work/run/manage any shack.
12. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.
13. The allottee shall prominently display the permission letter at the shack.

Please note that if it is found any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action which this Department may initiate.

Jacques
(SANDIP JACQUES)
Director of Tourism

To,
Shri Suhas S. Prabhu
H. No. 172, Khatchawada,
Arambol, Pernem - Goa.

Copy to:

1. The Sarpanch, Village Panchayat of Arambol - Pedra - Goa
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
7. The Director, Health Department, Panaji, Goa.
8. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
9. Dy. S.P., Tourist Police, Panaji-Goa.
10. Guard file 11. O/c.

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa

GOVERNMENT OF GOA
378
Department of Tourism
Patto, Panaji, Goa



No.6/REV/70(1)/2004-DT/4382

Date :- 20.10.2004

Permission is granted to Shri/Smt. Suhay S. Prabhu
resident of H.No. 172, Kalcha-Vadde, Anambol for the purpose of setting up
temporary shack of size 14 x 10 mts. at Sr. No. 6 at Anambol beach for
the tourist season from October 2004 to 31st May, 2005 subject to the following
conditions:

1. License of the concerned Village Panchayat/Municipality is obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. Licenses of Health Department and Fire Services are obtained.
5. The allottee should be registered under Goa Sales Tax Act.
6. That he/she will place two dustbins, one for biodegradable and other for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed in the sand.
8. That failure on the part of the allottee to dispose of the garbage and to keep the shack in a proper manner and its surrounding clean and in hygienic condition, the permission shall be revoked summarily.
9. The shack shall not be sublet. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in illegal activities including trafficking in drugs, paedophilia, immoral activities, etc.
11. That no foreigners without valid working visa/business visa shall be permitted to work in any shack.
12. All the terms and conditions governing the issue of permission for installation of shack incorporated in the application form are strictly observed.

Please note that if it is found that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished or for violation of any condition incorporated in the application form or those incorporated herein, the present permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any show cause notice and without prejudice to any other legal action which this Department may initiate.

(A. C. Pereira)
Director of Tourism

To

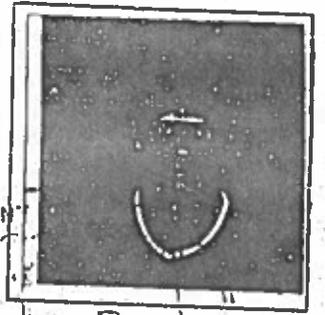
Shri Suhay S. Prabhu,
H.No. 172, Kalcha-Vadde,
Anambol, Pernem, Goa.

Copy to:

- 1) The Sarpanch, Village Panchayat/Chief Officer, Municipality of Anambol
- 2) The Excise Commissioner, Panaji, Goa.
- 3) The chief Electrical Engineer, Panaji, Goa
- 4) The Director, Food & Drugs Administration, Panaji, Goa.
- 5) The Superintendent of Police, North/South, Panaji, Goa.
- 6) The Commissioner, Sales Tax, Panaji, Goa.
- 7) The Director, Health Department, Panaji, Goa.
- 8) The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa
- 9) The Chief Conservator of Forest, Forest Department, Panaji, Goa
- 10) O/C.

Public Information Officer
Department
Panaji-Goa

379
Government of Goa
Department of Tourism
Patto, Panaji, Goa



No.6/REV/70(1)/2002-DT/ 2549

Date

DEPARTMENT

Permission is granted to Shri/Smt. Suhax Prabhu resident of H.No. 172, Kalcha-Vadda for the purpose of setting up temporary shack of size 14 x 7 mts. / 10 x 7 mts. at Sr. No. 07-ARAWBER beach for the tourist season from October 2003 to 15th June 2004 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. License of Health Department is obtained.
5. The licensee should be registered under Goa Sales Tax Act.
6. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists.
7. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
8. Waste water should not be disposed in the sand.
9. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
10. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
11. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
12. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein; has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

(N. Suryaharaya)
Director of Tourism

To,
Shri Suhax Prabhu
H.No. 172, Kalcha-Vadda,
Arawber-Ciocr.

Copy to:

1. The Sarpanch, Village Panchayat of Arawber
2. The Excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North / South, Panaji-Goa
6. The Commissioner, Sales Tax, Panaji-Goa
7. The Director, Health Department, Panaji-Goa
8. The Chief Officer, Municipality _____
9. O/c.

Public Information Officer (N)
Department of Tourism
Panaji-Goa



c/12

No.3/PL/70(1)/2002-DT/ 3549

Date 28.11.02



Permission is granted to Shri/Smt. Suhas S. Prabhu for the purpose of setting up temporary shack of size H.No. 618 Katcha Vadda Arambor 14 x 7 mts. at H.No. 8. Arambor beach for the tourist season from October 2002 to 15th June 2003 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. The licensee should be registered under Goa Sales Tax Act.
5. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists. If he/she is not able to procure/maintain mobile toilet then permission granted will be treated as cancelled and the shack will be demolished.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
9. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
10. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.


(N. Suryanarayana)
Director of Tourism

To,
Smt. Suhas S. Prabhu
H.No. 618, Katcha Vadda
Arambor, Panaji, Goa.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambor
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Sales Tax, Panaji.

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Government of Goa
Department of Tourism
Tourist Home
Panaji - Goa



No.3/PL/70(1)/2000-DT/ 2810

Date: 04-11-2001
GOVERNMENT OF GOA

Permission is granted to Shri/Smt. Suhax S. Prabhu for
Resident of Katcha-wadde, Arambol NO. 1
the purpose of setting up a temporary shack of size 7m x 7 mts. at
at Arambol beach for the tourist season 2001-2002 upto
15/06/2002 subject to the following conditions:

1. Licence of the concerned Village Panchayat is obtained before the commencement of activity.
2. Licence of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. Licence of Excise Department is obtained, if interested in sale of beer only.
4. The licensee should be registered under Goa Sales Tax Act.
5. The allottee of a shack shall bear the proportionate daily cleaning cost of the Mobile Toilet if any, placed at/near the shack for the usage of the customers.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and ensure to remove/lift and dispose the garbage twice a day in the morning and evening.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack/deck-beds/umbrellas incorporated in the tender form are strictly observed.
9. The shack shall not be sublot.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

Yours faithfully,

(N. Suryanarayana)
Director of Tourism

To,
Shri Suhax S. Prabhu,
Katcha-wadde, Arambol
Pernewe-Goa.

- Copies to:
1. The Sarpanch, Village Panchayat of Arambol
 2. The excise Commissioner, Panaji-Goa
 3. The Chief Electrical Engineer, Panaji-Goa
 4. The Director, Food & Drugs Administration, Panaji-Goa
 5. The Superintendent of Police, North/South, Panaji-Goa
 6. The Commissioner, Sale Tax, Panaji.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
Department of Tourism
Tourist Home
Patto-Panaji
Goa

No. 3/ 1 (17)/96-DT/3217

Dated: 14/11/96

ALLOTMENT OF SEASONAL TEMPORARY STALLS ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them:

Sr.No.	Name & address	Size allotted	Location
1.	Shri. Suhel S. Prabhu Khalehawada, Arambol Pernem - Goa	10m x 7m	Arambol Beach

Receipt No. 408/32 dt 14/11/96 Recd. 14/11/96

The above permission is strictly governed by CRZ regulations as contained in the Notification dated 19/2/1991 of the Union Ministry of Environment and Forests as amended by Notification dated 16/8/1994 and the Judgement of the Hon. Supreme Court dated 18/4/1996, and will be further subject to the following conditions:

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1997 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated in the permission. No stall will be put up in front of any hotel property.
3. The structure will be as per the design approved by Government and its size should not exceed the one indicated above.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not store any furniture or equipment used in the installation of the said stall at or near the site of the stall.

... 2/-

Public Information Officer (N)
Department of Tourism
Panaji-Goa

5. The activity in the stall will be restricted to sale of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking of food will be permitted. However, only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence of Excise Deptt.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs, immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area. For this purpose, the applicant will maintain garbage bins for collection of solid matter and liquid effluents.
10. The area in and outside the stall will be maintained clean.
11. The stall owners will not be permitted to put up beach umbrellas or chairs either in front of their stalls or on the beach.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

(U. D. Kamat)
Director of Tourism

Copy for information & on.a.

1. The Sarpanch, Village Panchayat of Arambol
Arambol, Pernem - Goa
2. The Collector, North Goa, Panaji
3. The Chief Electrical Engineer, Panaji Goa
4. The Commissioner of Excise, Panaji Goa
5. The Commissioner of Sales Tax, Panaji
6. The Director of Health Services, Panaji Goa
7. The Superintendent of Police (North)
Panaji
8. The Dy. Supdt. of Police (Tourist Police Cell,
Panaji Goa
9. The Director Food & Drugs Admn. Panaji Goa

NG*


Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
Directorate of Tourism
Panaji-Goa

No.3/70(1)/95-DT/364

Dated:- 26/10/95

ALLOTMENT OF SEASONAL TEMPORARY STALLS
ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them :-

Sr.No.	Name and address	Size allotted	Location
1)	Shri Dasharath H. Kochrekar, Khalehwada, Arambol - Pernem.	10m x 7m	Arambol beach
2)	Shri Suresh D. Barde, Bamanbhuti, Arambol - Pernem.	10m x 7m	Arambol beach
3)	Shri Suhas S. Prabhu, Khalehwada, Arambol - Pernem.	10m x 7m	Arambol beach
4)	Smt. Delphina D'Souza, Boccolowada, Arambol - Pernem.	10m x 7m	Arambol beach

The above permission is granted subject to the following conditions :-

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1996 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated by the Directorate of Tourism. No stall will be put up in front of any hotel property.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

3. The structure will be as per the design approved by Government and it should not exceed the one indicated above. A copy of the drawing is attached.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not store any furniture or equipment used in the installation of the said stall at or near the site of the stall.
5. The activity in the stall will be restricted to sale of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking of food will be permitted. However only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence by Excise Department.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area.
10. For this purpose, the applicant will maintain garbage bins for collection of solid waste matter and liquid effluents.
11. The area in and outside the stall will be maintained clean.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

Encl: Design of the stall
Copy for inf. & n.a.:-

(U. D. KAMAT)
Director of Tourism

1. The Sarpanch, Village Panchayat of Arcondal
Arcondal, Panaji - Goa
2. The Collector, (North) Panaji - Goa
3. The Chief Electrical Engineer, Panaji-Goa.
4. The Commissioner of Excise, Panaji-Goa.
5. The Commissioner of Sales Tax, Panaji.
6. The Director of Health Services, Panaji-Goa.
7. The Superintendent of Police (North)
Panaji - Goa
8. The Dy. Supdt. of Police (Tourist Police Cell), Panaji-Goa.

BN*

A
Public Information Officer (N)
Department of Tourism

Government of Goa
Directorate of Tourism
Panaji Goa

370 (1) 95-27/5953

Dated: 20/3/95

The Commissioner of Excise,
Panaji - Goa.

The Chief Electrical Engineer,
Electricity Department,
Panaji Goa.

The Superintendent of Police,
Police Head Quarter (North Goa)
Panaji Goa.

The Sarpanch,
Village Panchayat of Arambol
Perdnam - Goa

Sub: Setting up of temporary stall
at Arambol beach

r,

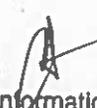
Government has decided to grant permission to the under-
mentioned parties to put up his/her temporary stall at Arambol
beach during the current season subject to strict compliance
the terms and conditions stated below :-

No.	Name and address in short
1.	Mr. Dashrath H. Kochrekar, Khalchawade, Arambol, Perdnam - Goa
2.	Mrs. Suresh D. Bardo, Bamanbhat, Arambol, Perdnam - Goa
3.	Mrs. Marceline D. Souza, Socoilvarko, Arambol, Perdnam - Goa
4.	Mrs. Sukas S. Prabhu, Khalchawade, Arambol, Perdnam - Goa
5.	Mrs. Delphine D. Souza, Socoilvarko, Arambol, Perdnam - Goa
6.	Mrs. Inacio D. D. Souza, Socoilvarko, Arambol, Perdnam - Goa
7.	Mrs. Subhas H. Kochrekar, Socoilvarko, Arambol, Perdnam - Goa
8.	Mrs. Zhirmati S. Mayenkar, Khalchawade, Arambol, Perdnam - Goa
9.	Mrs. Sanjay S. Mayenkar, Socoilvarko, Arambol, Perdnam - Goa (Cvt. Property)
10.	
11.	
12.	
13.	

Public Information Officer (in
Department of Tourism
Panaji Goa

TERMS AND CONDITIONS :

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1995 and in no circumstances will it be renewed for the next season when the new policy will be introduced.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. The applicant does not sublet the stall.
4. The applicant is not involved in illegal activities.
5. The applicant will not be allowed to discharge any dirty water or liquid or garbage outside the stall which may be nuisance not only from the point of view of health but also aesthetics.
6. The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same location as in the last year or as per the site approved by this Directorate and conform to the approved drawings of this Directorate.
9. Foods and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the legal authority from time to time.
10. Under no circumstances, the applicant will have any right to claim for N.O.C. during the following years.
11. The stall is meant for the sale of tea, cold drinks and other permissible eatables only.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

13. This No Objection is subject to approval of the Village Panchayat/~~Municipal Council of~~ Arambol Pedrom - Goa
14. This Directorate has no objection to her/his obtaining Beer licence from the Excise Department.
15. It may please be ensured that the location of the stall is beyond 100mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.
16. The applicant should not place umbrellas, chairs etc. outside the stall.
17. The applicant should not use loud-speakers, stereo system in the stall.

Yours faithfully,

(U. D. Kamat)
Director of Tourism

Copy to each of the above parties.

AF*

Public Information Officer (N)
Department of Tourism
Panaji-Goa



Government of Goa,
Directorate of Tourism,
Panaji-Goa

No. 3/40(1)/93-DT/3667

Dated:- 13.10.1993

To

Shri/Smt. Sukas Shankar Prabhu
K. Kallikawada
Harwal - Perween - POA

Sub:-Setting up of temporary stall
at Harwal beach

Sir/Madam,

I am to refer to your application dated 27.8.1993 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks, snacks, tea and other permissible eatables at Harwal (Mast. Land) beach, subject to the following conditions :-

- (1) This permission will be valid until June 15, 1994 only.
- (2) The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
- (3) The applicant does not sublet the stall.
- (4) The applicant is not involved in illegal activities.
- (5) The applicant will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but, also aesthetics.
- (6) The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
- (7) The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
- (8) The stall will be set up exactly at the same locations as in the last year or as per the site approved by this Directorate and confirm to the approved drawings of this Directorate.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

- 2 -

- (9) Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
10. Under no circumstances, the applicant will have any right to claim for U.O.C. during the following years.
11. The stall is meant for the above mentioned purposes only.
12. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
13. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Harmaal
Perneem - P.O.A.
- ✓ 14. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.
15. It may please be ensured that the location of the stall is beyond 100 mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.

Yours faithfully

(U. D. KAMAT)
Director of Tourism

Copy to:-

The Sarpanch,
Village Panchayat of Harmaal,
Perneem - P.O.A.

BN*

Public Information Officer (N)
Department of Tourism
Panaji-Goa

45

392
Government of Goa
Directorate of Tourism
Panaji-Goa

No. 3/70(1)/92-DT/5496

Dated: 29/10/1992

To,
Shri/Smt. Suhel S. Prabhu
Harmal Khaknawada
Pernem - Goa.

Sub: Setting up of temporary stall
at Aranha beach beach

Sir/Madam,

I am to refer to your application dated 24/8/1992 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks at Aranha beach, subject to the following conditions:-

1. This permission will be valid until June 15, 1993 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. The applicant does not sub-let the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetical.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same locations as in the last year, as also as per the approved drawings of this Directorate.
9. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.

Contd.....2/- P.T.O.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

10. The stall is meant for the above mentioned purposes only.
11. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
12. ~~No~~ No objection is subject to approval of the Village Panchayat/Municipal Council of Panaji, Goa
13. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.
14. It may please be ensured that the location of the stall is beyond 100 mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.

Yours faithfully,

(U. D. Kamboj)
Director of Tourism

Copy to:

The Sarpanch Panaji
Village Panchayat of Panaji, Goa

NG*

Public Information Officer (M)
Department of Tourism
Panaji-Goa

Dated: 29-6-1991

Sub: - Setting up of temporary stall at Arambol beach

I am to refer to your application dated 2-9-1991 and to inform you that this office has no objection in granting permission for setting up of temporary stall for sale of cold drinks at Arambol beach on the following conditions:-

- 1. This permission will be valid until June 15, 1992 only.
- 2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will not be made permanent.
- 3. The applicant does not sub-let the stall.
- 4. The applicant is not involved in illegal activities.
- 5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
- 6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
- 7. The site and other conditions of the stall with all the times conform to the drawings of this office and no change will be permitted.
- 8. The stall will be set up exactly at the same location as in the last year.
- 9. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
- 10. The stall is meant for the above mentioned purposes only. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
- 11. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Arambol.
- 12. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.
- 13. It may please be ensured that the location of the stall is beyond 100 mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.

Yours faithfully,

(U. D. Kamat)
Director of Tourism

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Temp. S/90/DT/ 4230

Dated: October 10, 1990.

Smt./Sri. Sahas S. Prabhu
Harmal Kalchaurda
(GOA)

Subject:--Setting up of temp. stall
at HARMAL beach.

Sir/Madam,

I am to refer to your application dated 12/9/90 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at HARMAL beach subject to the following conditions:

1. This permission will be valid until June 15, 1991 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained. Further, the temporary structure will not be made permanent.
3. The applicant does not subject the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
9. The stall is meant for the above mentioned purpose only.
10. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
11. This No Objection is subject to approval of the Village Panchayat of HARMAL.
12. This Directorate has no objection to his/her obtaining beer licence from the Excise Department.

Yours faithfully,

(U. D. KAMAT)
DIRECTOR OF TOURISM

Village
Harmal, Pernem-Goa

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
Directorate of Tourism
Panaji-Goa

(1)
No. 3/70 MM/88-DT/1182

October Dated:
November 3, 1989

To,
Shri Suhas S. Prabhu,
Khaalchawada
Harmal-Pernem

Sir,

I am directed by Govt. to refer to your application dated 25-9-89 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach

1. This permission will be valid until June 15, 1990 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
5. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks.
7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
8. The stall is meant for the above mentioned purpose only.
9. This No Objection is subject to approval of Village Panchayat of Harmal.
10. This Department has no objection to his obtaining beer licence from the Excise Department.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Yours faithfully,

(V.A.P. Mahajan)
Director of Tourism

Copy to: The Sarpanch, Village Panchayat of Harmal-Pernem for inf.
NG*

2. The Commissioner of Excise, Panaji-Goa

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PANAJI
GOA

No. 3/ 70 (1) / 88 / DT / H TT-6

Dated: December 12, 1988
Agnh 21, 1910

To,
Shri Suhas S. Prabhu,

Karcha Wada,

Harmal-Pernem

Sir,

With reference to your application dated 2-11-1988 we have to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach

1. This permission will be valid until June 15, 1989 only.

2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.

3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.

4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.

5. The site and other other conditions of the stall will at all times conform to the drawings of this office and no will be permitted.

6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks.

7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.

8. The stall is meant for the above mentioned purpose only

9. This No Objection is subject to approval of the Village Panchayat of Harmal.

To the Director, Department of Tourism, Panaji, Goa
BEER LICENCE from the Excise Department

(V. A. P. Mahajan)
DIRECTOR OF TOURISM

Copy to:

The Sarpanch, Village Panchayat of Harmal-Pernem for information with reference to letter no VPA/PER/175/E dated 22-11-88

Public Information Officer (N)
Department of Tourism
Panaji-Goa

CHECK LIST FOR SHACKS IN GOVERNMENT PROPERTY

Sr. No.	Particulars	Remarks
1.	Name of the applicant	Suresh J. Barale
2.	Location proposed for temporary Shack/ Name of the Beach Stretch	✓
3.	Affidavit submitted is as per the Proforma	✓
4.	Resident Certificate submitted	✓
5.	Attested copy of Ration Card submitted figuring name of the Applicant	✓
6.	Attached thee copies of recent coloured photographs with name behind and one attached to the Form	✓
7.	Document of Birth to verify age i.e. Birth Certificate/ Passport / PAN Card etc..	✓
8.	Payment by Demand Draft drawn on State Bank of India only	✓
9.	Whether location for erection of Shack is as per Clause No.1 of Terms and Conditions ?	
10.	Experience Nos. of years	16 yrs
11.	Residence Telephone	9822486487

e/26

SA
24/10

[Signature]
Signature

A
Public Information Officer (N)
Department of Tourism
Panaji-Goa

Form No. 200

Receipt No. 1691/049

& Date 22/10/09



Government of Goa
Department of Tourism
Patto, Panaji - Goa



APPLICATION FOR ERECTION OF A TEMPORARY SHACK AT THE
DURING THE TOURIST SEASON 2009-2010 (upto 31/05/2010)

Handwritten initials

1. Name (In Block Letters) : SURESH D. BARDE
 2. Name of the Shack : MORNING STAR
 3. (a) Address : H. No. 354 A, Machelawad
(b) Telephone No. Res./Mobile : Harmul Goa
: 9822486487
 4. Nationality : INDIAN
 5. Location for proposed temporary Shack/ Name of the Beach Stretch : Arcambel Beach
 6. Experience no. of years: : ~~20~~ 16 years
(Enclose all copies of permissions/Licences/Document issued by the Dept. of Tourism in the past years, if any)
(fee receipts shall not be considered)
 7. Any other information, the applicant desires to furnish : I am Member of shack owners welfare society
MY Code NO. 221
- ENCLOSURES:**
8. (a) Residence certificate issued by Village Panchayat /Municipality. : - yes
 - (b) Attested copy of ration card : - yes
 - (c) Recent Coloured Passport size photographs (three copies) with the name written on the back excluding one attached to this application. : - yes
 - (d) Attested copy of birth certificate/Passport copy / Pan Card : - yes
 - (e) Details of Demand Draft towards permission fee. : D.D. NO 280506
State Bank of India
Arcambel Branch
 - (f) Affidavit : YES

Department of Tourism

Mapusa Branch

Inward No. 1708

Date 23/10/09

16

Handwritten signature and date

Public Information Officer (N)
Department of Tourism
Panaji-Goa

- 2 -

DECLARATION

I hereby declare that I have read the "Terms and Conditions" governing allotment of Temporary Shacks for the tourist season October'2009 to 31st May' 2010 and Beach Shack Policy 2009-10 approved by the Cabinet. I further state that I am aware of the directions of the Hon'ble High Court at Goa in the Writ Petition No.167/2007 and all other orders relating to erection of Shacks etc., and I agree to abide by the same. I further declare that no other members of my 'family' as defined in the Beach Shack Policy is employed or engaged in any other business. I also agree to assist the Tourism Department and Police Department as and when called upon to do so to prevent any crime and violation of any law along the Beach.


(Signature of the Applicant)

NOTE:-

- (i) The application for putting up a Temporary Shack shall be received from the applicant in person only.
- (ii) The Forms received incomplete in any respect such as improper documents, permission fees other than by "Demand Draft" are liable to be rejected.
- (iii) Separate Affidavit if applicant is for Morjim Beach.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

FORM IV

VILLAGE PANCHAYAT ARAMBOL

Residence Certificate

VPA/PER/CERT/2009-10/1321,
Certificate No. _____This is to certify that Shri/Smt Suresh D. BardeUnmarried / married / aged 53 yearSon / Daughter / Wife of Dattaram Bardeis residing at H. no. _____ situated in ward MadhalawadaOf village Arambol Taluka Pernem Goa since Six MonthThis certificate is issued at the request of Shri. / kum. Suresh D. Bardefor the purpose of to produce in
Tourism Department Panaji - GoaDate: 14-10-2009

Sarpanch
SARPANCH
 Village Panchayat
V. P. ARAMBOL
PERNEM - GOA

Public Information Officer (N)
 Department of Tourism
 Panaji-Goa



सर्वे ताम्र... ११३
ए. पी. डी. कार्ड
No. of Fair Price Shop 26

GOVERNMENT OF GOA
DEPARTMENT OF CIVIL SUPPLIES AND
CONSUMER AFFAIRS
Rice, Wheat, Sugar, Edible Oil, Kerosene and other
controlled commodities

YEARS 2007-08-09-10-11
ABOVE POVERTY LINE

Taluka Pernem
Village/Town Harmal
Ward/Waps Madhvasada
Group F

APL Card No. APL/PER/26/06/HAR
House No. 354/B
Electrified/Not Electrified Yes
No. of L.P. Gas connection Yes/No
Head of the Family Shresh Dattaram
Banda

SMALL FAMILY - HAPPY FAMILY

[Signature]
PRINCIPAL
HARMAL PANCHAYAT
SECONDARY SCHOOL
HARMAL GOA

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa

CERTIFICATE OF BIRTH

issued under section 12 of the
issued under section 17 of

Registration of Births and Deaths Act, 1969.

This is to certify that the following information has been taken from the original record of birth which is in the register for P. S. - ... Taluka P. S. - ... of District N. Goa of the State of Goa.
(local area)

Name Surexa Dattarama Bardi

Sex Male Registration No. 2385

Date of Birth 2nd November 1955 (Fifty five)

Date of Registration 26-11-1963

Place of Birth Banambati Anambal

Name of father Dattarama Bardi Bardi

Name of mother Bagwati Bardi

Name of grandfather (father's side) Bardi Bardi

Name of grandmother (father's side) Janghi Bardi

Signature of Issuing Authority

[Signature]
Date 16/10/2001



Chief Registrar
(Facsimile signature)

[Signature]
PRINCIPAL
KARNAL PANCHAYAT, PUSHI HIGHER

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa

NO. 3/70(1)/81-DT/5636

Dated: November 3, 1981
Krtk 12, 1903. c/ll

To,

Shri Suresh Dattaram Barde,
Kadhala-Vada, Harmal, Pernem Goa,

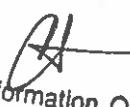
Sir,

With reference to your application dated we have to inform you that this department has no objection in granting you permission for erecting a temporary stall to sell tea, cold drinks, snacks etc, by keeping a distance of 50 metres from any other stalls on the following terms and conditions :-

- 1) This permission will be granting until June 15, 1982.
- 2 - The temporary structure will have to be remove within three days of expiry of the validity of this permission and no application for extension of this time limit on any ground whatsoever will be entertained.
- 3 - You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
- 4 - You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surrounding clean and tidy.
- 5 - The condition of the stall will at all times conform to the drawings of the department and no change will be permitted.
- 6 - Foods and drinks will conform to the provisions of food and adulteration act 1954 and any other legislation in force regarding supply of foods and drinks.
- 7 - Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
- 8 - The stall is meant for the above mentioned purpose only.
- 9 - This no objection is subject to approval of the village Panchayat of respective village.

Yours Faithfully.

Sd/-

(N. Rajshekar)
Director of Tourism.Copy to
The Sarpanch,
Village Panchayat,
Harmal, Pernem.- Goa.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

407

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PANAJI
GOA

No. 3/ 97 (ZF)/88/DT/76-24

Dated: March 7, 1989

To,
✓ Shri Suresh Dattaram Bende,
Borman Bhati,
Harmal - Pernem

Sir,

With reference to your application dated 6-12-1988 we have to inform you that this office has No objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach.

1. This permission will be valid until June 15, 1989. only.
 2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
 3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
 4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
 5. The site and other other conditions of the stall will at all times conform to the drawings of this office and no will be permitted.
 6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks.
 7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
 8. The stall is meant for the above mentioned purpose only.
 9. This No Objection is subject to approval of the Village Panchayat of Harmal.
- ~~10. This Department has No Objection to his obtaining BEER LICENCE from the Excise Department.~~

(V. A. P. Mahajan)
DIRECTOR OF TOURISM

Copy to:
The Sarpanch, Village Panchayat of Harmal - Pernem
for information. with reference to letter no VPA/231/88-89
dated 10-2-89

Public Information Officer (N)
Department of Tourism
Panaji-Goa

No.3/70 407/88-DT/J1182

Date Dated:
November 3, 1989

To,
Shri Suresh Dattaram Barde,
~~Barnar, Dhatli,~~
Harmal-Pernem

Sir,

I am directed by Govt. to refer to you application dated 19-9-89 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach.

1. This permission will be valid until June 15, 1990 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this and time limit on any grounds whatsoever will be entertained.
3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
5. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks.
7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
8. The stall is meant for the above mentioned purpose only.
9. This No Objection is subject to approval of the Village Panchayat of Harmal.
10. This Department has no objection to his obtaining beer licence from the Excise Department.

Yours faithfully,

(V.A.P. Mahajan)
Director of Tourism

Copy to: The Sarpanch, Village Panchayat of Harmal, Pernem for inf.
NG*

2. The Commissioner of Excise, Panaji-Goa

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
DIRECTORATE OF TOURISM
Panaji - Goa

3/PL-Temp.S/90/DT/4227

Dated: October 10/1990.

To:

Shri/Smt.

Suresh Dattaram Barde
Bamanbali

Arambhat, Pernem (GOA)

168

Subject: - Setting up of temp. stall
at Harmal beach.

Sir/Madam,

I am to refer to your application dated 19/9/90 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach subject to the following conditions:-

1. This permission will be valid until June 15, 1991 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained. Further, the temporary structure will not be made permanent.
3. The applicant does not subject the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
9. The stall is meant for the above mentioned purpose only.
10. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
11. This No Objection is subject to approval of the Village Panchayat of Harmal.
12. This Directorate has no objection to his/her obtaining beer license from the Excise Department.

Yours faithfully,  Public Information Officer (IV)
Department of Tourism
Panaji-Goa

(U. D. KAMAT)
DIRECTOR OF TOURISM

Copy to: The Sarpanch, V.P. of Harmal, Pernem-Goa

410
GOVERNMENT OF GOA
DIRECTORATE OF TOURISM
Panaji, Goa

No. 3/70 (1)/91-DT) SSA)

Dated: 23-10-1991

To,
Shri/Smt. Suresh Dattaram Bardi
Bamantheti, Arambol - Goa

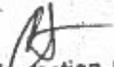
Sub:- Setting up of temporary stall at Arambol beach

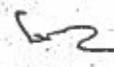
Sir/Madam,

I am to refer to your application dated 27-8-1991 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks at Arambol beach, subject to the following conditions:-

1. This permission will be valid until June 15, 1992 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained. Further, the temporary structure will not be made permanent.
3. The applicant does not sub-let the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall with at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same location as in the last year.
9. Food and drinks will conform to the provisions of Food and
10. Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
10. The stall is meant for the above mentioned purposes only.
11. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
12. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Arambol.
13. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.

Yours faithfully,


Public Information Officer (IV)
Department of Tourism
Panaji-Goa


(U. D. Kamat)
Director of Tourism

Copy to the Sarpanch
Village Panchayat of Arambol
Arambol (Taluka Bardez)
Goa

411

Government of Goa
Directorate of Tourism
Panaji-Goa

No. 3/4000/93-D7/3066

Dated:- 13.10.1993

e/66

To

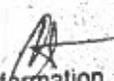
Shri/Smt. Suresh Dattaraj Barde
Bhimanbhat
Harwal-Parvur Post

Sub:- Setting up of temporary stall
at Harwal beach

Sir/Madam,

I am to refer to your application dated 27.8.1993 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks, snacks, tea and other permissible eatables at Harwal (Post) beach, subject to the following conditions :-

- (1) This permission will be valid until June 15, 1994 only.
- (2) The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
- (3) The applicant does not sublet the stall.
- (4) The applicant is not involved in illegal activities.
- (5) The applicant will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
- (6) The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
- (7) The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
- (8) The stall will be set up exactly at the same locations as in the last year or as per the site approved by this Directorate and confirm to the approved drawings of this Directorate.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

....2/

- 2 -

- (9) Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
10. Under no circumstances, the applicant will have any right to claim for N.O.C. during the following years.
11. The stall is meant for the above mentioned purposes only.
12. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
13. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Harzual
Perneer-Goa
14. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.
15. It may please be ensured that the location of the stall is beyond 100 mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.

Yours faithfully,

(U. D. KAMAT)
Director of Tourism

Copy to:-

The Sarpanch,

Village Panchayat of Harzual
Perneer-Goa

BN*


Public Information Officer (N)
Department of Tourism
Panaji-Goa

70(1)/95-DT/3641

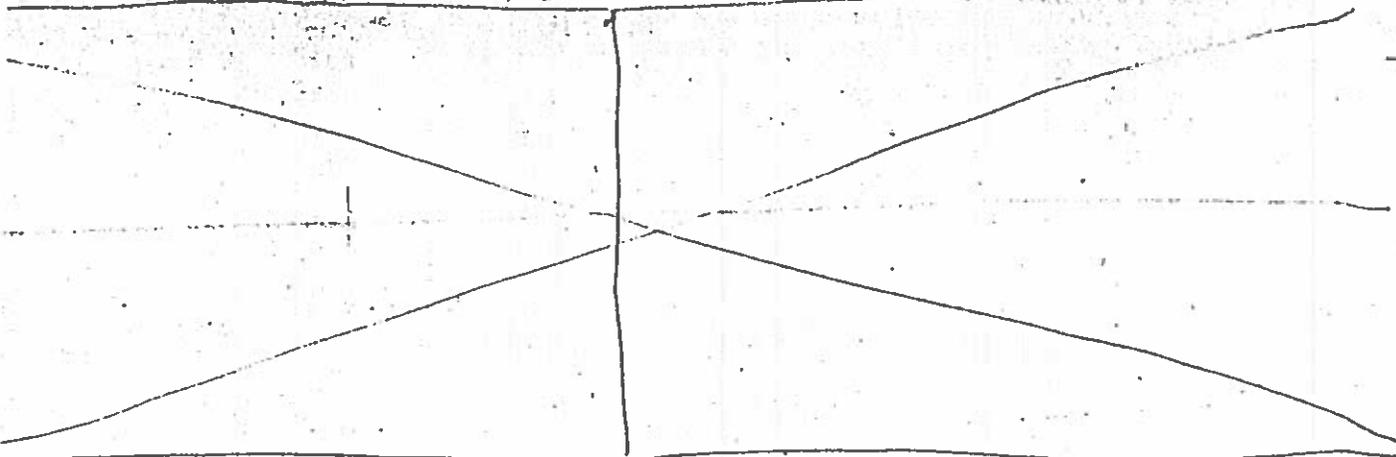
Dated:- 26/10/95

e/6)

ALLOTMENT OF SEASONAL TEMPORARY STALLS
ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them :-

r.No.	Name and address	Size allotted	Location
1)	Shri Dasharath H. Kochrekar, Khalchawada, Arambol - Pernem.	10m x 7m	Arambol beach
2)	Shri Suresh D. Barde, Bamanbhate, Arambol - Pernem.	10m x 7m	Arambol beach
3)	Shri Suhas S. Prabhu, Khalchawada, Arambol - Pernem.	10m x 7m	Arambol beach
4)	Smt - Delphina D'Souza, Buccilowada, Arambol - Pernem.	10m x 7m	Arambol beach



The above permission is granted subject to the following conditions :-

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1996 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated by the Directorate of Tourism. No stall will be put up in front of any hotel property.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

3. The structure will be as per the design approved by Government and it should not exceed the one indicated above. A copy of the drawing is attached.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not store any furniture or equipment used in the installation of the said stall at or near the site of the stall.
5. The activity in the stall will be restricted to sale of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking of food will be permitted. However only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence by Excise Department.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area.
10. For this purpose, the applicant will maintain garbage bins for collection of solid waste matter and liquid effluents.
10. The stall will be demolished after the expiry of the licence.
11. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

Encl: Design of the stall
Copy for inf. & n.a. :-

(U. D. KAMAT)
Director of Tourism

1. The Sarpanch, Village Panchayat of Assandol
Assandol - Goa.
2. The Collector, (North) Panaji - Goa
3. The Chief Electrical Engineer, Panaji-Goa.
4. The Commissioner of Excise, Panaji-Goa.
5. The Commissioner of Sales Tax, Panaji.
6. The Director of Health Services, Panaji-Goa.
7. The Superintendent of Police (North)
Panaji - Goa.
8. The Dy. Supdt. of Police (Tourist Police Cell), Panaji-Goa.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

No. 3/ (17)/96-IT/3218

Dated: 14/11/96

c/64

ALLOTMENT OF SEASONAL TEMPORARY STALLS ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them:

Sr.No.	Name & address	Size allotted	Location
1.	Suresh D. Barde, Bannambhat, Arambol, Pernem Goa.	10m x 7m	Arambol Beach

Receipt No: 408/30/11/96 Pt 408/1

The above permission is strictly governed by CRZ regulations as contained in the Notification dated 19/2/1991 of the Union Ministry of Environment and Forests as amended by Notification dated 16/8/1994 and the Judgement of the Hon. Supreme Court dated 18/4/1996, and will be further subject to the following conditions:

1. This H.O.C. will be valid for this current season only i.e. upto June 15, 1997 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated in the permission. No stall will be put up in front of any hotel property.
3. The structure will be as per the design approved by Government and its size should not exceed the one indicated above.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not leave any furniture or equipment used in the installation of the said stall at or near the site of the stall.

... 2/-


Public Information Officer (N)
Department of Tourism
Panaji-Goa

5. The activity in the stall will be restricted to sale of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking of food will be permitted. However, only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence of Excise Deptt.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs, immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area. For this purpose, the applicant will maintain garbage bins for collection of solid matter and liquid effluents.
10. The area in and outside the stall will be maintained clean.
11. The stall owners will not be permitted to put up banners, umbrellas or chairs either in front of their stalls on the beach.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

(U. D. Kamat)
Director of Tourism

Copy for information & on...

1. The Sarpanch, Village Panchayat of Aravambol, Panaji
2. The Collector, North Goa, Panaji
3. The Chief Electrical Engineer, Panaji Goa
4. The Commissioner of Excise, Panaji Goa
5. The Commissioner of Sales Tax, Panaji
6. The Director of Health Services, Panaji Goa
7. The Superintendent of Police (North Panaji)
8. The Dy. Supt. of Police (Tourist Police Cell, Panaji Goa)
9. The Director Food & Drugs Adm. Panaji Goa

HC*


Public Information Officer (N)
Department of Tourism
Panaji-Goa

417

Government of Goa
Department of Tourism
Tourist Home
Panaji - Goa



c/63

No.3/PL/70(1)/2000-DT/ 2808

Date: 04-11-2001

Permission is granted to Shri/Smt. Suresh Dattas Resident of H. No. 354/A, Madhala-wadda, Arambol for the purpose of setting up a temporary shack of size 7m x 7 mts. at No. 3 at Arambol beach for the tourist season 2001-2002 upto 15/06/2002 subject to the following conditions:

1. Licence of the concerned Village Panchayat is obtained before the commencement of activity.
2. Licence of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. Licence of Excise Department is obtained, if interested in sale of beer only.
4. The licence should be registered under Goa Sales Tax Act.
5. The allottee of a shack shall bear the proportionate daily cleaning cost of the Mobile Toilet if any, placed at/near the shack for the usage of the customers.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and ensure to remove/lift and dispose the garbage twice a day in the morning and evening.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack/deck-beds/umbrellas incorporated in the tender form are strictly observed.
9. The shack shall not be sublet.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

Yours faithfully,

(N. Suryanarayana)
Director of Tourism

To,
Shri Suresh Dattasam Bunde,
H. No. 354/A, Madhala-wadda,
Arambol, Panaji, Goa

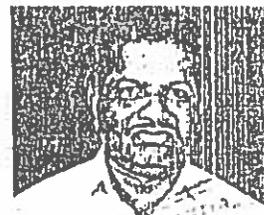
Public Information Officer (A)
Department of Tourism
Panaji-Goa

Copies to:

1. The Sarpanch, Village Panchayat of Arambol
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Sale Tax, Panaji.

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Government of Goa
Department of Tourism
Patto, Panaji, Goa



D.3/PL/70(1)/2002-DT/ 2629

Date 10-10-2002

Permission is granted to Shri/Smt. Suresh Madharam Bende Resident of C. Phalg. Wada, Anambal for the purpose of setting up temporary shack of size 1 x 7 mts. at Sun. No. 7 Anambal beach for the tourist season from October 2002 to 15th June 2003 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. The licensee should be registered under Goa Sales Tax Act.
5. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists. If he/she is not able to procure/maintain mobile toilet then permission granted will be treated as cancelled and the shack will be demolished.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
9. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
10. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

(N. Suryanarayana)
Director of Tourism

To,

S. Suresh Madharam Bende,
Phalg. Wada, Anambal,
Anambal, Panaji, Goa.

Copy to:

1. The Sarpanch, Village Panchayat of Anambal
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Sales Tax, Panaji.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

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Government of Goa
Department of Tourism
Patto, Panaji, Goa



No.6/REV/70(1)/2002-DT/ 2554

Date 15.10.03

Permission is granted to Shri/Smt. Suresh Baste resident of H.No. 354/A - Madhala, Vaddo, Arambol for the purpose of setting up temporary shack of size 14 x 7 mts. / 10 x 7 mts. at Sr. No. 03-ARAMBOL beach for the tourist season from October 2003 to 15th June 2004 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. License of Health Department is obtained.
5. The licensee should be registered under Goa Sales Tax Act.
6. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists.
7. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
8. Waste water should not be disposed in the sand.
9. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
10. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
11. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
12. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

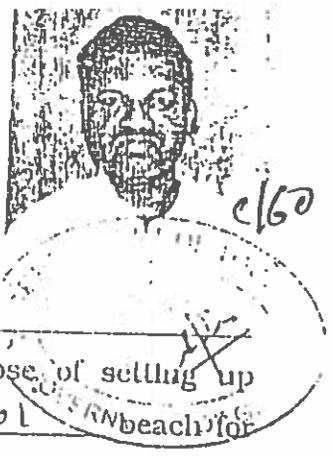
(N. Suryanarayanan)
Director of Tourism

To,
Shri Suresh Baste,
H.No. 354/A - Madhala-Vaddo
Arambol - Goa.

Copy to:

1. The Sarpanch, Village Panchayat of Arambol.
2. The Excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North / South, Panaji-Goa
6. The Commissioner, Sales Tax, Panaji-Goa
7. The Director, Health Department, Panaji-Goa
8. The Chief Officer, Municipality _____
9. O/c.

Public Information Officer (N)
Department of Tourism
Panaji-Goa



Date :- 20.10.2004

REGD/MSV/2004/DT/11/11/04

Permission is granted to Shri/Smt. (Sushil D. Bando,
resident of H.No. 341, Anambolli, Anambol for the purpose of setting up
temporary shack of size 14 x 10 mts. at Sr. No. 4 at Anambol
the tourist season from October 2004 to 31st May, 2005 subject to the following
conditions:

1. License of the concerned Village Panchayat/Municipality is obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. Licenses of Health Department and Fire Services are obtained.
5. The allottee should be registered under Goa Sales Tax Act.
6. That he/she will place two dustbins, one for biodegradable and other for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed in the sand.
8. That failure on the part of the allottee to dispose of the garbage and to keep the shack in a proper manner and its surrounding clean and in hygienic condition, the permission shall be revoked summarily.
9. The shack shall not be sublet. Association with Lascars, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in illegal activities including trafficking in drugs, paedophilia, immoral activities, etc.
11. That no foreigners without valid working visa/business visa shall be permitted to work in any shack.
12. All the terms and conditions governing the issue of permission for installation of shack incorporated in the application form are strictly observed.

Please note that if it is found that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished or for violation of any condition incorporated in the application form or those incorporated herein, the present permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any show cause notice and without prejudice to any other legal action which this Department may initiate.

(A. C. Pereira)
Director of Tourism

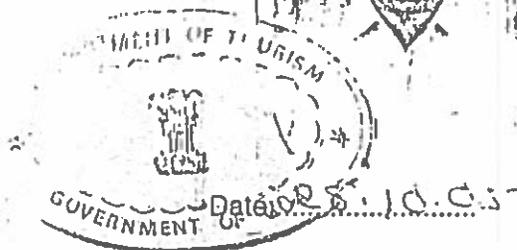
Public Information Officer (N)
Department of Tourism
Panaji-Goa

To
Shri/Smt. (Sushil D. Bando,
H.No. 341 A, Anambolli,
Anambol, Panaji, Goa

- Copies to:
- 1) The Sanpachi, Village Panchayat/Chief Officer, Municipality of Anambol
 - 2) The Excise Commissioner, Panaji, Goa.
 - 3) The Chief Electrical Engineer, Panaji, Goa.
 - 4) The Director, Food & Drugs Administration, Panaji, Goa.
 - 5) The Superintendent of Police, North/South, Panaji, Goa.
 - 6) The Commissioner, Sales Tax, Panaji, Goa.
 - 7) The Director, Health Department, Panaji, Goa.
 - 8) The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
 - 9) The Chief Conservator of Forest, Forest Department, Panaji, Goa.

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GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PATTO, PANAJI, GOA



No. 6/REV/70(1)/2005-DT/ 2318

Permission is granted to Shri/Smt. Suresh Barde
Resident of Arambol for the purpose of setting up temporary shack of
size 14 x 10 mts. at Sr. No. 04 at Arambol beach for the tourist season from
October 2005 to 31st May, 2006 subject to the following conditions:

1. License of the concerned Village Panchayat shall be obtained before erection and commencement of activity;
2. License of the Directorate of Food & Drug Administration shall be obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. The activity in the shack shall be restricted to sale of food items and cold drinks and not for any other purpose. For sale of any alcoholic beverages, necessary licence shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. Licenses from Health Department and Fire Services shall be obtained.
5. The allottee should be registered under the Goa Value Added Tax Act 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the garbage generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in hygienic condition will result in the permission being revoked.
9. The shack shall not be sublet. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.
11. That no foreigners without working visa/business visa shall be permitted to work/run/manage any shack.
12. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.
13. The allottee shall prominently display the permission letter at the shack.

Please note that if it is found any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action which this Department may initiate.

Sandip Jacques
(SANDIP JACQUES)
Director of Tourism

To,
Shri Suresh Barde
11, No. 359-A, Bamanabhadi
Arambol, Pernem - Goa.

Copy to:

1. The Sarpanch, Village Panchayat of Arambol, Pocher - Goa, Public Information Officer (N)
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Commercial Taxes, Vikal Bhavan, Panaji-Goa.
7. The Director, Health Department, Panaji, Goa.
8. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
9. Dy. S.P., Tourist Police, Panaji-Goa.
10. Guard file 11. O/c.

Government of Goa
DEPARTMENT OF TOURISM
Palto, Panaji, Goa



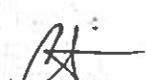
No.717(13)(Shacks)/2006-07/DT/ 2222

Date: 02-11-06

Permission is granted to Shri/Smt. Suresh D. Bayde, resident of H.No. 354-A, Madhalavadda Arambol, Peruem - Goa for the purpose of setting up temporary shack of size 14' x 7 mts. at Sr. No. CH at ARAMBOL beach for the tourist season from October 2006 to June 15, 2007 subject to the following conditions:

1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained prior to commencement of the activity.
3. The activity in the shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Goa Value Added Tax Act, 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her shack.
6. Waste water should not be disposed off in the sand.
7. The failure on the part of the allottee to properly dispose off the waste generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet for their respective shack.
9. The allottee shall not sublet the shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No sign board displaying the Menu shall be permitted outside the shack.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

... 2


Public Information Officer (N)
Department of Tourism
Panaji-Goa

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11. No foreigner shall be permitted to work in any shack.
12. The allottee is permitted to place only five (5) pairs of deckbeds & 5 umbrellas in front of their respective shack. Name of the shack may be painted on the side of the deckbeds along with serial number 1 to 10.
13. The allottee shall prominently display the permission letter at the shack.
14. In addition, the Shack allottee shall also display the identification plate prominently on top of the shack, indicating the shack number and Tourism Department's logo, which will be provided by the Department to identify the shack allotted by the Department of Tourism.
15. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

Jacques
(Sandip Jacques)
Director of Tourism

To :

Shri Suresh D. Bando,
H. No. 357-11, Madhukhada,
Assambel, Pernem - Goa

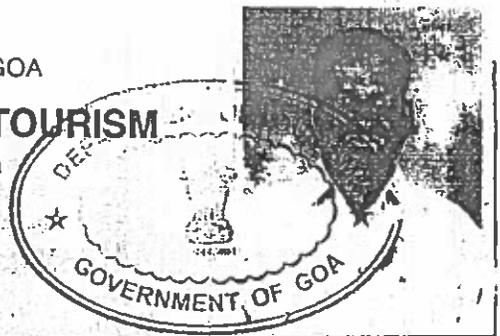
Copy to:

1. The Sarpanch, Village Panchayat of Assambel / P.O. _____ Municipal Council
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa
4. The Additional Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa
5. The Chief Electrical Engineer, Panaji-Goa
6. The Director, Food & Drugs Administration, Panaji-Goa
7. The Superintendent of Polco, North Goa/South Goa, Panaji-Goa
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. Dy. S.P., Tourist Police, Panaji-Goa
11. Guard file 12. O/c.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

DEPARTMENT OF TOURISM

Patto, Panaji - Goa



No 77(56)(Shacks)/2007-08/DT/ 2320

Date: 20/11/2007

Permission is granted to Shri/Smt. Suresh D. Barde resident of Machhalawada, Harmal, Pernem for the purpose of setting up Temporary Shack of size 14 mts. x 7 mts. at Location No. 92 at Arambol Beach for the tourist season from November 2007 to 31st May, 2008 subject to the following conditions:

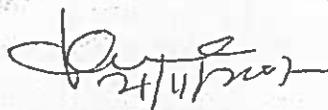
1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
3. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Value Added Tax of 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
6. Waste water should not be disposed off in the sand.
7. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
9. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators.
10. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allotted outside the Shack.
11. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

P.T.O.

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa

12. No foreigner shall be permitted to work in any Shack.
13. The allottee is permitted to place only five (5) pairs of deck-beds & 5 umbrellas in front of their respective shack. Name of the Shack may be painted on the side of the deck-beds along with serial number 1 to 10.
14. The allottee shall prominently display the permission letter at the Shack.
15. All the terms and conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.


 Mr. (Arvind B. Loliyekar)
 Director of Tourism

To

Suresh D. Baxde
H.No. 354 A, Madhalawada,
Harmal, Pernem - Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol / Go Municipal Council.
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa.
4. The Chief Electrical Engineer, Panaji-Goa.
5. The Director, Food & Drugs Administration, Panaji-Goa.
6. The Superintendent of Police, North Goa/South Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. The P.I., Tourist Police Cell, Panaji-Goa.
11. Guard file.
12. O/c.

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PATTO, PANAJI - GOA



No.77(56)(Shacks)/2008-09/DT/2107

Permission is hereby granted to **Mr. Suresh Dattaram Barde**,
H. No.354A, Madhlawada, Arambol, Pernem - Goa for the purpose of
setting up Temporary Shack of size 15 mts. X 8 mts. at Location No. 04 at
Arambol Beach for the tourist season from **October 2008 to 31st May, 2009**
subject to the following conditions:

1. Trade License from the concerned Village Panchayat / Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
3. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Value Added Tax of 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
6. Waste water should not be disposed off in the sand.
7. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
8. The allottee will be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
9. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
10. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
11. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

P.T.O.

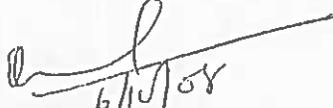
455

2. No foreigner shall be permitted to work in any Shack without work visa.
3. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas in front of their respective shack. Name of the Shack shall be painted on the side of the Deck-Beds along with serial number 1 to 20.
4. The allottee shall prominently display the permission letter at the Shack.
5. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
6. The flex banner provided by the Department shall be displayed in front on top of the Shack for identification.
17. Location of Shack shall be demarcated by the officials of the Tourism Department.

Please note that, if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information / statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.



To,
Mr. Suresh Dattaram Barde,
H. No.354A, Madhlawada,
Arambol, Pernem - Goa.


 6/10/08
 (Elvis Gomes)
 Director of Tourism

Copy to:-

1. The Sarpanch, Village Panchayat Arambol, Arambol, Pernem - Goa.
2. The Collector North/South (Goa).
3. The Superintendent of Police North / South (Goa).
4. The Excise Commissioner, Panaji - Goa.
5. The Chief Electrical Engineer, Panaji - Goa.
6. The Director, Food & Drugs Administration, Panaji - Goa.
7. The Superintendent of Police, North Goa / South Goa.
8. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
9. The Directorate of Health Services, Panaji - Goa.
10. The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
11. The Police Inspector, Tourist Police Cell, Panaji - Goa.
12. Guard file.
13. O/c.

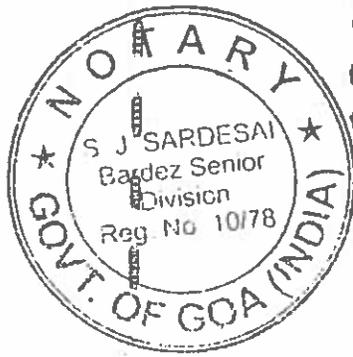

 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa



गोंय गोवा GOA

02AA 007926

13119 ... Place of issue MAPUSA Goa 29/10/09
 Value of Stamp Rs. 20/-
 Name of Purchaser S. Barde
 Residing at Harmal son of D. Barde



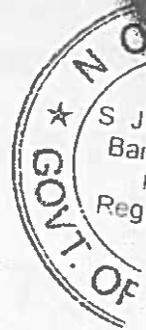
Signature of the Vendor _____
 No 22/K R. & D. Dept.

A F F I D A V I T

I, Mr. Suresh D. Barde, son of late Dattaram Barde, residing at House No.354/A, Madhala wada, Harmal, Pernem, Goa, do solemnly affirm and state as under:-

[Signature]
 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

...2/-



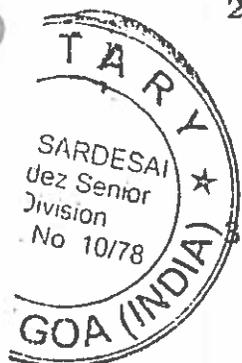
- 2 -

1. That I have submitted application to the Department of Tourism, Patto, Panaji, for the grant of permission for putting up a Temporary Shack at Arambol Beach from October 2009 to 31st May, 2010 in the prescribed form.

...3/-

[Signature]
 Public Information Officer (M)
 Department of Tourism
 Panaji-Goa

2/5/3



2. Neither I nor my 'family' is directly or indirectly engaged in any business, vocation or profession or any service in Government or Private.
- That I shall abide by the "Terms and Conditions" governing the grant of permission for erection of Temporary Shack read with beach Shack Policy 2009-10 and Hon'ble High Court Orders in Writ Petition No.167/2007 and all other Orders relating to the erection of Shacks, Deck-Beds and Umbrellas passed from time to time.
4. That in the event I am successful in securing permission for erection of Temporary Shack, I undertake to abide by the local laws including that of the Village Panchayat/ Municipality, Health Department, Food & Drugs Administration (FDA), Fire Services, Excise Department, Electricity Department, Police Department, Commercial Taxes etc. and shall obtain requisite license for erection and carrying out of business of serving food and beverages.
5. That I will procure and maintain a mobile toilet adjacent to my shack for the convenience of customers/tourists.
6. That I shall supply drinking water to the customers/tourists meeting FDA standards.
7. That in the event of any complaint received against me with documental proof of having any other business in operation, the permission granted for operation of Shack shall be surrendered by me.
8. That in the event of allotment of shack in my favour, no foreigner shall be permitted to work in shack without work visa and that in case of violation of the terms and conditions, the permission shall be cancelled.
9. That I have not been convicted of any criminal offence as of date of application.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

...4/-

10. That I agree to accept the location that will be allotted to me by Department of Tourism based on the site plan and/or as per the site condition and shall erect the shack at the allotted/demarcated site only. I am aware that in case of violation of the "Terms & Conditions", the permission shall be cancelled and the fee paid shall be forfeited to Government Treasury and the shack shall be demolished at my risk and cost.
11. That I agree to assist the lifeguards on duty for safety of lives as and when required.
12. That I agree to assist Department of Tourism and the Police or NCB in reporting suspicious activities along the beaches such as pedophilia, peddlers in banned substances.
13. That I agree to prevent activities such as of the lamanis, beggars, masseurs, touts, hawkers etc. from and around the Shack, if allotted.
14. That I am fully aware of my responsibilities towards keeping the environment clean and hygienic and free from all kinds of pollution.
15. That I am aware of the Anti Smoking and Spitting law in force in Goa.
16. That I am aware that in case any information submitted by me as above is found to be incorrect, the permission granted to me shall be cancelled and the permission fee paid shall be forfeited to the Government Treasury.

BEFORE ME

MAPUSA-GOA ON 22/10/09

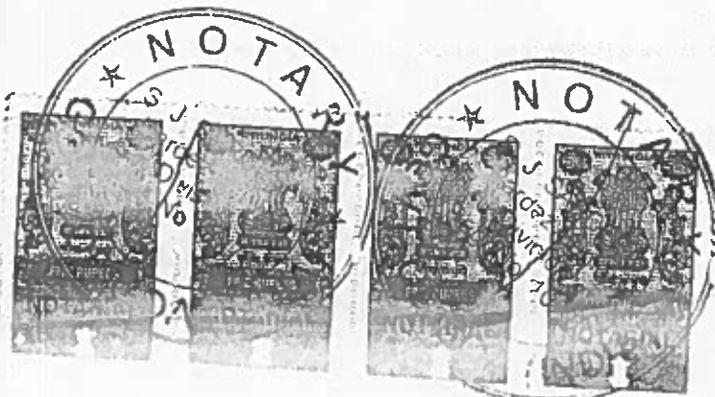
S. J. SARDESAI
B.A. (HONS) LL.B.

Advocate & Notary Public
Mapusa-Goa

Public Information Officer (N)
Department of Tourism

Mapusa-Goa

[Signature]
DEPONENT



833

432

172/C

Form No. H/238
Receipt No. 3261/38
& Date 8.10.12



Government of Goa
Department of Tourism
Panaji - Goa

1. Name (In Block Letters) : SUHAS SHANKAR PRABHU
2. (a) Address : H.No. 172, Kharalchorwade, Harmuf Permem - Goa.
- (b) Telephone No. Res./Mobile : 9823556508
3. Name of the Shack : COCO LOCO.
4. Name of the Beach Stretch and Location : ARAMBOL BEACH.
5. Nationality : Indian.
6. Experience (Enclose copy of permission/Licence/Document issued by the Dept. of Tourism in the past years, if any) (fee receipts shall not be considered) : yes.
NO. 7/7(56)(Shacks) 2009 - 11 DT/3666
No-7/7(56)(Shacks)/2010 - 11 DT/3052
7. Any other information, the applicant desires to furnish :
- ENCLOSURES:**
8. (a) Residence certificate in original issued by Village Panchayat/Municipality. : yes.
- (b) Attested copy of ration card. : yes.
- (c) Recent Colored Passport size photographs (four copies) with the name written on the back and one attached to the application. : yes.

Department of Tourism
Mapusa Branch
Inward No. 2584
Date 8/10/12

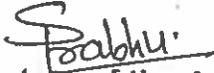
Public Information Officer (N)
Department of Tourism
Panaji-Goa

- 2 -

- (d) Attested copy of birth certificate/Passport copy /Pan Card : Yes.
- (e) Demand Draft Number, Amount and Date : D.D. NO 834531 of Rs. 3000/-
D.D. NO 834530 of Rs. 25,000/-
Dated 04/30/2012.
- (f) Affidavit : Yes.

DECLARATION

I hereby declare that I have read the "Terms and Conditions" governing allotment of Temporary Shacks for the tourist season October'2012 to 31st May' 2013 and Beach Shack Policy 2012-13. I further state that I am aware of the directions of the Hon'ble High Court at Goa in the Writ Petition No.167/2007 and all other orders relating to erection of Shacks etc., and I agree to abide by the same. I further declare that no other members of my 'family' as defined in the Beach Shack Policy is employed or engaged in any other business. I also agree to assist the Tourism Department and Police Department as and when called upon to do so to prevent any crime and violation of any law along the Beach.


(Signature of the Applicant)

NOTE:-

- (i) The application for putting up a Temporary Shack shall be received from the applicant in person only.
- (ii) The Forms received incomplete in any respect such as improper documents, permission fees other than by "Demand Draft" are liable to be rejected.
- (iii) Separate Affidavit if applicant is for Morjim and Mandrem Beach.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

170/d

FORM IV

VILLAGE PANCHAYAT ARAMBOL

170/d / 2012-13 / 110. Residence Certificate dt: 03/10/2012.
Certificate No. _____

This is to certify that Shri/Smt. Sahas Shankar
Prabhu unmarried / married / aged 40 year

Son / Daughter / Wife of Shankar Prabhu
is residing at H. No. 172, situated in ward Khalchawada
of village Harmal, Taluka Pernem Goa since last 15 year

This certificate is issued at the request of Shri. / Kum. Sahas Shankar
Prabhu for the purpose of to obtain shack, to
produce it in the Directorate of Tourism Dept. Panaji
- Goa.

Date 03/10/2012



Rodrigues
SARBANCH
Village Panchayat **ARAMBOL**
PERNEM - GOA

A
Public Information Officer (N)
Department of Tourism
Panaji-Goa

क्रमांक
No. 39721

गोंय सरकार
GOVERNMENT OF GOA

नमूना - 5
Form - 5



नियोजन, आंकडेवारी आनी मोलावणी संचालनालय
DIRECTORATE OF PLANNING, STATISTICS AND EVALUATION



VILLAGE PANEMAYAT ARAMBOL, PERNEM GOA

प्रमाणपत्र दिवपां थळाव्या संस्थेचे नांव Name of local body issuing certificate

जल्म प्रमाणपत्र
BIRTH CERTIFICATE

(जल्म आनी मृत्यू नोंदणी अधिनेम, १९६९ च्या कलम १२/१७ आनी गोंय जल्म आनी मृत्यू नोंदणी (दुरुस्ती) नेम, २००७ च्या नेम ८/१३ खाला जारी केला)

(Issued under Section 12/17 of the Registration of Births and Deaths Act, 1969 and Rule 8/13 of the Goa Registration of Births and Deaths (Amendment) Rules, 2007
(Name of State) (Year of notifying the revised rules)

अशें प्रमाणित करता की सकयल दिल्ली माहिती ही जल्माच्या मुळ लेखातल्यान घेतल्या जी गोंय राज्याच्या जिल्हाच्या तहसील/तालुक्याच्या (थळाव्या वाठार/ थळाव्या संस्थेत) रजिस्ट्रात नोंद आसा.

This is to certify that the following information has been taken from the original record of birth which is the register for (local area/local body) V.P. ARAMBOL of tahsil/block PERNEM of District NORTH of State Goa.

नांव / Name: SUHAS SHANKAR PRABHU लिंग / Sex: MALE

जल्म तारीख / Date of Birth: 19-01-1964 जल्म सुवात / Place of Birth: ARAMBOL

आवयचे नांव / Name of Mother: SHILPA SHANKAR PRABHU

बापायचे नांव / Name of Father: SHANKAR SAHADEV PRABHU

आज्याचे नांव (बापायवटेतल्यान) / Name of grandfather (father's side): SAHADEV SHANKAR PRABHU

आज्जेचे नांव (बापायवटेतल्यान) / Name of grandmother (father's side): SATYAWATI PRABHU

भुरग्याच्या जल्मावेळार पालकांचो पत्तो

Address of the parents at the time of birth of the child

KHALENHARADA, ARAMBOL

पालकाचो कायमचो पत्ता

Permanent address of parents

KHALENHARADA, ARAMBOL

नोंदणी क्रमांक / Registration No. 37/43 नोंदणी तारीख / Date of Registration 30-07-1995

शेरे (कसलोय आसल्यार) / Remarks (if any)

True Copy
Attested By

जारी करपाची तारीख / Date of issue 18-09-2008

Registrar of Births & Deaths

Cum V. P. Secretary
Arambol, Pernem Goa.
प्रधिकार्याचो पत्तो / Address of the issuing authority



मुख्य निबंधक / Chief Registrar
प्रतिलिप सय / Facsimile Signature
HEADMISTRESS
Harmal Panchakrosni H... S
Panaji Goa 403 524

"Ensure registration of every birth and death / प्रत्येक जल्म वा मृत्यूची नोंदणी केल्या हाची खात्री करात"

Public Information Officer (N)

(All the entries should be in ENGLISH only / सगळ्यो नोंदी फक्त इंग्लिशितल्यानच करच्यो)

Department of Tourism
Panaji-Goa

Note: Information as to 'Permanent Address' and 'Present Address' reflected above were not recorded prior to 30-05-2008.

167/C

437



गोंय गोवा GOA

Serial No. 6604 Place of Vend. Pernem 03AA 515510

Value of Stamp Paper 20/- Date 4/10/12

Name of Purchaser Vinod U. Methae

Resident of Pernem Son of U. Methae

Sign. of Vendor [Signature] Sign. of Purchaser [Signature]

SURESH S PARAB - AC/STPVEN/LIC/01/2012/71



AFFIDAVIT

I, Shri Suhas Shankar Prabhu, Son of Shankar Prabhu, Residing at H.No. 172, Khalachawada, Arambol Pernem-Goa do solemnly affirm state as under:-

1. That I have submitted application to the Department of Tourism, Patto, Panaji, for grant of permission for Putting up of temporary shack at Arambol Beach from October, 2012 to 31st May 2013 in the prescribe form.

..2...Cont..

[Signature]
 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

2. That I do not have a criminal background and the



..2...

- I am not directly or indirectly engaged, in any business, vocation or profession such as tourist taxis, hotels, bars or restaurants, Sale of handicrafts, souvenirs, toddy tapping, fishing or any other form of business not so specified.
3. That I shall Strictly abide by the **“Terms and conditions”** governing the grant of Permission for erection of temporary shack read with Beach shack Policy 2012-13 and Hon’ble High Court Orders in Writ Petition No. 167/2007 and all other orders relating to the erection of Shacks, Deck- Beds and Umbrella passed from time to time.
 4. That in the event I am Successful in securing permission for erection of temporary Shack, I undertake to abide by the local laws including that of the village Panchayat/ Municipality. Health Department, Food & Drugs Administration (FDA), Fire Services, Excise Department, Electricity Department, Public Works Department, Police Department, Commercial Taxes Etc. I agree to obtain NOC’s licenses from other related Departments before the erection of Shack and abide all the Terms and Conditions incorporated in the NOC’S/Licences issued by the respective Departments.
 5. That I Shall procure and maintain a mobile toilet adjacent to my Shack for the Convenience of customer/tourists in a hygienic manner.
 6. That shall supply drinking water at my Shack to the customers/tourist meeting FDA standards.
 7. That in the event of any complaint received against me with documental proof of having any other business in operation, the permission granted for operation of Shach shall be surrendered by me.
 8. That in the event of Allotment of Shack in my favour, no foreigner shall be permitted permitted to work in shack without work visa and that in case of violation of the terms and conditions, the Permission shall be cancelled.
 9. That I do not have a criminal background and there is no charge sheet pending against me in any criminal Court in India as on date of submission of the application for temporary shack.


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

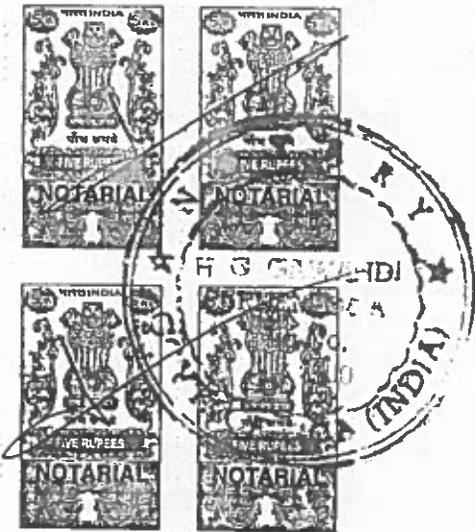
..3...

That I agree to accept the location that will be allotted to me by Department of Tourism based on the site plan and /or as per the site condition and shall erect the shack at the allotted/ demarcated site only. I am aware that in case of violation of the "Terms & Conditions", the permission shall be cancelled and the fee paid shall be forfeited to Government Treasury and the Shack shall be demolished at my risk and cost.

11. That I agree to assist the lifeguards on duty for safety of lives as and when required.
12. That I agree to assist Department of Tourism, and the Police or NCB in reporting suspicious activities along the beaches such as Pedophilia, Peddlers in banned substances .
13. That I agree to prevent the movements/activities of the lamanis, beggars, masseurs, touts, hawkers etc. from and around the Shack if allotted.
14. That I am fully aware if any responsibilities towards keeping the environment clean and hygienic and free from all kinds of pollution.
15. That I am aware of the Anil Smoking and Spitting law in force in Goa and shall abide by the same.
16. That I shall not play loud music beyond the specification contained in the Shack permission letter.
17. That I am aware that in case of any information submitted by me as above is found to be incorrect, and in case of violation, the permission granted to me shall be cancelled forthwith and the permission fee/security deposit paid by me shall be forfeited to the government Treasury.
18. That I agree to abide all the Terms and Conditions incorporated in the Beach Shack Policy for 2012 -13.
19. That I agree to the Discretion/decision given by the Director of Tourism in case of my violation to any of the Clauses of the Terms & Conditions laid down in the Beach Shack Policy for erection of temporary Shack for 2012-13.


Public Information Officer (N)
Department of Tourism
Panaji-Goa


DEPONENT



Reg. No. 2958/2012

on 6/10/2012

Solemnly Affirmed Before me

By *S. P. Sehar Shalke Prabhu*

(Signature)
(HANUMANT G GAWANDI)
NOTARY

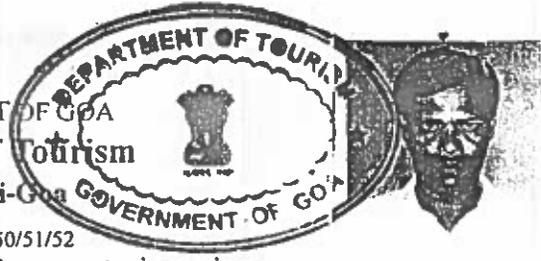
(Signature)
Public Information Officer (N),
Department of Tourism
Panaji-Goa

GOVERNMENT OF GOA
Department of Tourism

Patto, Panaji-Goa

Tel: 0832 2438750/51/52

Email: goatourism@dataone.in Web: www.goatourism.gov.in



No.77(56)(Shacks)/2010-11/DT /3052

Date: 02/10/2010

Permission is hereby granted to Shri. Suhas Shankar Prabhu, resident of H.No: 172, Khalchawada, Arambol for the purpose of setting up Temporary Shack of size 15 mts. X 8 mts. on all other beach stretches and 12 mts. X 6 mts. on Calangute to Candolim Beach stretches and height 5.5 mts. (including height of board displayed above the roof) at Location No. 07 at Arambol for the tourist season from October 2010 to 31st May, 2011 subject to the following conditions:

1. The size of the Shack shall not exceed beyond the size mentioned above.
2. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
3. License of the Directorate of Food & Drugs Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
4. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
5. The allottee should be registered under the Value Added Tax of 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
9. The allottee shall be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
10. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
11. The allottee shall not sublet the Shack. Association with lamenies, masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
12. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

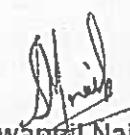
Public Information Officer (N)
Department of Tourism
Patto, Goa

— 2 —

13. No foreigner shall be permitted to work in any Shack without work visa.
14. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas on all other Beach stretches and five (05) pairs of Deck-Beds & five (05) umbrellas on Calangute to Candolim Beach stretches, in front of their respective Shack. Name and number of the Shack shall be painted on the side of the Deck-Beds permitted.
15. The allottee shall display the permission letter in original duly laminated at the Shack at a prominent location.
16. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
17. The flex banner provided by the Department shall be displayed prominently in front of the Shack for identification.
18. The Shack shall be erected only after the demarcation of the site/location by the officials of the Tourism Department.
19. After obtaining the permission, the Shack shall be erected within one month of the date of permission, failing which the permission issued shall be liable for cancellation and shall not be considered for experience.

Please note that; if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information/statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

N.B: Three addl. conditions are attached.


(Swarnil Naik)
Director of Tourism

To,

Shri Suhas Shankar Prabhu
No: 172, Khalchawada,
Arambol, Pernem - Goa

Copy to:-

1. The Sarpanch, Village Panchayat of Arambol, Pernem - Goa
2. The Collector, North/South Goa.
3. The Superintendent of Police, North/South Goa.
4. The Excise Commissioner, Panaji-Goa.
5. The Chief Electrical Engineer, Panaji-Goa.
6. The Director, Food & Drugs Administration, Panaji-Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
8. The Directorate of Health Services, Panaji-Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji-Goa.
10. The Police Inspector, Tourist Police Cell, Panaji-Goa.
11. Guard file.
12. O/c


Public Information Officer (M)
Department of Tourism
Panaji-Goa

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PATTO, PANAJI - GOA



No.717(56)(Shacks)/2009-10/DT/3666

Permission is hereby granted to Shri. Suhas S. Prabhu, resident of Arambol, Goa for the purpose of setting up Temporary Shack of size 15 mts. X 8 mts. and height 5.5 mts. at Location No. 04 at Arambol for the tourist season from October 2009 to 31st May, 2010 subject to the following conditions:

1. The size of the shack shall not exceed beyond the size mentioned above.
2. Trade License from the concerned Village Panchayat / Municipality shall be obtained before erection and commencement of activity.
3. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
4. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
5. The allottee should be registered under the Value Added Tax of 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
9. The allottee shall be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
10. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
11. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
12. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

P.T.O.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

13. No foreigner shall be permitted to work in any Shack without work visa.
14. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas in front of their respective shack. Name and number of the Shack shall be painted on the side of the Deck-Beds along with serial number 1 to 20.
15. The allottee shall prominently display the permission letter at the Shack.
16. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
17. The flex banner provided by the Department shall be displayed prominently in front of the Shack for identification.
18. Location of Shack shall be demarcated by the officials of the Tourism Department.

Please note that, if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information / statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.


(Swapnil Naik)
Director of Tourism

To
Shri. Subhas S. Prabhu
H.No. 172, Khalechavenda,
Arambol, Goa

Copy to:-

1. The Sarpanch, Village Panchayat of Arambol
2. The Collector, North/South Goa.
3. The Superintendent of Police, North/South Goa.
4. The Excise Commissioner, Panaji - Goa.
5. The Chief Electrical Engineer, Panaji - Goa.
6. The Director, Food & Drugs Administration, Panaji - Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
8. The Directorate of Health Services, Panaji - Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
10. The Police Inspector, Tourist Police Cell, Panaji - Goa.
11. Guard file.
12. O/c.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

445

GSH16N0476

000388

(Form not to be photocopied/sold)



Government of Goa
Department of Tourism
1st Floor, Paryatan Bhavan, Patto - Panaji
Goa - 403001

REGISTRATION OF TEMPORARY SHACK ON THE BEACHES OF GOA
SEASON Oct 2016 (Upto to 31/05/2019)



APPI

To,
The Prescribed Authority,
NORTH/SOUTH

Sir,

I request that I may be registered as Shack Keeper under the Goa Registration of Tourist Trade Act, 1982. The particulars of the Shack are as under

New Registration

Renewal

Dated:

26/10/2016

In case of Renewal, Existing N.O.C No

1 BEACH STRETCH CODE: *

24

(Refer Instruction No. 1 for code)

2 PRIOR EXPERIENCE OF OPERATING GOVERNMENT BEACH SHACKS

19 (Years)

Location No. **

2 SHACK NAME: *

COCOLOCO

3 Details of person applying for registration of Shack

NAME OF PERSON (In block Letters) *

SUHAS SHANKAR PRABHU

ADDRESS*

HNO 172 KHALCHAWADA ARAMBOL
PERNEM GOA

VILLAGE/TOWN*

ARAMBOL

TALUKA*

PERNEM

PINCODE*

403524

MOBILE NO.*

9823556508

ADHAAR

734577597271

PAN CARD NO.*

AZHPPI727T

EMAIL

Declaration:-*

I Shri Suhas S. Prabhu hereby state that I have read and shall strictly abide by the "Terms and Conditions" governing the erection of Shacks/ Huts/ Tents as stated in the Goa Registration of Tourist Trade Act 1982, Tourism policy for Erection of temporary seasonal structure, beach shack, huts and others 2016-19 including all amendments, direction issued by the Goa Coastal Zone Management Authority (GCZMA) and Hon'ble High Court Orders in Writ Petition No.167/2007 and all other orders relating to the erection of Temporary Seasonal Structures, beach shacks, huts and others in Goa from time to time.

In case of default/violation or breach or non-compliance by me to any of the terms and conditions of the Acts/Rules/Policy or any violation as are prohibited under prevailing laws, will lead to immediate cancellation of the Registration/License/NOC and Fees/Security Deposit if paid would be forfeited to Government treasury and necessary action would be taken up against me by the department. Also, I would be debarred for applying for Shack Registration/License/NOC for next 3 years/tourist season.

Place:

Panaji

Date:

26/10/2016

(Signature of the Applicant)

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Inward ID:	<u>Sandhya</u>	For office use only	<input type="checkbox"/> Data Entry	<input checked="" type="checkbox"/> Doc Uploaded
Inward Date:	<u>26/10/16</u>	Form Processing status	<input type="checkbox"/> Application Verified	

mfv

Enclosures for erection of shacks on beaches in Goa, (Tick mark necessary documents enclosed with the application form)

Document Type	Registration No.	Date:	Doc No	Validity
<input checked="" type="checkbox"/> Affidavit for erection of temporary shacks on beaches in Goa.*	14089/2016	24 OCT 2016		
<input checked="" type="checkbox"/> Residence certificate in original: issued by Village Panchayat/ Municipality / Mamlatdar.*			YPAPER 2016-17/264	
<input type="checkbox"/> Attested copy of Ration Card (Proof of family identification).*			00000181	
<input checked="" type="checkbox"/> Recent Coloured passport size photographs (4 copies)				
<input type="checkbox"/> Birth Certificate/Passport copy/PAN Card			AZHPP 172710	
<input checked="" type="checkbox"/> Experience letter issued by Dept. of tourism OR Prior Permission/License/Documents Issued by Dept of tourism*	NOC No 1	70(1)88DT4776		
	Validity	2111988 to 15 June 1989		
	NOC No 2	70(3)88DT4182		
	Validity	NOV 31 1989 to June 15 1990.		
<input checked="" type="checkbox"/> DD for application fees to be paid for fresh registration. (Non refundable).*	DD No.	363874		
	Date	25/10/2016		
	Bank	STATE BANK OF INDIA		
<input checked="" type="checkbox"/> DD for Annual beach shack fee (Non refundable in case shack is allotted).*	DD No.	883873		
	Date	25/10/2016		
	Bank	STATE BANK OF INDIA		

Instructions: Select Code for beach stretches identified by Dept. of Tourism (For Govt Shacks)			
A Stretch			
NORTH GOA			
01 Calangute - Saunta Vaddo	04 Calangute - Maddo Vaddo	07 Candolim - Ximer	10 Candolim - Murud
02 Calangute - Khobra Vaddo	05 Calangute - Tival Vaddo	08 Candolim - Escrivao Vaddo	11 Candolim - Vaddie
03 Calangute - Umta Vaddo	06 Calangute - Gaura Vaddo	09 Candolim - Camotim Vaddo	12 Candolim - Dando
SOUTH GOA			
13 Majorda	16 Colva - Colmar	19 Varca	22 Cavelossim - Khandivaddo
14 Colva	17 Benaulim	20 Varca - Fatrade	
15 Colva Lounginhos	18 Benaulim - Calvaddo	21 Cavelossim - Mobor	
B Stretch			
NORTH GOA			
23 Keri	26 Morjim	28 Anjuna	30 Sirdao
24 Arambol	27 Ozrant	29 Vagator	31 Chapora
25 Mandrem			
SOUTH GOA			
32 Velsao	36 Betalbatim - Ranvaddo	39 Colva - Sernabatim	42 Palolem
33 Arrosim	37 Betalbatim - Sunset Beach	40 Benaulim - Velludo	43 Balna
34 Utorda	38 Betalbatim - Ghonsua	41 Zalor	44 Bogmalo
35 Betalbatim - Thonvaddo			

** Location No. to be entered in case of renewal (Assigned to Shack allotted by Department)

Note:

- 1 All documents should be self attested by the applicant.
- 2 All fields marked with (*) asterix are compulsory.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

FORM IV

No. / VP / A / PER / 2016-17 / 664 VILLAGE PANCHAYAT ARAMBOL, PERNEM-GOA.DATE : 01-10-2016

RESIDENCE CERTIFICATE

Certificate No. _____

This is to certify that Shri / Smt. Bikas S. Prabhu
_____ unmarried / married / aged 48 yearsSon / Daughter / Wife of Shankar Prabhuis residing at H. No. 172 situated in ward Khalshawadeof Village Arambol Taluka pernem Goa, since last 15 years.

This certificate is issued at request of Shri. / Kum. _____

_____ for the purpose of to produce it in the
DIRECTOR OF TOURISM DEPT. PERNEM-GOA.Date : 01-10-2016.

②
Sarpanch
K. ARAMBOL
PERNEM - GOA

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa



[Handwritten Signature]
Self Attested

[Handwritten Signature]
Public Information Officer (N)
Department of Tourism
Panaji-Goa

449

Unique Ration Card No. 00000181

GOVERNMENT OF GOA
DEPARTMENT OF CIVIL SUPPLIES AND CONSUMER AFFAIRS

गरिबी रेशेवेल्या खातीरचे शिधोपत्र

गरिबी रेशेवरील शिधा पत्रिका

ABOVE POVERTY LINE RATION CARD

Head of the Family: SHEELA S PRABHU

Res. Address: 172, KHALCHAWADDO Arambol (CT), Pernem

Annual Family Income: 6000

FPS No. 110100300012

FPS Owner's Name & Address: PERNEM TALUKA FARMER CO. OP. STY-26 FPS

Family Members

S.No.	Name of the family member	Sex	Age
1	SHANKAR S PRABHU	M	70
2	SHEELA S PRABHU	F	66
3	SUHAS S PRABHU	M	48
4	SATISH S PRABHU	M	41
5	SUJATA S PRABHU	M	38

No. of Units: Adults: 5 Children: 0 Total: 5 + 0 = 5

NOTICE

Under Sub clause 6 of Clause 4 of Section 3 of the Targeted Public Distribution System (Control) Order, 2015, this Ration Card cannot be used as a document of Proof or Identity in any of the Government Schemes or for any other purpose.

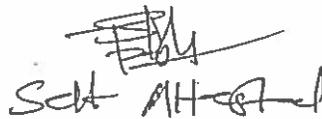
Issuing Authority



Inspector of Civil Supplies

Pernem Taluka
Pernem - Goa.

Date of Issue: 06-05-2016




Public Information Officer (N3)
Department of Tourism
Panaji-Goa

450



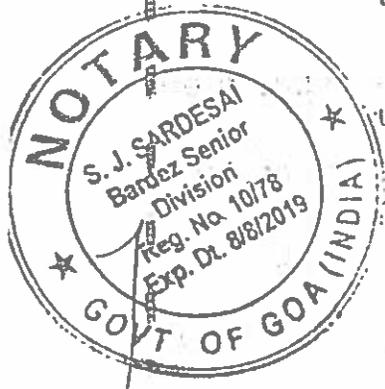
गोवा GOA

A 956166

NO. 17804 Date of issue 22/10/2016
Value of stamp 450/-
Name of Person Sr. Prabhu
Residing at Arambol, Goa

Signature of Vendor
L.No. 22, R. P. Dessai

Signature of Notary



AFFIDAVIT

I, SUHAS SHANKAR PRABHU, son of Shankar Prabhu, residing at House No.172, Khalchawada, Arambol, Pernem, Goa, do solemnly affirm and state as under:-

Public Information Officer (N)
Department of Tourism
Panaji-Goa

...2/-



- 2 -

1. That I have submitted an application to the Department of Tourism, Panaji-Goa, for grant of license for erection of Temporary Shack at Arambol Beach from October 2016 to 31st May, 2019 in the prescribed form.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

....3/-



2. I am not directly or indirectly engaged, in any business, vocation or profession, such as tourist taxis, hotels, bars or restaurants, sale of handicrafts, souvenirs, toddy tapping, fishing or any other form of business not so specified.
3. That I shall strictly abide by the **"Terms and Conditions"** governing the registration of Temporary Shack read with beach Shack Policy 2016-19 and Hon'ble High Court Orders in Writ Petition No.167/2007 and all other Orders relating to the erection of Shacks, Deck-Beds and Umbrellas passed from time to time.
4. That in the event I am successful in securing permission for erection of Temporary Shack, I undertake to abide by the local laws including that of the Village Panchayat / Municipality, Health Department' Food & Drugs Administration (FDA), Fire Services, Excise Department, Electricity Department, Police Department, Commercial Taxes etc.. I agree to obtain NOC's/Licenses from other related Departments before the erection of Shack and abide all the Terms and Conditions incorporated in the NOC's/Licenses issued by the respective Departments.
5. That I shall procure and maintain a mobile toilet adjacent to my shack for the convenience of customers / tourists in a hygienic manner.
6. That I shall supply drinking water at my Shack to the customers/tourists meeting FDA standards.

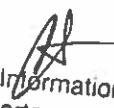

Public Information Officer (N)
Department of Tourism
Panaji-Goa



7. That in the event of any complaint received against me with documental proof of having any other business in operation, the permission granted for operation of Shack shall be surrendered by me.
8. That in the event of allotment of shack in my favour, no foreigner shall be permitted to work in shack without work visa and that in case of violation of the terms and conditions, the permission shall be cancelled.
9. That I do not have a criminal background and there is no charge sheet pending against me in any criminal Court in India as on date of submission of the application for temporary Shack.
10. That I agree to accept the location that will be allotted to me by Department of Tourism based on the site plan and / or as per the site condition and shall erect the shack at the allotted / demarcated site only. I am aware that in case of violation of the "**Terms & Conditions**", the registration shall be cancelled and the fee paid shall be forfeited to Government Treasury and the shack shall be demolished at my risk and cost.
11. That I agree to assist the lifeguards on duty for safety of lives as and when required.
12. That I agree to assist Department of Tourism and the Police or NCB in reporting suspicious activities along the beaches such as pedophilia, peddlers in banned substances.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

13. That I agree to prevent the movements/activities of the vagabonds, beggars, masseurs, touts, hawkers etc. from and around the Shack, if allotted.
14. That I am fully aware of my responsibilities towards keeping the environment clean and hygienic and free from all kinds of pollution.
15. That I am aware of the Anti-Smoking and Spitting law in force in Goa and shall abide by the same.
16. That I shall not play loud music beyond the specification contained in the Shack permission letter.
17. That I am aware that in case of any information submitted by me as above is found to be incorrect, and in case of violation, the permission granted to me shall be cancelled forthwith and the permission fee/security deposit paid by me shall be forfeited to the Government Treasury.
18. That I agree to abide all the Terms and Conditions incorporated in the Beach Shack Policy for 2016-19.
19. That I agree to the discretion/decision given by the Director of Tourism in case of my violation to any of the Clauses of the Terms & Conditions laid down in the Beach Shack Policy for erection of temporary shack for 2016-19.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

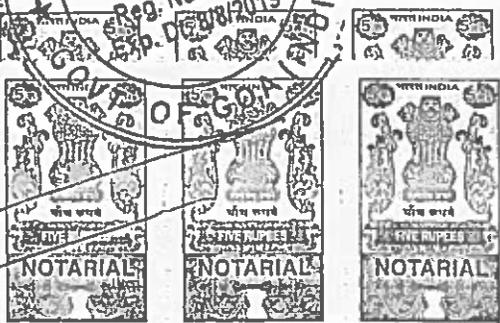
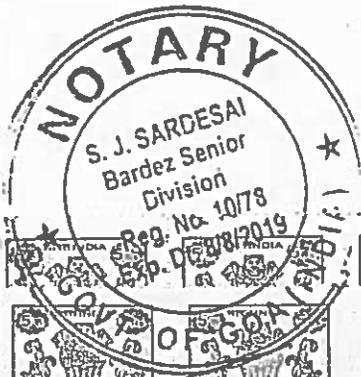

DEPONENT

(Identified from PAN Card
No. AZHPPY727D)

BEFORE ME
MAPUSA - GOA ON 24 OCT 2016

S. J. Sardesai
S. J. SARDESAI
ADVOCATE - NOTARY
MAPUSA - GOA

Reg No. 14069/2016



A
Public Information Officer (N)
Department of Tourism
Panaji-Goa

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PANAJI
GOA

No. 3/ 70 (1) / 88 / DT / H T T - 6

Dated: December 12, 1988
Agnh 21, 1910

To,
Shri Suhas S. Prabhu,
Karcha Wada,
Harmal-Pernem

Sir,

With reference to your application dated 2-11-1988 we have to inform you that this office has No objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach

1. This permission will be valid until June 15, 1989. only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
5. The site and other other conditions of the stall will at all times conforms to the drawings of this office and no will be permitted.
6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks.
7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
8. The stall is meant for the above mentioned purpose only
9. This No Objection is subject to approval of the Village Panchayat of Harmal
10. This Department is not responsible for any objection raised by DEPT. LICENCE from the Excise Department.

(V. A. P. Mahajan)
DIRECTOR OF TOURISM

Copy to:
The Sarpanch, Village Panchayat of Harmal-Pernem
for information. with reference to letter no. VPA/PER/175/
dated 22-11-88

Public Information Officer (M)
Department of Tourism
Panaji-Goa

Government of Goa
Directorate of Tourism
Panaji-Goa

(1)
No. 3/70 (10)/88-DT/4182

~~October~~ Dated:
November 3, 1989

To,
Shri Suhas S. Prabhu,
Khaalchawada
Harmal-Pernem

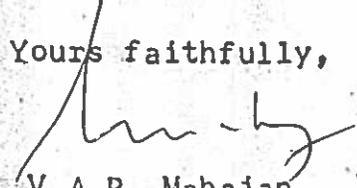
Sir,

I am directed by Govt. to refer to your application dated 25-9-89 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at Harmal beach.

1. This permission will be valid until June 15, 1990 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be a nuisance not only from the point of view of health but also aesthetics.
4. You will maintain a dust bin where all the waste matter and garbage will be dumped and removed all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
5. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
6. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislation in force regarding supply of food and drinks.
7. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
8. The stall is meant for the above mentioned purpose only.
9. This No Objection is subject to approval of Village Panchayat of Harmal.
10. This Department has no objection to his obtaining beer licence from the Excise Department.

Yours faithfully,


Public Information Officer (N)
Department of Tourism
Panaji-Goa


(V.A.P. Mahajan)
Director of Tourism

Copy to: The Sarpanch, Village Panchayat of Harmal-Pernem for inf.
NG*



458

Government of Goa
DIRECTORATE OF TOURISM

Panaji - Goa

No. 2/SL-Tezo S/90/DI/ 4235

Dated: October 10, 1990.

To,

Shri/S. Suhas S. Prabhu
Harmal Kalchawada
(GOA)

Subject: - Setting up of temp. stall
at HARMAL beach.

Sir,

I am to refer to your application dated 12/9/90 and to inform you that this office has No Objection in granting permission for erecting a temporary stall for sale of cold drinks at HARMAL beach subject to the following conditions:-

1. This permission will be valid until June 15, 1991 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained. Further, the temporary structure will not be made permanent.
3. The applicant does not subject the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
9. The stall is meant for the above mentioned purpose only.
10. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
11. This No Objection is subject to approval of the Village Panchayat of HARMAL.
12. This Directorate has no objection to his/her obtaining beer license from the Excise Department.

Yours faithfully,

(U. D. KAMAT)
DIRECTOR OF TOURISM

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copy to: - The Sarpanch, Village
Harmal, Pernem-Goa

3/1000/91-97/589

Dated: 29-10-1991

Shri/Smt. Suresh S. Prabhu
Khaldewadde

At Loc: ARAMBOL - Tal. Pernem - Co

Sub: - Setting up of temporary stall at Arambol beach

I am to refer to your application dated 2-9-1991 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks at Arambol beach, subject to the following conditions:-

1. This permission will be valid until June 15, 1992 only.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will not be made permanent.
3. The applicant does not sub-let the stall.
4. The applicant is not involved in illegal activities.
5. You will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
6. You will maintain a dust bin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall with at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same location as in the last year.
9. Food and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations in force regarding supply of food and drinks. Further, the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the local authority from time to time.
10. The stall is meant for the above mentioned purposes only.
11. Failure to comply with any of the above conditions will lead to cancellation of licence without notice.
12. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Arambol.
13. This Directorate has no objection to his/her obtaining Beer licence from the Excise Department.
It may please be endured that the location of the stall is beyond 100 mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.

Yours faithfully,

(U. D. Kamat)
Director of Tourism

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Government of Goa
 Directorate of Tourism
 Panaji-Goa

No. 3/40(1)/93-DT/3667

Dated:- 13.10.1993

To

Shri/Smt. Sulhas Shankar Prabhu
Khalchawada
Harwal - Pernem - PNH

Sub:-Setting up of temporary stall
 at Harwal beach

Sir/Madam,

I am to refer to your application dated 27.8.1993 and to inform you that this office has no objection in granting permission for erecting a temporary stall for sale of cold drinks, snacks, tea and other permissible eatables at Harwal (Pernem Land) beach, subject to the following conditions :-

- (1) This permission will be valid until June 15, 1994 only.
- (2) The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
- (3) The applicant does not sublet the stall.
- (4) The applicant is not involved in illegal activities.
- (5) The applicant will not be allowed to discharge any dirty water or liquid or garbage outside your stall which may be nuisance not only from the point of view of health but also aesthetics.
- (6) The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
- (7) The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
- (8) The stall will be set up exactly at the same locations as in the last year or as per the site approved by this Directorate and confirm to the approved drawings of this Directorate.

....2/


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa



TERMS AND CONDITIONS

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1995 and in no circumstances will it be renewed for the next season when the new policy will be introduced.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. The applicant does not sublet the stall.
4. The applicant is not involved in illegal activities.
5. The applicant will not be allowed to discharge any dirty water or liquid or garbage outside the stall which may be nuisance not only from the point of view of health but also aesthetics.
6. The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same location as in the last year or as per the site approved by this Directorate and conform to the approved drawings of this Directorate.
9. Foods and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations is in force regarding supply of food and drinks. Further the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the legal authority from time to time.
10. Under no circumstances, the applicant will have any right to claim for N.O.C. during the following years.
11. The stall is meant for the sale of tea, cold drinks and other permissible eatables only.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

TERMS AND CONDITIONS :

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1995 and in no circumstances will it be renewed for the next season when the new policy will be introduced.
2. The temporary structure will have to be removed within three days of expiry of the validity of this permission and no application for extension of this time limit on any grounds whatsoever will be entertained.
3. The applicant does not sublet the stall.
4. The applicant is not involved in illegal activities.
5. The applicant will not be allowed to discharge any dirty water or liquid or garbage outside the stall which may be nuisance not only from the point of view of health but also aesthetics.
6. The applicant will maintain a dustbin where all the waste matter and garbage will be dumped and remove all such waste matter and garbage regularly so as to maintain the stall and surroundings clean and tidy.
7. The site and other conditions of the stall will at all times conform to the drawings of this office and no change will be permitted.
8. The stall will be set up exactly at the same location as in the last year or as per the site approved by this Directorate and conform to the approved drawings of this Directorate.
9. Foods and drinks will conform to the provisions of Food and Adulteration Act, 1954 and other legislations is in force regarding supply of food and drinks. Further the applicant will fulfill Rules and Regulations laid down by the Govt. and/or the legal authority from time to time.
10. Under no circumstances, the applicant will have any right to claim for N.O.C. during the following years.
11. The stall is meant for the sale of tea, cold drinks and other permissible eatables only.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.


 Public Information Officer (N)
 Department of Tourism
 Panaji, Goa

Government of Goa
Directorate of Tourism
Panaji Goa

D. 370 (1) 15-DT/5953

Dated : 20/3/95

- o,
- . The Commissioner of Excise,
Panaji - Goa.
 - . The Chief Electrical Engineer,
Electricity Department,
Panaji Goa.
 - . The Superintendent of Police,
Police Head Quarter (North Goa)
Panaji Goa.
 - . The Sarpanch,
Village Panchayat of Arambol
Pednam - Goa

Sub: Setting up of temporary stall
at Arambol beach

ir,

Government has decided to grant permission to the under-mentioned parties to put up his/her temporary stall at Arambol beach during the current season subject to strict compliance of the terms and conditions stated below :-

S.No.	Name and address in short
1.	Shri. Dashrath H. Kothrikan, Khalcharwada, Arambol, Pernem - Goa
2.	Shri. Suresh D. Bardia, Banianbhate, Arambol, Pernem - Goa
3.	Shri. Marceline D' Souza, Socailovaddo, Arambol, Pernem - Goa
4.	Shri. Sukas S. Prabhu, Khalcharwada, Arambol, Pernem - Goa
5.	Mrs. Delphine D' Souza, Socailovaddo, Arambol, Pernem - Goa
6.	Shri. Inacio D. D' Souza, Socailovaddo, Arambol, Pernem - Goa
7.	Shri. Subhas H. Kothrikan, Socailovaddo, Arambol, Pernem - Goa
8.	Mrs. Shrimati S. Mayenkar, Khalcharwada, Arambol, Pernem - Goa
9.	Shri. Sanjay S. Mayenkar, Socailovaddo, Arambol, Pernem - Goa (Put. Property)
10.	
11.	
12.	
13.	

Public Information Officer (N)
Department of Tourism
Panaji-Goa

[Handwritten Signature]

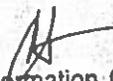
13. This No Objection is subject to approval of the Village Panchayat/Municipal Council of Arambol, Pedrom - Goa.
14. This Directorate has no objection to her/his obtaining Beer licence from the Excise Department.
15. It may please be ensured that the location of the stall is beyond 100mts. from the boundary of the existing luxury hotel and also 10 mts. away from any of the temporary stall.
16. The applicant should not place umbrellas, chairs etc. outside the stall.
17. The applicant should not use loud-speakers, stereo system in the stall.

Yours faithfully,

(U. D. Kamat)
Director of Tourism

Copy to each of the above parties.

AF*


Public Information Officer (N)
Department of Tourism
Panaji-Goa



No.3/70(1)/95-DT/ 364)

Dated:- 2.6/10/95

ALLOTMENT OF SEASONAL TEMPORARY STALLS
ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them :-

Sr.No.	Name and address	Size allotted	Location
1)	Shri Dasharath H. Kochrekar, Khalchawade, Arambol - Pernem.	10m x 7m	Arambol beach
2)	Shri Suresh D. Barde, Bamanbhete, Arambol - Pernem.	10m x 7m	Arambol beach
3)	Shri Suhas S. Prabhu, Khalchawade, Arambol - Pernem.	10m x 7m	Arambol beach
4)	Smt. Delphina D. Souza, Boccolovado, Arambol - Pernem.	10m x 7m	Arambol beach

The above permission is granted subject to the following conditions :-

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1996 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated by the Directorate of Tourism. No stall will be put up in front of any hotel property.


Public Information Officer (N)
Department of Tourism
Panaji-Goa



- 2 -

3. The structure will be as per the design approved by Government and its size should not exceed the one indicated above. A copy of the drawing is attached.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not store any furniture or equipment used in the installation of the said stall at or near the site of the stall.
5. The activity in the stall will be restricted to sale of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking of food will be permitted. However only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence by Excise Department.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area.
10. For this purpose, the applicant will maintain garbage bins for collection of solid waste matter and liquid effluents.
11. The stall to get outside the stall will be maintained clean.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

(U. D. KAMAT)
Director of Tourism

Encl: Design of the stall
Copy for inf. n.a.:-

1. The Sarpanch, Village Panchayat of Nevesimal
Nevesimal, Panaji - Goa.
2. The Collector, (North) Panaji - Goa.
3. The Chief Electrical Engineer, Panaji-Goa.
4. The Commissioner of Excise, Panaji-Goa.
5. The Commissioner of Sales Tax, Panaji.
6. The Director of Health Services, Panaji-Goa.
7. The Superintendent of Police (North)
Panaji - Goa.
8. The Dy. Supdt. of Police (Tourist Police Cell), Panaji-Goa.

BH*

[Signature]
Public Information Officer (M)
Department of Tourism
Panaji-Goa

468

Government of Goa
Department of Tourism
Tourist Home
Patto-Panaji
Goa

No. 3/ 1 (17)/96-DE/3217

Dated: 14/11/96

ALLOTMENT OF SEASONAL TEMPORARY STALLS ON BEACHES

Permission is hereby granted to the following applicants for installation of seasonal temporary stalls on the beach shown against each of them:

Sr.No.	Name & address	Size allotted	Location
1.	Shri. Jugal S. Prabhu Khalchawada, Arambol, Pernem - Goa	10m x 7m	Arambol beach

Receipt No: 408/37 dt. 14/11/96 Ro 4000/2

The above permission is strictly governed by CRZ regulations as contained in the Notification dated 19/2/1991 of the Union Ministry of Environment and Forest, as amended by Notification dated 16/8/1994 and the Judgement of the Hon. Supreme Court dated 18/4/1996, and will be further subject to the following conditions:

1. This N.O.C. will be valid for this current season only i.e. upto June 15, 1997 and in no circumstances will create right to claim for renewal during the next season.
2. The stall will be put up at the place indicated in the permission. No stall will be put up in front of any hotel property.
3. The structure will be as per the design approved by Government and its size should not exceed the one indicated above.
4. The stall will be removed within 3 days of expiry of the permission (including disconnecting of temporary electrical connection if obtained) and will not store any furniture or equipment used in the installation of the said stall at or near the site of the stall.

... 2/-


Public Information Officer (N)
Department of Tourism
Panaji-Goa.



5. The activity in the stall will be restricted to of readymade eatables and cold drinks and will not be utilised for any other purpose. In no case cooking food will be permitted. However, only warming of eatables will be allowed. Only sale of beer will be permitted subject to issue of licence of Excise Dept.
6. The stall will not be sublet.
7. The applicant has no criminal record. A certificate of antecedents from the Police Station of the area will be produced to this office within fifteen days of receipt of this communication.
8. The applicant is not involved in illegal activities including trafficking in drugs, immoral activities etc.
9. The applicant will not discharge dirty water, liquid, garbage or dry waste outside the stall or on the beach, and will remove it to a safe place outside the beach area. For this purpose, the applicant will maintain garbage bins for collection of solid matter and liquid effluents.
10. The area in and outside the stall will be maintained clean.
11. The stall owners will not be permitted to put up beach umbrellas or chairs either in front of their stalls or on the beach.
12. Failure to comply with any of the above conditions will lead to cancellation of the licence without notice and demolition of the stall at the cost and risk of the applicant.

(U. D. Kamat)
Director of Tourism

Copy for information & on.a.

1. The Sarpanch, Village Panchayat of Arambol
Arambol, Pernem - Goa
2. The Collector, North Goa Panaji
3. The Chief Electrical Engineer, Panaji Goa
4. The Commissioner of Excise, Panaji Goa
5. The Commissioner of Sales Tax, Panaji
6. The Director of Health Services, Panaji Goa
7. The Superintendent of Police (North)
Panaji
8. The Dy. Supdt. of Police (Tourist Police Cell),
Panaji Goa
9. The Director Food & Drugs Admn. Panaji Goa

NG*

[Signature]
Public Information Officer (N)
Department of Tourism
Panaji Goa

Government of Goa
Department of Tourism
Tourist Home
Panaji - Goa



No.3/PL/70(1)/2000-DT/ 2810

Date: 04-11-2001

Permission is granted to Shri/Smt. Suhas S. Prabhu Resident of Kalcha-wadda Arambol for the purpose of setting up a temporary shack of size 7m x 7 mts. at NO. 1 at Arambol beach for the tourist season 2001-2002 upto 15/06/2002 subject to the following conditions:

1. Licence of the concerned Village Panchayat is obtained before the commencement of activity.
2. Licence of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. Licence of Excise Department is obtained, if interested in sale of beer only.
4. The licensee should be registered under Goa Sales Tax Act.
5. The allottee of a shack shall bear the proportionate daily cleaning cost of the Mobile Toilet if any, placed at/near the shack for the usage of the customers.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and ensure to remove/lift and dispose the garbage twice a day in the morning and evening.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack/~~deck~~/~~beds~~/~~umbrellas~~ incorporated in the tender form are strictly observed.
9. The shack shall not be sublet.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

Yours faithfully,

(N. Suryanarayana)
Director of Tourism

To,

Shri Suhas S. Prabhu,
Kalcha-wadda, Arambol
Pernew-Goa.

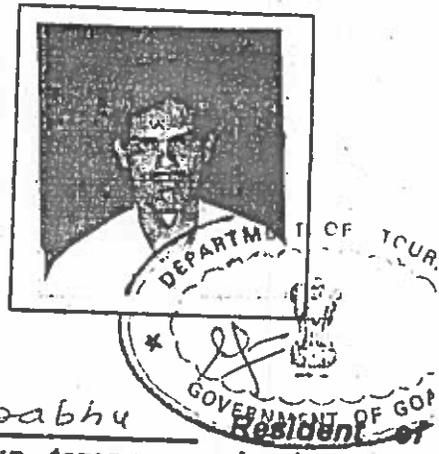
(N. Suryanarayana)
Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copies to:

1. The Sarpanch, Village Panchayat of Arambol
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa

(N. Suryanarayana)
tabh

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Government of Goa
Department of Tourism
Patto, Panaji, Goa



No.3/PL/70(1)/2002-DT/ 354g

Date 28.11.02

Permission is granted to Shri/Smt. Suhas S. Prabhu
H.No. 618 Kalcha-vadda Arambol for the purpose of setting up temporary shack of size
14 x 7 mts. at H.No. 8, Arambol beach for the tourist season from October 2002
to 15th June 2003 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. The licensee should be registered under Goa Sales Tax Act.
5. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists. If he/she is not able to procure/maintain mobile toilet then permission granted will be treated as cancelled and the shack will be demolished.
6. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
7. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
8. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
9. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
10. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

(N. Suryanarayana)
Director of Tourism

To,

Shri Suhas S. Prabhu
H.No. 618, Kalcha-vadda
Arambol, Panaji-Goa

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa

Prabhu

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GOVERNMENT OF GOA
Department of Tourism
Patto, Panaji, Goa



No.6/REV/70(1)/2004-DT/4382

Date :- 20.10.2004

Permission is granted to Shri/Smt. Suhay S. Prabhu
resident of H.No. 172, Kalcha-Vadde, Anambol for the purpose of setting up
temporary shack of size 14 x 10 mts. at Sr. No. 6 at Anambol beach for
the tourist season from October 2004 to 31st May, 2005 subject to the following
conditions:

1. License of the concerned Village Panchayat/Municipality is obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. Licenses of Health Department and Fire Services are obtained.
5. The allottee should be registered under Goa Sales Tax Act.
6. That he/she will place two dustbins, one for biodegradable and other for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed in the sand.
8. That failure on the part of the allottee to dispose of the garbage and to keep the shack in a proper manner and its surrounding clean and in hygienic condition, the permission shall be revoked summarily.
9. The shack shall not be sublet. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in illegal activities including trafficking in drugs, paedophilia, immoral activities, etc.
11. That no foreigners without valid working visa/business visa shall be permitted to work in any shack.
12. All the terms and conditions governing the issue of permission for installation of shack incorporated in the application form are strictly observed.

Please note that if it is found that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished or for violation of any condition incorporated in the application form or those incorporated herein, the present permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any show cause notice and without prejudice to any other legal action which this Department may initiate.

(A. C. Pereira)
Director of Tourism

To
Shri Suhay S. Prabhu,
H.No. 172, Kalcha-Vadde,
Anambol, Peshnem, Goa.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copy to :

- 1) The Sarpanch, Village Panchayat/Chief Officer, Municipality of Anambol
- 2) The Excise Commissioner, Panaji, Goa.
- 3) The chief Electrical Engineer, Panaji, Goa
- 4) The Director, Food & Drugs Administration, Panaji, Goa.
- 5) The Superintendent of Police, North/South, Panaji, Goa.
- 6) The Commissioner, Sales Tax, Panaji, Goa.
- 7) The Director, Health Department, Panaji, Goa.
- 8) The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa
- 9) The Chief Conservator of Forest, Forest Department, Panaji, Goa
- 10) O/C.

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Government of Goa
Department of Tourism
Patto, Panaji, Goa



No.6/REV/70(1)/2002-DT/ 2549

Date

Permission is granted to Shri/Smt. Suhay Prabhu resident of H.No. 172, Kalcha-Vadda for the purpose of setting up a temporary shack of size 14 x 7 mts. / 10 x 7 mts. at Sr. No. 07- Anambor beach for the tourist season from October 2003 to 15th June 2004 subject to the following conditions:

1. License of the concerned Village Panchayat is obtained before the commencement of activity.
2. License of the Directorate of Food & Drug Administration is obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. License of Excise Department is obtained, if interested in sale of beer only.
4. License of Health Department is obtained.
5. The licensee should be registered under Goa Sales Tax Act.
6. Licensee should procure and maintain a mobile toilet adjacent to his/her shack for the convenience of customers/tourists.
7. That he/she will place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack and same to be deposited in the dust bins kept by the cleaning contractors every 200 mtrs. on the beach.
8. Waste water should not be disposed in the sand.
9. That failure on his/her part to remove the garbage and dispose of the same and to keep the shack and its surrounding clean and hygienic condition, the permission will be revoked summarily.
10. All the terms and conditions governing to grant of permission for installation of shack incorporated along with application form are strictly observed.
11. The shack shall not be sublet. Association with Lamanis, Masseurs hawkers and sale/display of any other items other than food and beverages shall not be permitted. In case of violation of this clause the permission is liable to be cancelled/withdrawn with immediate effect, and the shack shall be demolished.
12. Licensee should not be involved in illegal activities including trafficking in drugs, immoral activities, etc.

Please note that if it is found that any statement or information furnished by him/her at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition imposed herein the present offer/permission granted will be liable to be revoked without any show cause notice, without prejudice to any other legal action which this Department may initiate.

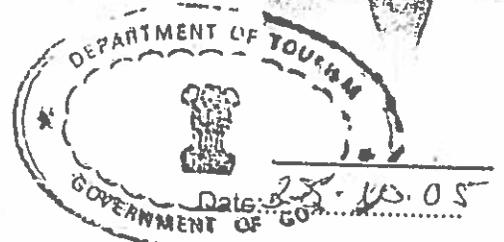
Public Information Officer (N)
Department of Tourism
Panaji-Goa

(N. Suryaharayanan)
Director of Tourism

To,
Shri Suhay Prabhu
H.No. 172, Kalcha-Vadda,
Anambor-Goa.

Copy to:

1. The Sarpanch, Village Panchayat of Anambor
2. The Excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North / South, Panaji-Goa
6. The Commissioner, Sales Tax, Panaji-Goa
7. The Director, Health Department, Panaji-Goa
8. The Chief Officer, Municipality _____
9. O/c.



No. 6/REV/70(1)/2005-DT/ 2320

Permission is granted to Shri/Smt. Suhas S. Prabhu

Resident of Arambol for the purpose of setting up temporary shack of size 14 x 10 mts. at Sr. No. 06 at Arambol beach for the tourist season from October 2005 to 31st May, 2006 subject to the following conditions:

1. License of the concerned Village Panchayat shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration shall be obtained under the G.P.F.A. Rules, 1982 before starting any dealing in food articles.
3. The activity in the shack shall be restricted to sale of food items and cold drinks and not for any other purpose. For sale of any alcoholic beverages, necessary licence shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. Licenses from Health Department and Fire Services shall be obtained.
5. The allottee should be registered under the Goa Value Added Tax Act 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable garbage generated by his/her shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the garbage generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in hygienic condition will result in the permission being revoked.
9. The shack shall not be sublet. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.
11. That no foreigners without working visa/business visa shall be permitted to work/run/manage any shack.
12. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.
13. The allottee shall prominently display the permission letter at the shack.

Please note that if it is found any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action which this Department may initiate.


(SANDIP JACQUES)
Director of Tourism

To,
Shri Suhas S. Prabhu
H. No. 172, Khalchawada,
Arambol, Pernem - Goa.

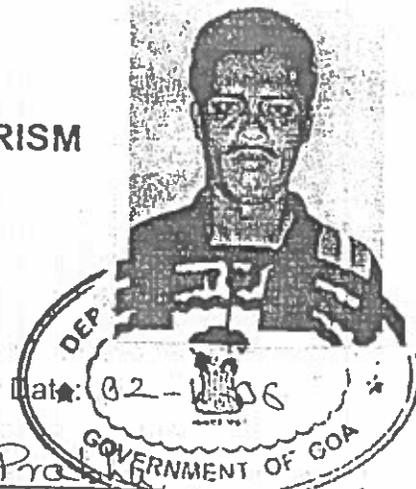

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol - Pedra - Goa
2. The excise Commissioner, Panaji-Goa
3. The Chief Electrical Engineer, Panaji-Goa
4. The Director, Food & Drugs Administration, Panaji-Goa
5. The Superintendent of Police, North/South, Panaji-Goa
6. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
7. The Director, Health Department, Panaji, Goa.
8. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
9. Dy. S.P., Tourist Police, Panaji-Goa.



Government of Goa
DEPARTMENT OF TOURISM
 Patto, Panaji, Goa



No.717(13)(Shacks)/2006-07/DT/ ddd

Permission is granted to Shri/Smt. Suhas S. Pralhad
 resident of H. No 618, Khelawada, Arambol, Pernes - Goa
 for the purpose of setting up temporary shack of size 14 x 7 mts. at
 Sr. No. 06 at ARAMBOL beach for the tourist season
 from October 2006 to June 15, 2007 subject to the following conditions:

1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained prior to commencement of the activity.
3. The activity in the shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Goa Value Added Tax Act, 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her shack.
6. Waste water should not be disposed off in the sand.
7. The failure on the part of the allottee to properly dispose off the waste generated by his/her shack and also failure to keep the shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet for their respective shack.
9. The allottee shall not sublet the shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No sign board displaying the Menu shall be permitted outside the shack.
10. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

Public Information Officer (N)
 Department of Tourism
 Panaji-Goa

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[Handwritten signature]

11. No foreigner shall be permitted to work in any shack.
12. The allottee is permitted to place only five (5) pairs of deckbeds & 5 umbrellas in front of their respective shack. Name of the shack may be painted on the side of the deckbeds along with serial number 1 to 10.
13. The allottee shall prominently display the permission letter at the shack.
14. In addition, the Shack allottee shall also display the identification plate prominently on top of the shack, indicating the shack number and Tourism Department's logo, which will be provided by the Department to identify the shack allotted by the Department of Tourism.
15. All the terms and conditions governing the grant of permission for installation of temporary shack incorporated along with application form shall be strictly observed.

Please note that if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

Jacques
(Sandip Jacques)
Director of Tourism

To

Shri Sulas-S. Prabhu,
H. No. 618, Khalekavada,
Arambol, Pernem - Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol, Goa Municipal Council
2. The Collector (North) / (South)
3. The Excise Commissioner, Panaji-Goa
4. The Additional Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa
5. The Chief Electrical Engineer, Panaji-Goa
6. The Director, Food & Drugs Administration, Panaji-Goa
7. The Superintendent of Police, North Goa/South Goa, Panaji-Goa
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. Dy. S.P., Tourist Police, Panaji-Goa.
11. Guard file 12. O/c.

A
Public Information Officer (N)
Department of Tourism
Panaji-Goa

— 2 —

13. No foreigner shall be permitted to work in any Shack without work visa.
14. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas on all other Beach-stretches and five (05) pairs of Deck-Beds & five (05) umbrellas on Calangute to Candolim Beach stretches, in front of their respective Shack. Name and number of the Shack shall be painted on the side of the Deck-Beds permitted.
15. The allottee shall display the permission letter in original duly laminated at the Shack at a prominent location.
16. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
17. The flex banner provided by the Department shall be displayed prominently in front of the Shack for identification.
18. The Shack shall be erected only after the demarcation of the site/location by the officials of the Tourism Department.
19. After obtaining the permission, the Shack shall be erected within one month of the date of permission, failing which the permission issued shall be liable for cancellation and shall not be considered for experience.

Please note that, if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information/statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.

N.B.: Three addt. conditions are attached.


(Swapnil Naik)
Director of Tourism

To,

Shri Suhas Shankar Prabhu
H.No: 172, Khalchowada,
Arenimbal, Pernem - Goa

Copy to:-

1. The Sarpanch, Village Panchayat of Arenimbal, Pernem - Goa
2. The Collector, North/South Goa.
3. The Superintendent of Police, North/South Goa.
4. The Excise Commissioner, Panaji-Goa.
5. The Chief Electrical Engineer, Panaji-Goa.
6. The Director, Food & Drugs Administration, Panaji-Goa.
7. The Commissioner, Commercial Tax, Panaji-Goa.
8. The Director of Health Services, Panaji-Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji-Goa.
10. The Police Inspector, Tourist Police Cell, Panaji-Goa.
11. Guard file.
12. O/c.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

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GOVERNMENT OF GOA
Department of Tourism
Patto, Panaji-Goa



Tel: 0832 2438750/51/52

Email: goatourism@dataone.in Web: www.goatourism.gov.in

No.77(56)(Shacks)/2010-11/DT 13052

Date: 02/10/2010

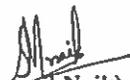
Permission is hereby granted to Shri. Suhas Shankar Prabhu, resident of H.No: 172, Khalekweida, Arambol for the purpose of setting up Temporary Shack of size 15 mts. X 8 mts. on all other beach stretches and 12 mts. X 6 mts. on Calangute to Candolim Beach stretches and height 5.5 mts. (including height of board displayed above the roof) at Location No. 07 at Arambol for the tourist season from October 2010 to 31st May, 2011 subject to the following conditions:

1. The size of the Shack shall not exceed beyond the size mentioned above.
2. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
3. License of the Directorate of Food & Drugs Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
4. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
5. The allottee should be registered under the Value Added Tax of 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
9. The allottee shall be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
10. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
11. The allottee shall not sublet the Shack. Association with lamenies, masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
12. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

Additional Conditions:-

20. The sound of the music played shall be heard only within the shack and only 2 speakers of 50 watt each is allowed. Loud /amplified music is strictly banned. All conditions as per Noise Pollution Rules shall be strictly followed. It shall be compulsory for the shack owners to take photograph of the music equipments alongwith the above mentioned technical specification to be used at the shack, and it should be submitted to the Tourism Department.
21. For holding wedding parties, fashion shows, sports activities etc which involve beach area, a special permission has to be obtained from the Department of Tourism and separate charges shall be levied.
22. The shack allottee shall procure health card for all his/her employees working in the shack and the copy of the same shall be submitted to the Department of Tourism. Further, detailed information including photos, etc of the employees shall be maintained and also informed to the nearest Police Station.


(Swapnil Naik)
Director of Tourism


Public Information Officer (N)
Department of Tourism
Panaji-Goa



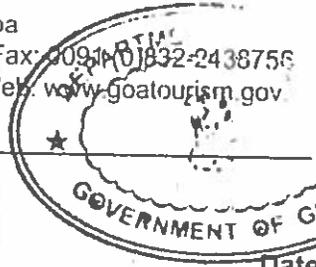


Government of Goa

Department of Tourism

Panaji-Goa

Tel: 0091 (0)832-2438750/51/52 Fax: 0091 (0)832-2438756
Email: goatourism@dataone.in Web: www.goatourism.gov



No.7/7(56)(Shacks)/2011-12/DT 13195

Date : 24.10.2011

Permission is hereby granted to Shri Suhas Shankar Prabhu resident of H.No.172, Khalchawada, Arambol, Pernem - Goa for the erection of Temporary Shack of the Size 15x8 Sq mts and height 5.5 mts (including height of board displayed above the roof) at Location No. 03 at Arambol Beach for the Tourist Season from 01-Oct-2011 to 31-May-2012 Subject to the strictly adherence to the following conditions:

- 1 The size of the shack shall not exceed beyond the size mentioned above.
- 2 Trade License from the concerned Village Panchayat / Municipality shall be obtained before erection of the Shack and commencement of activity.
- 3 License/NOC from the concerned Departments like Food & Drug Administration, Health, Electricity, PWD, Commercial Taxes and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to the commencement of activity. Failure to obtain any of the license/NOC is liable for cancellation of the permission forthwith.
- 4 The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
- 5 The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
- 6 Waste water shall not be disposed in the sand.
- 7 The Shack allottee shall properly dispose the waste generated by his/her Shack and shall keep the Shack in a proper manner and its surrounding clean and in a hygienic condition. Failure to maintain the same as per the conditions shall result in cancellation of the permission forthwith.
- 8 Burning or burying of waste or any other material on the beach is prohibited. Violation shall lead to cancellation of permission forthwith.
- 9 The Shack shall be erected only out of natural eco-friendly materials like bamboos/wooden poles, palm leaves/thatched bamboo mat roofing and wooden planks can be used for the floor. If any other material is found to be used other than permitted, shall be liable for cancellation of the permission forthwith.
- 10 The Shack allottee shall provide a mobile toilet for his/her shack. The toilet to be kept clean and proper hygiene shall be maintained.
- 11 The Shack shall be erected away from the sand dunes. Destroying/cutting of sand dunes/vegetation is prohibited. Failure to protect and conserve the same the allottee shall be held responsible for violation of CRZ Notification, 1991. Violation shall result in cancellation of the permission forthwith.
- 12 The Shack allottee shall not sublet the Shack. The Shack allottee shall be available at the shack till the validity of the permission. Any correspondence addressed to the allottee shall be replied by him directly and he/she shall be available as and when the Department requires. Failure to comply, it shall be presumed that the shack has been sublet which shall result in cancellation of the permission forthwith.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

Association with Lamanies, Masseurs **481** is not allowed. Sale/display of items other than permitted is not allowed. Menu Board is not allowed outside or beyond the Shack.

- 14 The Shack Allottee shall not be involved in any illegal activities including trafficking in drugs, pedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act. Violation shall lead to cancellation of permission forthwith.
- 15 No foreigner shall be permitted to work in any Shack without work visa.
- 16 The Shack allottee is permitted to place only ten (10) pairs of Deck-Beds (20 nos.) & 10 umbrellas on all other Beach stretches. Five (05) pairs of Deck-Beds (10 nos.) & five (05) umbrellas is permitted on Calangute to Candolim Beach stretches. The beds shall be placed only in front of the shack. The beds shall be numbered alongwith the name & location number of the Shack. Violation shall lead to confiscation/penalty.
- 17 The Shack allottee shall make available the permission in original issued by the Department as and when demanded by the Government Officials.
- 18 The flex banner provided by the Department shall be displayed prominently in front of the Shack for identification. Failure to display the same shall be liable for penalty of Rs.1,000/-.
- 19 The Shack shall be erected only after the demarcation of the site/location by the officials of the Tourism Department and the Shack shall be put to operation only after obtaining Licenses/NOCs from all other concerned Departments specifically FDA and Health Department.
- 20 The Shack shall be erected within one month of the date of permission, failing which the permission issued shall be liable for cancellation, and the permission shall be issued to the waitlisted applicant.
- 21 The sound of the music played shall be heard only within the shack and only 2 speakers of 50 watts each is allowed. Loud /amplified music is strictly banned. All conditions as per Noise Pollution Rules shall be strictly followed. Failure to comply, the Department shall initiate action deemed fit.
- 22 For any private functions like wedding parties, fashion shows, sports activities etc which involve beach area, a special prior permission shall be obtained from the Department of Tourism. The fee shall be minimum of Rs.6,000/- and above depending on the event and equal amount has to be deposited as security deposit.
- 23 The shack allottee shall procure health card for all his/her employees working in the shack from the Health authorities. Further, details of the employees alongwith photograph shall be given to the Police Station coming under the jurisdiction.
24. Fire work is strictly prohibited on the beaches.
- 25 All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed. Failure to comply shall result in cancellation of the permission forthwith.
- 26 Failure to comply with any of the Conditions/Clauses contained in the Permission/Terms & Conditions of the Beach Shack Policy shall also make liable the allottee to be debarred upto three years.

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Public Information Officer (N)
Department of Tourism
Panaji-Goa



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Please note that if it is found that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information /statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action which this Department may initiate.

Yours Faithfully,


(Swapnil M. Naik)
Director of Tourism

To
Shri Suhas Shankar Prabhu
H.No.172, Khalchawada, Arambol, Pernem
- Goa

Copy to :-

1. The Sarpanch, Village Panchayat of Arambol, Arambol, Pernem - Goa
2. The Collector North Goa / South Goa.
3. The Superintendent of Police North Goa / South Goa.
4. The Excise Commissioner, Panaji - Goa.
5. The Chief Electrical Engineer, Panaji - Goa.
6. The Director, Food & Drugs Administration, Panaji-Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
8. The Directorate of Health Services, Panaji - Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
10. The Police Inspector, Tourist Police Cell, Panaji - Goa.
11. Guard File.
12. O/c.




Public Information Officer (PO)
Department of Tourism
Pernem-Goa

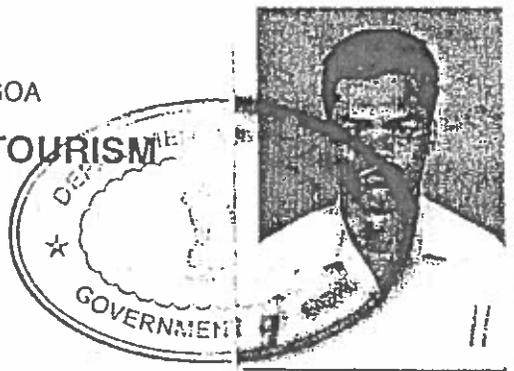


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GOVERNMENT OF GOA

DEPARTMENT OF TOURISM

Patto, Panaji - Goa



No.7/7(56)(Shacks)/2007-08/DT/ 2322

Date: 20/11/07

Permission is granted to Shri/Smt. Suhas Shankar Prabhu..... resident of H.No. 172, Khalchawada, Harmal for the purpose of setting up Temporary Shack of size 14 mts. x 7 mts. at Location No. 04 at Arambol Beach for the tourist season from November 2007 to 31st May, 2008 subject to the following conditions:

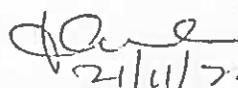
1. Trade License from the concerned Village Panchayat/Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
3. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Value Added Tax of 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
6. Waste water should not be disposed off in the sand.
7. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition will result in the permission being revoked.
8. The allottee will be required to compulsorily keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
9. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators.
10. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allotted outside the Shack.
11. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.


Public Information Officer (N)
Department of Tourism

P.T.O.

12. No foreigner shall be permitted to work in any Shack.
13. The allottee is permitted to place only five (5) pairs of deck-beds & 5 umbrellas in front of their respective shack. Name of the Shack may be painted on the side of the deck-bed along with serial number 1 to 10.
14. The allottee shall prominently display the permission letter at the Shack.
15. All the terms and conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.

Please note that, if it is found, that any statement or information furnished by the allottee at the time of submission of the application and documents referred to therein, has either been suppressed or any false information/statement is furnished, or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.


21/11/2027
Arvind D. Lotiyekar
Director of Tourism

To

Suhask Shankar Prabhu
H.No: 172, Khalchawada,
Harmal, Pernem - Goa

Copy to:

1. The Sarpanch, Village Panchayat of Arambol / E.O. Municipal Council.
2. The Collector (North) / (South).
3. The Excise Commissioner, Panaji-Goa.
4. The Chief Electrical Engineer, Panaji-Goa.
5. The Director, Food & Drugs Administration, Panaji-Goa.
6. The Superintendent of Police, North Goa/South Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji-Goa.
8. The Directorate of Health Services, Panaji, Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji, Goa.
10. The P.I., Tourist Police Cell, Panaji-Goa.
11. Guard file.
12. O/c.


Public Information Officer (N),
Department of Tourism
Panaji-Goa

GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PATTO, PANAJI - GOA



No.77(56)(Shacks)/2008-09/DT/2109

Permission is hereby granted to Mr. Suhas Shankar Prabhu, H. No.172, Khalchawada, Arambol, Pernem - Goa for the purpose of setting up Temporary Shack of size 15 mts. X 8 mts. at Location No. 06 at Arambol Beach for the tourist season from October 2008 to 31st May, 2009 subject to the following conditions:

1. Trade License from the concerned Village Panchayat / Municipality shall be obtained before erection and commencement of activity.
2. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
3. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
4. The allottee should be registered under the Value Added Tax of 2005.
5. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
6. Waste water should not be disposed off in the sand.
7. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
8. The allottee will be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
9. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
10. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
11. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

Public Information Officer (N)
Department of Tourism
Panaji-Goa

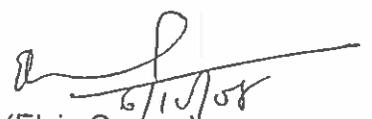
P.T.O.

[Handwritten signature]

12. No foreigner shall be permitted to work in any Shack without work visa.
13. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas in front of their respective shack. Name of the Shack shall be painted on the side of the Deck-Beds along with serial number 1 to 20.
14. The allottee shall prominently display the permission letter at the Shack.
15. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
16. The flex banner provided by the Department shall be displayed in front on top of the Shack for identification.
17. Location of Shack shall be demarcated by the officials of the Tourism Department.

Please note that, if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information / statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.




 (Elvis Gomes)
 Director of Tourism

To,
Mr. Suhas Shankar Prabhu,
H. No.172, Khalchawada,
Arambol, Pernem - Goa.

Copy to:-

1. The Sarpanch, Village Panchayat Arambol, Arampol, Pernem - Goa.
2. The Collector North/~~South~~ (Goa).
3. The Superintendent of Police North / ~~South~~ (Goa).
4. The Excise Commissioner, Panaji - Goa.
5. The Chief Electrical Engineer, Panaji - Goa.
6. The Director, Food & Drugs Administration, Panaji - Goa.
7. The Superintendent of Police, North Goa / ~~South~~ Goa.
8. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
9. The Directorate of Health Services, Panaji - Goa.
10. The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
11. The Police Inspector, Tourist Police Cell, Panaji - Goa.
12. Guard file.
13. O/c.


 Public Information Officer (N)
 Department of Tourism
 Panaji-Goa



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GOVERNMENT OF GOA
DEPARTMENT OF TOURISM
PATTO, PANAJI - GOA



No.77(56)(Shacks)/2009-10/DT/3666

Permission is hereby granted to Shri. Subhas S. Prabhu, resident of Arambol, Goa for the purpose of setting up Temporary Shack of size 15 mts. X 8 mts. and height 5.5 mts. at Location No. 04 at Arambol for the tourist season from October 2009 to 31st May, 2010 subject to the following conditions:

1. The size of the shack shall not exceed beyond the size mentioned above.
2. Trade License from the concerned Village Panchayat / Municipality shall be obtained before erection and commencement of activity.
3. License of the Directorate of Food & Drug Administration, Health Department and Fire Services shall be obtained under the G.P.F.A. Rules, 1982 prior to commencement of activity.
4. The activity in the Shack shall be restricted to sale of food items and beverages and not for any other purpose. For sale of any alcoholic beverages, necessary license shall have to be obtained by the allottee from the Department of Excise, as per the provisions of Excise Laws.
5. The allottee should be registered under the Value Added Tax of 2005.
6. The allottee shall place two dustbins, one for biodegradable and another for non-biodegradable waste generated by his/her Shack.
7. Waste water should not be disposed off in the sand.
8. That failure on the part of the allottee to properly dispose off the waste generated by his/her Shack and also failure to keep the Shack in a proper manner and its surrounding clean and in a hygienic condition may result in the permission being revoked.
9. The allottee shall be required to keep and maintain a mobile toilet which as far as possible be chemical mobile toilet for their respective Shack.
10. The allottee shall take due care not to disturb any existing sand dunes and pioneer beach vegetation covering the sand dunes and they shall be protected and conserved. Failure to protect and conserve the same the allottee will be held responsible for violation of CRZ Notification, 1991 and action initiated against the violators. It may also result in revocation of this permission.
11. The allottee shall not sublet the Shack. Association with Lamanies, Masseurs, hawkers and sale/display of any other items other than food and beverages shall not be permitted. No Sign Board will be allowed outside or beyond the Shack.
12. Allottee should not be involved in any illegal activities including trafficking in drugs, paedophilia, immoral activities, etc. and they should not use any obscene images of women or do any act that is in contravention of the Indecent Representation of Women (Prohibition) Act.

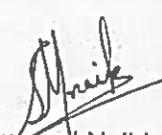
Public Information Officer (N)
Department of Tourism
Panaji-Goa

P.T.O.

- 2 -

13. No foreigner shall be permitted to work in any Shack without work visa.
14. The allottee is permitted to place only ten (10) pairs of Deck-Beds & 10 umbrellas in front of their respective shack. Name and number of the Shack shall be painted on the side of the Deck-Beds along with serial number 1 to 20.
15. The allottee shall prominently display the permission letter at the Shack.
16. All the Terms and Conditions governing the grant of permission for erection of Temporary Shack incorporated along with Application Form shall be strictly observed.
17. The flex banner provided by the Department shall be displayed prominently in front of the Shack for identification.
18. Location of Shack shall be demarcated by the officials of the Tourism Department.

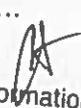
Please note that, if it is found that any statement or information furnished by the allottee at the time of submission on the application and documents referred to therein, has either been suppressed or any false information / statement is furnished or for violation of any condition incorporated in the application form or those incorporated herein, the said permission shall be liable to be revoked and the Shack shall be demolished at the risk and cost of the allottee without any notice and without prejudice to any other legal action, which this Department may initiate.


(Swapnil Naik)
Director of Tourism

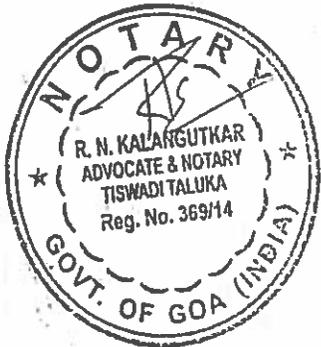
To
Shri. Subhas S. Prabhu
H.No. 172, Khalehauwada,
Arambol, Goa

Copy to:-

1. The Sarpanch, Village Panchayat of Arambol
2. The Collector, North/South Goa.
3. The Superintendent of Police, North/South Goa.
4. The Excise Commissioner, Panaji - Goa.
5. The Chief Electrical Engineer, Panaji - Goa.
6. The Director, Food & Drugs Administration, Panaji - Goa.
7. The Commissioner, Commercial Taxes, Vikrikar Bhavan, Panaji - Goa.
8. The Directorate of Health Services, Panaji - Goa.
9. The Director, Fire & Emergency Services, Santa Inez, Panaji - Goa.
10. The Police Inspector, Tourist Police Cell, Panaji - Goa.
11. Guard file.
12. O/c.


Public Information Officer (N)
Department of Tourism
Panaji-Goa

BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL (WESTERN ZONE) AT PUNE



Execution Application: 21/2016

IN

Application No. 03/2014
M.A. NO: 186/2014
(Disposed off on 17/12/2014)

Aleixo Arnolfo Pereira

..... Applicant

V/s

State of Goa and ors.

..... Respondents

**AFFIDAVIT -IN-REPLY ON BEHALF OF THE GOA
COASTAL ZONE MANAGEMENT AUTHORITY IN
COMPLIANCE TO ORDER DATED 6/12/2016**

I, Srinet Kothwale, son of Narendra Kothwale, major of age, Indian National, resident of Aroba, Dhargal, Pernem, Goa, the Member Secretary of Goa Coastal Zone Management Authority (GCZMA) the respondent no.3 herein above most respectfully state and submit as under: -

1. I say that I am presently the Member Secretary of Goa Coastal Zone Management Authority (herein after referred to as 'GCZMA' for sake of brevity) which is respondent no.3 in the present Application.

NATIONAL GREEN TRIBUNAL
PUNE
FILED
27.12.16
27.12.16

2. I say that I am filing this present Affidavit in compliance of the Order dated 06/12/2016 of this Hon'ble Tribunal whereby the Member Secretary of this Respondent has been directed to file a specific statement in answer to the Show Cause Notice in order to show the compliance of the directions issued vide Judgement/Order dated 17th December, 2014, within a period of (02) weeks time as last chance.



3. I say that the Application No. 03/2014 was filed by the Applicant before this Hon'ble Tribunal inter alia challenging the legality and propriety of the "Tourism Policy 2013-2016 for Erection of temporary seasonal structures, beach shacks, huts in private properties more specifically Para C pertaining to the terms and conditions for erection of temporary seasonal structures, beach shacks, huts in private properties.

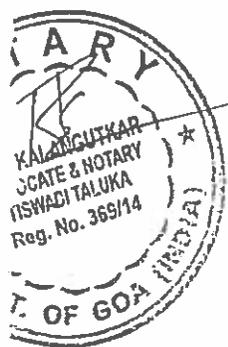
4. I say that this Hon'ble Tribunal after hearing all the concerned parties was pleased to dispose of the Application No. 3/2014 vide Judgement/ order dated 17/12/2014 with the six directions contained at Para 17 of the said judgement/order.

5. I say that as far as directions at para 17 (i) to (v) of the Judgement/Order dated 17/12/2014 is concerned the same were specifically directed to be complied with by this Respondent. I say that directions at para 17 (vi) the same was to be complied with by the MoEF and in view of the above time bound directions the Application was listed for compliance on 14/02/2015.



6. I say that as far as directions contained at Para 17 (i) (for convenience herein after referred to as "Direction no: 1") of the said judgement is concerned, in terms of the directives contained in the Judgement dated 17/12/2014, this respondent had issued public notice through the local newspapers thereby directing the applicants to apply to GCZMA for grant of permission for temporary seasonal structures i.e. shacks & huts already existing in the private properties in CRZ area for the tourist season 2014-15. I say that the individual applications received from the Applicants were scrutinized at primary level in the office of the GCZMA so as to verify the documents, plans, etc. I say that the Applications received by this respondent being of temporary seasonal structures only, the individual site / location under

reference were inspected by the Expert members of the GCZMA on individual application basis and detailed site inspection report was drawn to that effect. I say that all these Applications alongwith report of site inspections were placed before the Authority for decision in terms of para 8 (v) 3(iii) of the CRZ Notification, 2011. I say that the para 8 (v) 3(iii) of the CRZ Notification, 2011 specifically provides that purely temporary and seasonal structures customarily put up between the months of September to May is permissible activity. I say that hence the Direction no. I of the said judgement is complied.



7. I say that all the applications received up to the due date i.e. 31/12/2014 were placed under Agenda Item Nos. 3, 7, 12 (Total of 161 cases) in the 112th GCZMA meeting held on 28/01/2015.
8. I say that pursuant to Directions of the Hon'ble Tribunal dated 17/12/2014, the GCZMA in its 112th meeting has examined the individual cases / applications in detail and accordingly decided either to grant or reject the individual application in accordance with the CRZ Notification, 2011. I say that while granting permissions for temporary

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seasonal structures which inter alia include number and nature of temporary structure, specific location, dimension, etc were specified. I say that all the permissions inter alia also included specific as well as general conditions including environmental safeguards. I say that accordingly in the 112th GCZMA meeting held on 28/1/2015 out of 161 applications received for (tourist season 2014-15), 140 were approved, 2 deferred and 19 rejected.



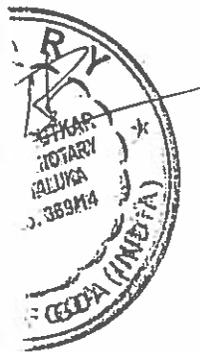
9. I say that as far as directions contained in Para 17 (ii) (for convenience herein after referred to as "Direction no. II") of the Judgement are concerned, all the relevant minutes pertaining to temporary seasonal structure/ shacks / hut / cottages and guidelines were uploaded on the official website i.e <http://www.dstegoa.gov.in> and <http://www.crzgoa.org>. I say that direction no.II as contained in Para 17 of the judgement dated 17/12/2014 is complied.

10. I say that for the tourist season 2015-2016 this respondent was in receipt of various applications for erection of temporary seasonal structure i.e shacks/huts/ tents etc in private properties at

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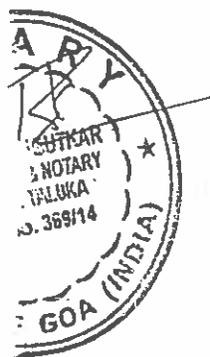
various locations in the State of Goa. I say the said proposals were placed in 121st GCZMA meeting held on 13/10/2015 and 122nd meeting held on 23/11/2015 and the decision thereof was deferred. I say that a Rapid Survey Report prepared by the Goa State Council for Science and Technology was submitted on 15/12/2015. I say that in the 123rd meeting held on 21/12/2015 this respondent after conducting site inspections, and thereafter detailed discussion and due deliberation decided to grant only provisional permissions after imposing general and specific conditions. I say that out of 334 nos of the total applications received (Tourist Season 2015-16) 273 applications/proposals were approved, 53 applications/proposals were rejected, 5 were deferred and 3 applications/proposals were not inspected. I say that out of 273 approved applications, provisional N.O.C letters were issued only to 115 applicants / proponents. I further say that remaining proponents / applicants though approved by the Authority, no Permission/N.O.Cs. were actually issued to them.



11. I say that as far as directions contained in Para 17 (iv) (for convenience herein after referred to as "Directions no: IV") are concerned, this respondent

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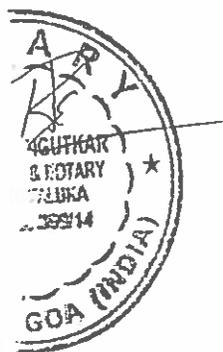
had issued a public notice dated 24/12/2014 bringing to notice the directions passed by this Hon'ble Tribunal. I say that this respondent pursuant to said notice received various applications/ proposals for the tourist season (2014-15) and the same were scrutinized by the officials and inspected by the Expert Members of GCZMA in accordance with CRZ Notification 2011. I say that the averments made in paragraphs 6, 7 and 8 of the Affidavit may be read to have been incorporated herein. I say that this respondent has thus complied with said direction no. IV in terms of judgement/ order dated 17/12/2014.



12. I say that as far as directions contained in Para 17 (iii) (for convenience herein after referred to as "Directions no: III") are concerned, this respondent had earlier issued work order (5/12/2014) to National Institute of Oceanography, Donapaula (NIO) for preparation of comprehensive Coastal Zone management plan for the State of Goa which includes identification and mapping of sand dunes. I say that in the meanwhile, notwithstanding that work of sand dune mapping is one of the module of preparation of comprehensive New Coastal Zone Management Plan (CZMP) this respondent allotted

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the said exercise to the Goa State Council of Science & Technology (GSCST) which is functioning under the aegis of the Department of Science & Technology (DSTE), Government of Goa to carry out the exercise of rapid sand dune survey. I say that a Report- "A rapid survey to tentatively identify and locate the sand dunes present in the villages within CRZ-I area in the coastal areas of Goa" using IRS- P 6 Satellite Data with Limited Field Validation) was submitted by Dr. Joseph S.R. De Souza, Principal Scientist, Goa State Council for Science and Technology which is already placed on record before this Hon'ble Tribunal. I say that the in the said study Survey of India (SOI) 10 (ten) toposheets on 1:25,000 scale were utilized for mapping; grouped into ten sectors which limits the survey from the coastline to 200 mts on the landward side of the coastal villages of Goa. I say that as far as work allotted to NIO, Donapaula for preparation of new CZMP is concerned, it is submitted that the Ministry of Environment, Forest and Climate Change (MOEF & CC) in the meanwhile vide letter dated no. D.O no.11-64/2011-SICOM(Vol.II) dated 14/11/2014 allotted the task of demarcation of High Tide line (H.T.L) to National Centre of Sustainable Coastal



Management, Chennai (NCSCM). I say that for the Tourist Season 2015-16 permissions/N.O.Cs. were granted based on the basis of the rapid survey to tentatively identify and locate the sand dunes present in the villages within CRZ-I area in the coastal areas of Goa submitted by Goa State Council for Science and Technology.

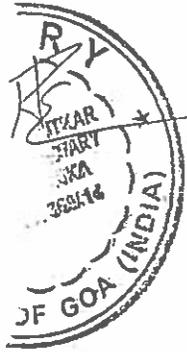


13. I say that presently the task of sand dune mapping in the State of Goa is allotted by this respondent to National Centre of Sustainable Coastal Management, Chennai (NCSCM) (work order dated 29/3/2016) which is recognized agency of Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India after following codal formalities. I say that in terms of NGT Order dated 19/09/2016 no permissions/N.O.Cs. will be issued for Tourist season 2016-17 till completion of the studies as contemplated in Clause iii and v of paragraph 17 of Judgement dated 17/12/2014.

14. I say that as far as directions contained in Para 17 (v) (for convenience herein after referred to as "Directions no: V") are concerned this respondent had initially decided to allot the said task of



carrying capacity study of different beaches to the sub-committee or to committee of Experts or to extend the scope of work of NIO which was then also assigned the task of preparation New Comprehensive Coastal Management Plan (CZMP) for the State of Goa in terms of CRZ Notification 2011. I say that presently the task of carrying capacity study of beaches in the State of Goa for the purpose of providing shacks and other temporary structures permissible in terms of CRZ Notification 2011 is allotted by this respondent to National Centre of Sustainable Coastal Management, Chennai (NCSCM) (work order dated 29/3/2016) which is recognized agency of Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India after following codal formalities.



15. I say that presently the National Centre of Sustainable Coastal Management, Chennai (NCSCM) has been allotted the following works:-

- a) Mapping of sand dunes
- b) Assessment of carrying capacity for coastal beaches of Goa.

I say that NCSCM has also been allotted the work of preparation of new CZMP for the State

of Goa in terms of CRZ Notification 2011, however the same is not subject matter of these proceedings.

16. I say that with regard to direction no.III and V contained in the Para 17 of the judgement/order dated 17/12/2014 is concerned the National Centre for Sustainable Coastal Management has vide letter dated 21/12/2016 conveyed to this respondent that the final carrying capacity report which includes sand dune mapping upto 200 mtrs in the CRZ area will be submitted by 28/12/2016. A copy of the said letter from NCSCM dated 21/12/2016 is annexed hereto and marked as **Exhibit I.**

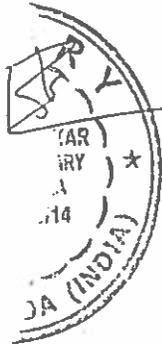


17. I say that it may be noted earlier vide order dated 9/2/2016 passed by this Hon'ble Tribunal inter alia directed this respondent to revoke all such permissions issued by them within a week.

18. I say that pursuant to said order the matter was placed in the 125th GCZMA meeting held on 11/2/2016 wherein the authority decided to revoke all the provisional permission granted for erection of temporary seasonal structures in terms

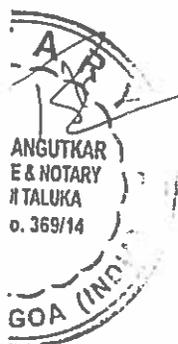
of para 8 (v) 3 (ii) of CRZ Notification, 2011 for tourist season September 2015- May 2016.

19. I say that further the order dated 9/2/2016 was stayed vide order dated 18/02/2016 (and various other orders passed therein) passed by the Hon'ble High Court of Bombay at Goa in Stamp Number Main no.636/2016 after hearing a writ petition filed by All Goa Private Property shacks and hut owners association v/s State of Goa & ors. I say that the said matter was finally disposed off by the Hon'ble High Court vide order dated 20/04/2016. I say that the Hon'ble High Court of Bombay at Goa was pleased to dismiss the said writ petition.



20. I say that after disposal of matter by the Hon'ble High Court of Bombay at Goa, the issue pertaining to shacks was discussed and deliberated upon in the 128th GCZMA meeting held on 06/5/2016. I say that in the said meeting the authority decided to issue directions under Section 5 of Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with power vested with the GCZMA vide Order S.O. 2264 (E) dated 22/07/2014 issued by the Ministry of Environment, Forests and Climate Change (MOEF & CC) , Government of India, to all the

concerned applicants whose permissions were revoked as per the directions contained in the order dated 09/02/2016 of the Hon'ble Tribunal to immediately suspend the operation with further directions to demolish the temporary seasonal structures.



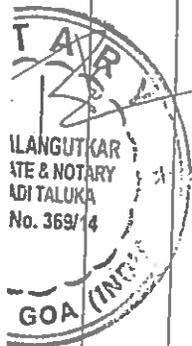
21. I say that vide various letters/correspondences this respondent directed the concerned Deputy Collectors i.e Deputy Collector & S.D.O of Bardez, Deputy Collector & S.D.O of Salcete, Deputy Collector & S.D.O of Pernem, Deputy Collector & S.D.O of Canacona and Deputy Collector & S.D.O of Mormugao to expeditiously carry out the demolition drive pertaining to shack/ huts/ tents /cottages etc.

22. I say that the details demolition drive of the shacks/huts /tents /cottages etc carried out by the concerned Deputy Collectors & S.D.O in their respective talukas was already placed on record vide affidavit on the last date of hearing. I say that certain demolitions were fixed on 5/12/2016 and 15/12/2016 in Pernem, Canacona, Salcete Talukas respectively. The revised table pertaining

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to demolition drive and the respective Taluka wise status can be briefly seen as under:-

Sr no	Name of Taluka	Total Number of shacks/huts/stall/tents etc	Number of shacks/huts/stall/tents etc Demolished /not installed	Number of shacks/huts/stall to be demolished	Remarks
1	Pernem	209	196	13*	The structures (1 shack, 11 huts) in syno.216/0 mandrem village in Pernem taluka erected by Mr. Rishal Sawhney are subject matter of writ petition filed before the Hon'ble High Court (Wp no.917/2016). Further Mr. Satish Prabhu has claimed (1 structure) in syno. 71/0 armabol village is prior to 1991 to which a show cause dated 7/10/2016 has been issued by this respondent
2	Bardez	182	167	15*	Mr.Glenn Souza Ticlo has filed an Writ Petition no.1125/2016 (in respect of 15 structures in Sy no.259/7, Calangute village) before Hon'ble High Court of Bombay at Goa. Vide order dated 20/12/2016 the demolition order of this respondent has been stayed.
3	Salcete	164	164	Nil	Demolition drive is complete
4	Canacona	291	291	Nil	Demolition drive is complete



5	Mormugao	3	3	Nil	Demolition drive is complete
6	Total	849	821	28	
Total number of shacks huts/ stalls/ huts yet be demolished				28 -out of these, 27 structures are subject matter before the Hon'ble High Court of Bombay at Goa as stated above and one such structure has been issued Show Cause Notice by this respondent.	



23.I say that the above status report is based on information pertaining to demolition drive communicated by the concerned Deputy Collectors & S.D.O's within whose jurisdiction the said shacks/ huts /tents /cottages were erected.

24.I say that this respondent have not granted permissions in CRZ area to any shack/ hut/ cottage/tents etc in private property for the current season i.e. 2016-17 and same would be granted only in terms of Order dated 19/09/2016 of the Hon'ble Tribunal.

25.I say that in view of the above, all the directions are complied and the present Execution Application be disposed off.

(Handwritten signature)

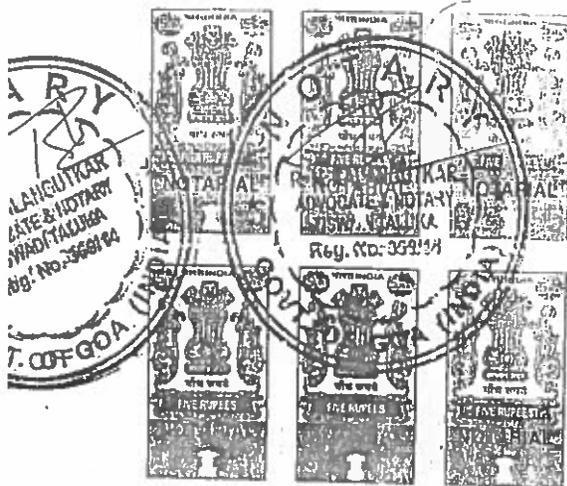
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26. I say that whatever has been stated hereinabove is based on the records in the Office to which I have access and which I believe to be true and correct.

Solemnly affirmed at Panaji, Goa, }
on this 26th day of December, 2016 }

[Signature]
DEPONENT

Identified by me:



SOLEMNLY AFFIRMED AND VERIFIED
BEFORE ME BY Srinet N. Kothwale
WHO IS IDENTIFIED BEFORE ME BY
Self WHOM I KNOW.
SR. NO.: 625/16
DATED: 26/12/2016

[Signature]

R. N. Kalangutkar
Advocate & Notary
Tiswadi Taluka
Reg. No. 369/14

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)
Dempo Tower, 3rd Floor, Patto Panaji-Goa.

Ref. No. GCZMA/N/Shack-Hut-Cott-Tent/15-16/87/2307

Dated: 07/01/2016

To,

Mr. Satish S. Prabhu

H.No. 172, Khalchawaddo, Arambol
Pernem-Goa.

Sub: Provisional Permission/NOC for erection of temporary seasonal structure i.e. a temporary shack in Survey No. 71/0 Arambol Village, Pernem Taluka.

Ref: Your application no. nil dated 07/09/2015.

Sir,

With reference to your application on the above mentioned subject, it is hereby conveyed that the Goa Coastal Zone Management Authority (herein after referred to as 'the GCZMA', in short) has examined your proposal in its 123rd GCZMA Meeting held on 21/12/2015 in accordance with the provisions of the Para 8 (v) (3)(CRZ of Goa) of CRZ Notification 2011 as amended. . Accordingly, after detailed deliberation and discussion, the authority decided to grant provisional permission to erect one temporary seasonal structure i.e. a temporary wooden shack (1no.) having dimension of 12.00 x 8.00 mtr. and comprising of wooden base and using cloth/ wood/bamboo/coconut leaves etc., only in the property bearing Sy. No. 71/0 of Arambol Village, Pernem Taluka, Goa as per the enclosed plan from CRZ point of view and subject to compliance of following conditions:-

1. The provisions of the CRZ Notification 2011, as amended, should be strictly adhered to by you. No activity in contravention to the provisions of the CRZ Notifications shall be carried out.
2. The project proponent / Applicant shall ensure that during the erection of temporary seasonal structures, the sand dunes shall not be altered under any circumstances. An adequate setback of at least 3 meters shall be maintained between the dune line and back of the shacks. The sand dune, if any, on the site should not be disturbed in any way.
3. The beach vegetation (ipomoea creeper) has to be protected by maintaining a buffer of at least 3 meters between the vegetation line and the back of the shack / structure, so that vegetation can evolve and rejuvenate itself in space and time. The mangroves if any, on the site should not be disturbed in any way.



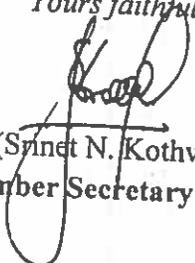
4. You are required to prepare garbage and sewage management plan and it should be managed accordingly. You are required to obtain necessary NOC / Consent to operate from the Goa State Pollution Control Board. Further, the Solid Waste / Plastic should be segregated and disposed off in scientific manner.
5. There should be proper disposal of garbage, common waste treatment facilities and Community toilets / Portable toilets to prevent open defecation by public / tourist/ visitors. Any toilets / soak pits constructed on sand dunes should be immediately removed.
6. No ground water shall be tapped at the proposed site.
7. The applicant shall take all requisite environmental safeguard to ensure that there would not be any environmental degradation in this area.
8. The traditional access, right of way, easement shall not be blocked by the applicant / project proponent.
9. The project proponent / applicant should not exceed the dimensions of the temporary seasonal structure Shack as mentioned in the application / enclosed plan i.e. temporary shack having dimension of 12.00 x 8.00 mtr.
10. The proposed temporary seasonal structure should be made of wooden or environment friendly material only and no stone/bricks/ concrete material / cement / iron rods / steel should be used for the same. No cement / concrete should be used for flooring. No structure of permanent nature shall be erected/constructed.
11. In the event of any change in the project profile, a fresh reference shall be made to the GCZMA.
12. After completion of erection work, the applicant should inform this office in writing.
13. The GCZMA may stipulate any additional conditions subsequently if deemed necessary, for environmental protection which shall be complied with.
14. The office of the GCZMA reserves the right to revoke this recommendation / clearance without prior intimation of non compliance of any one or more of the aforestated conditions.
15. You are required to obtain all the requisite permissions / licences / NOC etc from the competent Authorities before actual operation of the said temporary structure/ enabling activities. This NOC is issued without prejudice to any other permission as required under the law including that of ownership of the property, property dispute, easement rights, court case etc. As such, prior to the erection and operation of the aforementioned 'temporary seasonal structures, it will be incumbent upon the applicant to obtain all the requisite permission / NOC / licences etc from the Authorities / Departments for any other authority as required under the law including from the local authority, Goa State Pollution Control Board, Revenue Authority, Department of Tourism, etc.



16. This permission is liable to be revoked, if it is found, at any stage, that the application contained false information / wrong plans / calculations / documents / misleading or false information, etc.
17. Surprise site inspections shall be carried by the team comprises of the Expert Members of the GCZMA and or other Authorities / Departments to ensure compliance of aforesated condition. In case of any non compliance of the terms and conditions stipulated above, the action as deemed fit including that of demolition of structure, disconnection of Power / Water supply will be taken.
18. This provisional permission shall be valid only up to 30th May 2016 and the Applicants / Owners / operators / project proponents shall remove the entire structures latest by 10/06/2016 and restore the land to its original state without fail. The aforesated temporary seasonal structure should be dismantled and removed from the site latest by 10/06/2016 and the site should be restored to its original condition and the compliance report to this effect to be submitted to the office of the GCZMA latest by 15/06/2016 without fail alongwith the photographs.
19. Any appeal against this provisional permission clearance shall lie with the Hon'ble National Green Tribunal, if preferred within 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

The provisional permission from CRZ point of view is being issued without prejudice to the action initiated under the Environment Protection Act or any Court case / matter pending in the court of law / NGT and it does not mean that the project proponent / applicant has not violated any environmental laws / CRZ Notification, 1991 /2011 in the past and whatever decision under Environment Protection Act or of the Hon'ble Court / NGT will be binding on the project proponent / Applicant. Hence this recommendation / clearance does not give immunity to the project proponent in the case filed against him / her, if any or action initiated under the Environment Protection Act. or any other law.

Yours faithfully,


(Srinet N. Kothwale)
Member Secretary (GCZMA)

Encl: As above

Copy to:

1. P.A to Principal Secretary (Environment) / Chairman (GCZMA), Secretariat, Porvorim.....for kind information.
2. The Director, Department of Tourism, Government of Goa, Patto Panaji Goa.... for information and necessary action.
3. The Member Secretary, Goa State Pollution Control Board, 1st floor, Dempo Tower, Patto Panaji Goa..... for information and necessary action.
4. The Dy. Collector & SDO, (Pernem), Pernem Goa.... for information
5. The Secretary, Village Panchayat of Arambol, Pernem Talukafor information and necessary action.



508

Member Secretary
G C Z M A
Inward No. 2144/
Date 26/08/16

MOST IMMEDIATE

CONFIDENTIAL

OFFICE OF THE DEPUTY COLLECTOR & SUB-DIVISIONAL OFFICER,

SUB DIVISION PANAJI, PANAJI-GOA

Collectorate Bldg., Panaji-Goa- 403001. Phone Nos: 2225511 Fax No:- 2225511

Email:- sdm-panaji.goa@nic.in

No.DEMO-SQUAD/56/2016/758

Dated:-23/8/2016.

O R D E R

Whereas, Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa vide letter No. DCP/NGT/CRZ-DEMO/2016/2413 dated 19/8/2016 requested to provide the services of demolition squad and police protection for the demolition of temporary structures as per Annexure –A enclosed.

Now therefore, I, Shri Pundalik V. Khorjuvekar, Sub Divisional Magistrate/Incharge of the Demolition squad, North Goa District, Panaji -Goa hereby grant the demolition squad to the Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa on 30/8/2016 and 31/8/2016 at 9.00 a.m. and request the following authorities /agencies as under:

1. The Superintendent of Police, North Goa District, Porvorim, Bardez- Goa: to depute 20 police personnel, including 5 lady police personnel headed by P.I./ P.S.I. on the above schedule date at 9.00 a.m.
2. The Executive Engineer, Work Division-XIII, P.W.D., Mapusa Bardez Goa: to provide the demolition team of 25 labourers, one trucks, JCB Machine, alongwith other necessary tools and equipment on the above schedule date at 9.00 a.m.
3. The Dy. Collector & S.D.M. Pernem, Pernem-Goa: to depute Executive Magistrate/Mamlatdar to effectively carry out the demolition and to take care of Law and order problems on the above mentioned date.

Pundalik Khorjuvekar

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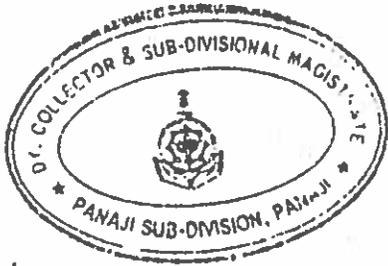
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25
of 20/08/16

MEMBER SECRETARY
GOASTAL ZONE
PANAJI

4. The Executive Engineer, Electricity Dept., Pernem, Pernem -Goa : to depute electrical personnel in order to disconnect the electric supply at the site mentioned above.

5. The Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa : to properly identify the illegal constructions mentioned above. He is to also send the compliance report of the demolition mentioned above to this authority after execution of this order within two days of execution.

All the Officers/Officials are instructed to report to the Office of the Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa on the scheduled date & time. The Dy. Collector and S.D.M., Pernem Sub Division/Mamlatdar Pernem/joint Mamlatdar Pernem, will then co-ordinate the demolition and carry out the demolition expeditiously. The instruction given in Circular No. 4-36-96-DEM-SQUAD/RB dated 2/12/2009 by the Collector of North Goa District, Panaji shall be strictly followed.



Encl. as above.

(Pundalik V. Khorjuvekar)
Dy. Collector & S.D.M.
& Incharge of the Demolition Squad,
North Goa District, Panaji- Goa.

Service through Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa Mapusa, Goa to Authority/Agency at Sr. No. 2 to 5 mentioned below and compliance report of the same should be submitted to this Office before date of demolition.

To,

1. The Dy. Collector and S.D.M., Pernem Sub Division, Pernem-Goa.
2. The Superintendent of Police, North Goa District, Porvorim, Bardez- Goa
3. The Executive Engineer, Work Division, XIII, P.W.D., Mapusa- Goa.
4. The Executive Engineer, Electricity Dept., Pernem- Goa
5. The Sarpanch/Secretary V. P. 1. Mandram, 2. Morjim, 3. Arambol.

Copy submitted for information to :-

1. The Collector & District Magistrate, North Goa District, Panaji -Goa.
 2. The Member Secretary, GCZMA, 3rd Floor, Dempo Towers, Patto, Panaji, Goa.
- He is requested to depute his official on the site on the date of demolition.

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MEMBER SECRETARY
GOVERNMENT OF GOA
MEMBER SECRETARY
GOVERNMENT OF GOA

No.	Name of the Violator & address	Survey No. & village	Structures to be demolished
1.	Mr. Satish Prabhu, Khalechawada Arambol	70/0, Arambol	Temporary seasonal shack (01 Nos)
2.	Mr. James Rosario Fernandes, Junaswada Mandrem	270/3, Mandrem	seasonal Huts (18 Nos)
3.	M/s Mamagoa Holiday Pvt. Ltd., Ashvem Mandrem	216/0, Mandrem	Temporary seasonal shack (01 No) and huts (05 nos)
4.	Mr. Rishal Swahney, Ashvem Mandrem	216/0, Mandrem	Temporary seasonal shack (01 No) and huts (11 Nos)
5.	Mr. Charles Narayan Kormokar, Gawadewada Morjim	182/9, Morjim	Temporary seasonal shack (01 nos) and huts/tents

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MEMBER SECRETARY I/A
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

From:- Subhas Shankar Prabhu
 Khalchawada Arambol
 Pernem - Goa

Date:- 30 August 2016

AFFIDAVIT

- 1) I say that my Structure (Restaurant) is standing at Survey No - 71/0 Situated at Arambol Village.
- 2) I say that my structure is permanent
- 3) I say that I have Permanent electricity Connection from Electricity Department, since 12-01-1987.
- 4) I say that I am running this Structure (Restaurant) from approx. last 27-28 Years.
- 5) I say that my family belongs to Fishermen Caste and I didn't have any government job in my family.
- 6) I say that last for many years I had provided good service to develop tourism in Arambol.
- 7) I say that my brother Mr. Satish Shankar Prabhu had already demolished his Structure (Ice cream) which he got temporary.
- 8) I say that ^{the names} below are the persons of Arambol village those who know me.

MEMBER
 AUTHORITY

Subhas Prabhu

SUJAY DATTARAM GOKARNKAR

~~Prakash~~
Gadgil

SUCHANA ANANT GADEKAR

Prakash Debolka

~~Prakash~~

RADHAKRISHNA SHIVA NAGVEKAR

R S Nagvekar

Krishna M. Debhakar

Debhakar

Babli. V. Tarsi

Tarsi

Pravin. B. Vaigankar

Pravin B Vaigankar

Pramesh S. Mujekar

P S Mujekar

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BOARD OF ACAD
MEMBER FOR
GRADUATION

~~Prakash~~

Suhves S. Debolka

MEMBER FOR
GRADUATION
MEMBER FOR
GRADUATION

INDIAN UNION DRIVING LICENCE

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MEMBER SECRETARY
GOA COASTAL ZONE INLAND TRAVEL AUTHORITY
PANAJI GOA

[Handwritten signature]

स्थायी लेखा संख्या / PERMANENT ACCOUNT NUMBER



VR

व्यक्ति / SIGNATURE

[Handwritten Signature]

मुख्य आयकर आयुक्त, कर्नाटक एवं गोवा
Commissioner of Income-tax, Karnataka & Goa

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[Handwritten Signature]

10/11/2018

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

[Handwritten Signature] R. S. Nagaraj

APR 1981

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MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

~~114~~

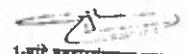
प्रादेशीय विशिष्ट पहचान प्राधिकरण
ISQUE IDENTIFICATION AUTHORITY OF GOA



संघीय लोकतान्त्रिक गणतन्त्र नेपाल
राज्यपालिका

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Available at the Office of the
MEMBER SECRETARY
ELECTIONS AND CONSTITUTIONAL AFFAIRS
PANCHASEN, KATHMANDU

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1-माथि बमदामेकाका मकदार मोरणी
अधिका-नाथी मक.
Signature of the Electoral Registration Officer for
1-Mandam - Constituency

नामो : पेरने
Place : Parnam
तारीख: २१/०२/२०११
Date : 24/02/2011

वेमपेकका मरकारी वेमवला बातीर ह्या कार्वापो बकचरन
मूल उपेन कर वेता. १/२/१९
This Card may be used as an Identity Card
under different Government Schemes.
पमो बकचरणीक, मका पलापेर मपते नाम मकदार बकगेत
बातपाक तलेक ह्या पलापेर ह्याप ककारकारे कारे वेक्या
बातीर मकदीत नमुन्यात हो कारे ककार नमूर करपो. 0018





भारत निवडणूक आयोग
Election Commission of India
ओळखपत्र
IDENTITY CARD

Certified Copy of the Card
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SECRETARY
ELECTION COMMISSION

[Handwritten signature]



मतदार नोंदणी अधिकारी
1-मंड्रे विधानसभा मतदारसंघा करिता
Electoral Registration Officer
For 1-Mandrem Assembl, Constituency

केवळम्हा सरकारी वेवनेखाता ह्या कार्याचे सम्बन्धन म्हणू जेणे करू येता.
This card may be used as an Identity Card under
different Government Schemes 6/1051

भारत निवडणूक आयोग
Election Commission of India

Verified Copy of

MEMBER

for
Prabir Chatterjee



मतदार नोंदणी अधिकारी
1-मंडळ विधानसभा मतदारसंघा करिता
Electoral Registration Officer
For 1-Mandam Assembly Constituency

केवळ या कार्डची वेगवेगळ्या इतर खात्यांमध्ये वापर करू नये.
This card may be used as an Identity Card under
different Government Schemes

6/218

उपस्थित :- श्री. सुधाय शं. प्रभु
खालयावाडा हरमळ, पेडोवा
गोवा.

दि. 28-12-98

प्रती :-

श्री. सरपंच साहेब
ग्रामपंचायत हरमळ, पेडोवा, गोवा.

विषय :- चहा-कराकोच दुवाण दुखस्तोकरण
जा हरमळ वाखाळी मिकमिणी वाखाळ.

साहेब, श्री. सुधाय शं. प्रभु
आपणान वळवू शकतात की हाड
खालयावाडा आगात असलेल चहा करकोच
दुवाण हाडवळीस आपणाने ही ले
दुखस्तोकरण करवावळी आपणानेच विंगळी
करणे तरी हाड्या विंगळीस हाण देऊन
देवस्तान लक्ष्मण हाण परवानगी देव.

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आपला आज्ञाधारक
सुधाय

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI, GOA

(सुधाय शं. प्रभु)



VILLAGE PANCHAYAT ARAMBOL

520

PERNEM - GOA

ग्रामपंचायत हुरमळ, पेडणे - गोवा

Regd. No. VPA/71/9

Permit No. 9/89-90

Year 1989-90

- Read: 1) The Goa Daman And Diu Village Panchayat (regulation of building) rule 1971. Rule 3(2)b, permission for the construction of Kaccha House at the Estimated cost of Rs. 10 000/- (Ruppes Ten Thousand only)
- 2) The Goa Government grant of loan for houses under the paying guest scheme and small hotel establishment rule 1978.

PERMISSION FOR THE ERECTION/RE-ERECTION OF BUILDING

Per..ission under Sec. 83 of the Goa, Daman and Diu, Village Panchayats Regulation (Amendment) Act, 1969 is hereby granted to Shri/Smt. Subhas Shankar

Prabhu resident of Arambol
for the ~~erection~~/re-erection of building, as described below in the locality of Milaguris Girkarwade in ward Khalachawade of Arambol as per specification shown, in the attached plan, with following conditions.

DESCRIPTION OF ERECTION/RE-ERECTION

Reconstruction of (restaurant) shop bearing No 250, situated at property surveyed under No 71/e known as Milaguris Girkarwade at the estimated cost of Rs. 10 000/-

CONDITIONS

1. That the permit holder shall commence the work before the expiry one year from the date of issue of this permit.
2. That the permit holder shall cause the Panchayat and the Technical Officer to inspect the work at the following stages of work progress:
 - a) Upon commencement of the work.
 - b) Upon completion of up to the plinth level and before erection of the foundation wall.
 - c) Upon Total completion of the work authorised by the building permit and before occupancy.
3. No building shall be occupied unless occupancy certificate is obtained.
4. In the case of expiry of this permit the permit holder may apply for the extension of further period.
5. This Gram Panchayat reserve the right to revoke any permit issued by this Gram Panchayat if any irregularities are found, such as false statement miss-representation of any material passed, approved or shown in the application on which the permit was based.

Certified Copy of The Building Permit No. 9/89-90

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

Date: 24-12-1989

Secretary
V. P. Arambol
Pernem - Goa



V. P. Arambol
Pernem - Goa

Self Attested

VILLAGE PANCHAYAT ARAMBOL

521

PERNEM - GOA

ग्रामपंचायत अरंबोल, पेरनेम - गोवा

Ref. No. VPP/SSIP/250/89-90

Date:- 31-3-1990

(Permission No. 10 / 89-90)

Recd - Application dated 24/12/1988 received by Shri Suhag Shankar Prabhu, resident of H.No. 250/h, Khelachwada Wada, Arambol Village in Pernem Goa.

PERMISSION FOR RESTARANT AND COLD DRINK HOUSE

In exercise of Power conferred by clause (1) of Section 31 of Village Panchayat Regulation 1962.

The Secretary of Village Panchayat Arambol Pernem - Goa hereby grant permission to start the RESTAURANT AND COLD DRINK HOUSE at Arambol Khelachwada as premises no. 250/1, situated at Khelachwada, Arambol in the property known as Milagris Girker surveyed under No. ~~7140~~ to Shri. Suhag Shankar Prabhu resident of Khelachwada, Arambol, as per his written request vide his application dt. 24-12-88 whose photo is attached below.

The name of the restaurant is "Sai Krupa"

The permission is valid forever till the RESTAURANT AND COLD DRINK HOUSE is in working condition & functioning there on.

The above permission should be treated as N.O.C. for registration in any Govt. Department or obtaining financial assistance if necessary of view under Village Panchayat Act.

Given under my hand and seal, of Village Panchayat Arambol on 31st day of March 1990.

Necessary fees for said permission has been paid by applicant.



Certified Copy of Documents available in Office of Secretary of GOA

M. S. Prabhu
31-3-1990
Secretary, Village Panchayat Arambol, Pernem - Goa

Fully self attested

FORM No. 4

H.N. 250/11

RECEIPT

Receipt Book No. 7

Receipt No. 058

The Village Panchayat Akumbol
Received with thanks from S. K. S. Shinde

Rupees Five hundred only Rs. 500/-

on account of Renovation fee

Date 29-12-1988

Reference to cash entry

Book

Page No.



[Signature]
Secretary
V. P. Akumbol
Panaji - Goa

Signature and Designation of Issuing Officer
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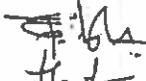
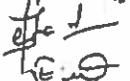
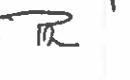
[Signature]
MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

As per the order no DCP/PER/CRZ/DEMO/LAW ORDER 2016/2500 dated 29/08/2016. Issued by your good office the undersigned today proceeded for demolition of temporary structures along with the Technical officer from CRZ authority, and the Talathi of Anambol Soga.

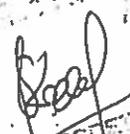
Today the technical officer along with the expert member Shri Raghunath Dhume, identified the temporary structure existing in Sy. no 71/B of Anambol village, of Satish Prabhu R/o Khaldhawada, Anambol.

During the identification of structure one Subhas Prabhu along with the locals he claims that the existing structure to be demolished is not of Shri Satish Prabhu and Satish Prabhu has already demolished according to him. further he claims to be existing structure belongs to him, and said structure is prior to 1988/87 and he has produced documents (xerox copies) of letter from Assistant Engineer dated 29/10/2007 stating that Electricity Connection was realised to Subhas Prabhu on 12/01/1987., Permission from village Panchayat Anambol dated 24/12/1989 & permission dated 31/3/1990. and Affidavit on plain paper from Subhas S. Prabhu.

The all the documents are handed over to technical officer to clarify and verify the documents whether the same are pertaining to the structure under dispute. The Technical office has responded, the technical officer requested to submit the report to the G.C.Z.M.A. for clarification and further action.

- The purchase amount commercial 10am and concluded at 11.45am of G.C.Z.M.A.
- Sahas S. Prabhu. 
 - Fletcher Fernandes 
 - Raghunath Dhume 
 - Santosh E. Kalekar 
 - Digambar P. Parab. 
 - Satish S. Prabhu 
 - Pandarik mundkar 

Certified Copy of the
Available in G.C.Z.M.A. Records of G.C.Z.M.A.


MEMBER SECRETARY
GOA COASTAL ZONE
M.A.

Mamlatdar
9362
23/12/19

524

IN THE COURT OF THE DEPUTY COLLECTOR & SDO
SUB - DIVISION - PERNEM
PERNEM - GOA

Case No. DCP/LRC/ILL-CONVI 8 - 861 2019 /5609

STATE
Represented by the Mamlatdar of Pernem Goa Complainant

V/s

✓ Mr. Suhas Prabhu
r/o. Khalchawada, Arambol, Pernem-Goa. Respondent

SHOW CAUSE NOTICE

WHEREAS, it has been brought to the notice of this Authority by the Mamlatdar of Pernem Taluka that the respondent has undertaken illegal construction of shack on beach erected with pucca plinth for commercial purpose for an area admeasuring 290.50 sq. mts in respect of the property bearing Survey No. 71/0 of village Arambol of Pernem Taluka, without obtaining required permission from the Competent Authority, thereby materially destroyed and injured the nature of land for which it has been assessed and further unauthorizedly converted it for non-agricultural purpose.

AND WHEREAS, the above unauthorized act of conversion of use of agricultural land for non-agricultural purpose on the part of respondent amounts to contravention of the provisions of sections 30, 31 and 32 of G.D.D. Land Revenue Code, 1968 and G.D.D. Land Revenue (Conversion of use of land and non-agricultural Assessment) Rules, 1969.

Contd/-2

~~Suhas~~
31/12/19
(Satisb S. Prabhu)

Now, therefore I, **Shri Chandrakant B. Shetkar, Dy. Collector & SDO, Pernem Sub Division, Pernem – Goa** hereby direct the above named respondent or his agent or any person acting on his behalf to forthwith stop such unauthorized use and restore the land in question to its original use or show cause as to why action u/s 33 of the G.D.D. Land Revenue Code, 1968 and Rules framed there under shall not be initiated against him for such unauthorized use and for restoration of land in question to its original use by appearing before this Authority on 02 / 01 / 2020 at 10.30. a.m. failing which the proceedings will be heard and determined ex-parte.

Given under my hand and seal of this Authority on this 23rd day of December, 2019.




(Chandrakant B. Shetkar)
Deputy Collector & SDO
Pernem Sub Division,
Pernem-Goa.

Forwarding through the Mamlatdar of Pernem Taluka for service and return the copy on or before 02 / 01 / 2020. If the respondent is absent or refuse to accept the notice, he may be served as per the provisions made U/s 173 of the Goa, Daman & Diu Revenue Code, 1968 and rules framed thereunder. Mamlatdar to submit compliance report alongwith the Notice/Panchanama etc. by special messenger.